

LETTER OF OFFER

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

This Letter of Offer (“LOF”) is sent to you as a Shareholder(s) of **Filtron Engineers Limited (hereinafter, referred as “Filtron” or “Target Company” / “Company”)**. If you require any clarifications about the action to be taken, you may consult your stock broker or investment consultant or Manager or Registrar to the Offer (*as defined below*). In case you have recently sold your equity shares in the Company, please hand over this Letter of Offer and the accompanying Form of Acceptance cum acknowledgement and Transfer Deed to the member of the Stock Exchange through whom the said sale was effected.

OPEN OFFER (“OFFER”) BY

Name of Acquirers	Referred as	Email ID	Contact Number	Address
Mr. Tarak Bipinchandra Gor	“Acquirer 1”	tarakgor@gmail.com	+91 9820545909	1107-B, Sambhavnath Towers, Sudha Park, Opposite Eastern Express Highway, Ghatkopar-East, Mumbai, PIN: 400077, Maharashtra, India
Mr. Jayesh Sheshmal Rawal	“Acquirer 2”	rawaljayesh@gmail.com	+91 9833676161	1302-1303, Sunrise point Neptune living point, LBS Road Bhandup West, Mumbai, PIN:400078, Maharashtra, India

Acquirers 1 and Acquirers 2 are collectively referred to as “Acquirers”.

**TO THE PUBLIC SHAREHOLDERS OF
FILTRON ENGINEERS LIMITED**

Corporate Identification Number (CIN): L57909PN1982PLC026929

Registered Office: Plot No. 36, WMDC Industrial Area (Estate), Ambethan Road, Chakan, Pune – 410501,
Maharashtra, India;

Tel. No: +91-9823161676; **E-mail ID:** info@filtronindia.com

Website: www.filtronindia.com



For the acquisition of 1,65,14,290 (One Crore Sixty-Five Lakhs Fourteen Thousand Two Hundred And Ninety) fully paid-up Equity Shares of face value of ₹ 10/- (Indian Rupees Ten) each representing 26.00% (Twenty Six Percent) of the Emerging Voting Share Capital of the Target Company at a price of ₹ 10 (Indian Rupees Ten) per fully paid-up Equity Share (the “Offer Price”) payable in cash pursuant to the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended from time to time (“SEBI (SAST) Regulations”).

Please Note:

- 1) This Offer is being made by the Acquirers pursuant to Regulations 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (“SEBI (SAST) Regulations”) for substantial acquisition of shares/ voting rights accompanied with change in control of the Target Company.
- 2) There are no statutory approvals required to acquire equity shares that are tendered pursuant to this Offer. However, the Offer would be subject to all statutory approvals as may be required and/or may subsequently become necessary to acquire at any later date.
- 3) In accordance with Regulation 23(1)(c) of the SEBI (SAST) Regulations, 2011, the Acquirers shall have the right to withdraw the Open Offer in the event that: (i) any of the statutory or regulatory approvals specified in this Letter of Offer, or those which may become applicable prior to the completion of the Open Offer, are not received or are denied, for reasons beyond the reasonable control of the Acquirers; or (ii) any condition precedent to the underlying transaction that triggers the obligation to make the Open Offer is not fulfilled due to circumstances outside the reasonable control of the Acquirers;
(iii) in the opinion of SEBI, such circumstances warrant the withdrawal of the Open Offer. In the event of such a withdrawal of the Open Offer, and the Acquirers, through the Manager to the Open Offer, shall, within 2 (Two) Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2)(a) of the SEBI (SAST) Regulations, 2011.
- 4) The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations.
- 5) **This Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.**

- 6) The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations.
- 7) The marketable lot for the Equity Shares for the purpose of this Offer shall be 1 only.
- 8) The Shareholders who have tendered shares in acceptance of the Open Offer by tendering the requisite documents, in terms of the Public Announcement/ Detailed Public Statement/ Letter of Offer, shall not be entitled to withdraw such acceptance.
- 9) Upward revision if any in the Offer Price and/ or Size by the Acquirers at any time prior to the commencement of the last one working day before the commencement of the tendering period or in the case of withdrawal of offer, the same would be informed by way of the Public Announcement in the same newspapers in which the original Detailed Public Statement in relation to this Offer had appeared. Such revision in the Offer Price would be payable for all the shares validly tendered anytime during the period that the offer is open and accepted under the Offer.
- 10) There is no competing offer as on date of this Letter of Offer.**
- 11) Regulation 167(2) of SEBI ICDR Regulations, 2018 provides that the specified securities allotted on a preferential basis to persons other than the promoters and promoter group and the equity shares allotted pursuant to exercise of options attached to warrants issued on preferential basis to such persons shall be locked-in for a period of six months from the date of trading approval. In this regard, shareholders are requested to note that shares held by persons other than the promoters during the open offer period which are under lock-in, are not permitted to be tendered in the open offer in accordance with regulation 167(2) of SEBI ICDR Regulations and if tendered, shall not be accepted in the open offer.
- 12) The procedure for acceptance is set out in Paragraph 9 titled as ‘Procedure for Acceptance and Settlement of the Offer’ at page 33 of this Letter of Offer.

The Offer Documents would also be available on SEBI’s website accessible at www.sebi.gov.in, BSE’s website accessible at www.bseindia.com, Manager’s website accessible at www.sobhagyacapital.com and Registrar’s website accessible at www.purvashare.com

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 <p>A SEBI Registered Merchant Banking Company</p>	
<p>SOBHAGYA CAPITAL OPTIONS PRIVATE LIMITED C-7&7A, Hosiery Complex, Phase-II Extension, Noida- 201305, Uttar Pradesh Telephone: +91 9920379029/+91 7836066001 E-mail: cs@sobhagyacap.com Investor Grievance Email: delhi@sobhagyacap.com Contact Person: Ms. Menka Jha/Mr. Rishabh Singhvi Website: www.sobhagyacapital.com SEBI Registration No.: MB/INM000008571</p>	<p>PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India; Contact Details: 91 022-31998810/ 49614132; E-mail: support@purvashare.com; Investor grievance e-mail: support@purvashare.com; Website: www.purvashare.com; Contact Person: Ms. Deepali Dhuri; SEBI Registration Number: INR000001112; Corporate Identification Number: U67120MH1993PTC074079</p>
OFFER OPENS ON: WEDNESDAY, DECEMBER 24, 2025	OFFER CLOSSES ON: WEDNESDAY, JANUARY 07, 2026

SCHEDULE OF MAJOR ACTIVITIES

Sr. No.	Nature of Activity	Original Schedule Day and Date⁽¹⁾	Revised Schedule Day and Date⁽¹⁾
1)	Date of the Public Announcement	Wednesday, August 27, 2025	Wednesday, August 27, 2025
2)	Last Date of publishing the Detailed Public Statement	Wednesday, September 03, 2025	Wednesday, September 03, 2025
3)	Last date for filing of Letter of Offer with SEBI	Thursday, September 11, 2025	Thursday, September 11, 2025
4)	Last date for public announcement for Competing Offer(s)	Thursday, September 25, 2025	Thursday, September 25, 2025
5)	Last date for receipt of SEBI observations on the DLOF (in the event SEBI has not sought clarifications or additional information from the Manager)	Friday, October 03, 2025	Monday, December 08, 2025
6)	Identified Date ⁽²⁾	Tuesday, October 07, 2025	Wednesday, December 10, 2025
7)	Last date by which the Letter of Offer will be dispatched to the Eligible Equity Shareholders as on the identified date	Tuesday, October 14, 2025	Wednesday, December 17, 2025
8)	Last date by which the recommendation of the committee of Independent Directors of the Target Company will be given and published	Friday, October 17, 2025	Monday, December 22, 2025
9)	Last date for upward revision of the Offer Price and/or Offer Size	Monday, October 20, 2025	Tuesday, December 23, 2025
10)	Date of Public Announcement for Opening the Offer	Monday, October 20, 2025	Tuesday, December 23, 2025
11)	Date of Commencement of the Tendering Period (“ Offer Opening Date ”)	Thursday, October 23, 2025	Wednesday, December 24, 2025
12)	Date of Closing of the Tendering Period (“ Offer Closing Date ”)	Friday, November 07, 2025	Wednesday, January 07, 2026
13)	Last date for communicating Rejection/acceptance and payment of consideration for accepted equity shares or equity share certificate/return of unaccepted share certificates/credit of unaccepted shares to Demat Account.	Friday, November 21, 2025	Wednesday, January 21, 2026

⁽¹⁾ The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

⁽²⁾ Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent. It is clarified that all the Public Shareholders (registered or unregistered) of equity shares of the Target Company (except the Acquirers, existing Promoter(s) of the Target Company, Selling Company, public shareholders who have been issued equity shares in preferential issue and any person deemed to be acting in concert with them, pursuant to and in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011) are eligible to participate in the offer anytime before the closure of the Tendering Period.

RISK FACTORS

Given below are the risks related to the transaction, proposed offer and those associated with the Acquirers:

1) Relating to Underlying transaction and Open Offer

- a) In accordance with the SPA (as defined below), the acquisition of the Sale Shares (as defined below) shall be completed upon the fulfillment of conditions agreed between the Acquirers and the Seller. In terms of and in accordance with Regulation 23(1) of the SEBI (SAST) Regulations, if the conditions as stated in paragraph 8.4 of this Letter of Offer are not complied with, for the reasons beyond the reasonable control of the Acquirers, the Acquirers shall have the right to withdraw the Open Offer. The following conditions under which the Acquirers can withdraw the Open Offer, as provided in Regulation 23(1) of the SEBI (SAST) Regulations, 2011 are:
- i. statutory approvals required for the open offer or for effecting the acquisitions attracting the obligation to make an open offer under these regulations having been finally refused, subject to such requirements for approval having been specifically disclosed in the detailed public statement and the letter of offer;
 - ii. the Acquirers (s), being a natural person, has died;
 - iii. any condition stipulated in the agreement for acquisition attracting the obligation to make the open offer is not met for reasons outside the reasonable control of the Acquirers, and such agreement is rescinded, subject to such conditions having been specifically disclosed in the detailed public statement and the letter of offer, provided that an Acquirers shall not withdraw an open offer pursuant to a public announcement made under clause (g) of sub regulation (2) of regulation 13, even if the proposed acquisition through the preferential issue is not successful.; or
 - iv. such circumstances as in the opinion of the Board, merit withdrawal.

In the event of such a withdrawal of the Offer, the Acquirers shall through the Manager to the Offer, within 2 (two) Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for such withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, 2011.

- b) The Underlying Transaction is subject to completion risks as would be applicable to similar transactions.
- c) As on the date of this Letter of Offer, no statutory approvals are required by the Acquirers to acquire the equity shares that are validly tendered pursuant to this Offer. However, in case of any other statutory approvals are required or become applicable at a later date before the completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals and the Acquirers shall make the necessary applications for such approvals. In the event of non- receipt of any of the statutory approvals, which may become applicable for acquisition of equity shares the Acquirers shall have the right to withdraw the Offer in accordance with the provisions of Regulation 23(1) of the SEBI (SAST) Regulations, 2011.
- d) This Open Offer is made under Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011 to acquire up to 1,65,14,290 (One Crore Sixty-Five Lakhs Fourteen Thousand Two Hundred and Ninety) Equity Shares representing 26% (Twenty Six Percent) of the Emerging Voting Share Capital of the Target Company, for cash at a price of ₹ 10/- (Rupees Ten only) from the Eligible Public shareholders of the Target Company.
- e) In case of delay in receipt of any such statutory approvals, as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied that non-receipt of such approvals was not attributable to any willful default, failure or neglect on the part of the Acquirers to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Offer, subject to the Acquirers agreeing to pay interest to the Eligible Public Shareholders for delay, at the rate of 10% as specified in Regulation 18(11A) of the SEBI (SAST) Regulations. Provided that in case the delay is not attributable to any act of omission or commission of the Acquirers, or due to the reasons or circumstances beyond the control of Acquirers, SEBI may grant waiver from the payment of interest. Where the statutory approvals extend to some but not all the Eligible Public Shareholders, the Acquirers will have the option to make payment of the consideration to such Eligible Public Shareholders in respect of whom no statutory approvals are required in order to complete this Offer.
- f) NRIs, OCBs and other non-resident holders of the Equity Shares, if any, must obtain all approvals required to tender the Equity Shares held by them in this Offer (including without limitation, the approval from the RBI,

if applicable) and submit such approvals along with the Form of Acceptance cum-Acknowledgement and other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers shall reject such Equity Shares tendered in this Offer. Further, if holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FPIs) had required any approvals (including from the RBI or any other regulatory body, if applicable) in respect of the Equity Shares held by them, they will be required to submit such previous approvals that they would have obtained for holding the Equity Shares, along with the other documents required to be tendered to accept this Offer. If such previous approvals and/or relevant documents are not submitted, the Acquirers shall reject such Equity Shares tendered in this Offer. If the Equity Shares are held under general permission of the RBI, the non-resident Eligible Public Shareholder should state that such Equity Shares are held under general permission, furnish a copy of the relevant notification / circular pursuant to which the Equity Shares are held and clarify whether the Equity Shares are held on repatriable basis or non-repatriable basis.

- g) In the event that either: (a) there is any order of a governmental authority and regulatory approvals are not received within time or litigation leading to a stay or injunction on the Offer or that restricts or restrains the Acquirers from performing their obligations hereunder; or (b) SEBI instructing the Acquirers not to proceed with this Offer, then this Offer process may be delayed beyond the schedule of activities indicated in this Letter of Offer. Consequently, the payment of consideration to the Public Shareholders, whose Equity Shares are validly accepted in this Offer as well as the return of the Equity Shares not accepted in this Offer, may be delayed beyond the schedule of activities as indicated in this Letter of Offer.
- h) Equity Shares once tendered in the Open Offer cannot be withdrawn by the Public Shareholders, even in the event of a delay in the acceptance of Equity Shares under the Open Offer and/or the payment of consideration. A lien shall be marked against the Equity Shares tendered in the Offer by the Public Shareholders until the completion of the formalities of this Offer and the Public Shareholders who have tendered their Equity Shares will not be able to trade in such Equity Shares during such period, even if the acceptance of the Equity Shares in this Offer and/ or payment of consideration are delayed. During such a period, there may be fluctuations in the market price of the Equity Shares of the Target Company that may adversely impact the Public Shareholders who have tendered their Equity Shares in this Open Offer. Neither the Acquirers nor the Manager to the Offer make any assurance with respect to the market price of the Equity Shares and disclaim any responsibility with respect to any decision by any Public Shareholder on whether or not to participate in the Offer. It is understood that the Public Shareholders will be solely responsible for their decisions regarding participation in this Open Offer.
- i) This LOF has not been filed, registered or approved in any jurisdiction outside India. Recipients of the LOF residing in jurisdictions outside India should inform themselves of and observe any applicable legal requirements. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to the applicable laws or regulations or would subject the Acquirers or the Manager to the Offer to any new or additional registration requirements. This LOF does not in any way constitute an offer to purchase or an invitation to sell, any securities in any jurisdiction in which such offer or invitation is not authorized or to any person to whom it is unlawful to make such offer or solicitation.
- j) The Eligible Shareholders are advised to consult the stockbroker, investment consultants, and legal, financial, tax, or other advisors and consultants of their choosing, for assessing further risks with respect to their participation in the Offer and related transfer of Equity Shares of the Target Company to the Acquirers. The Acquirers or the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this LOF, and all shareholders should independently consult their respective tax advisors.
- k) Regulation 167(2) of SEBI ICDR Regulations, 2018 provides that the specified securities allotted on a preferential basis to persons other than the promoters and promoter group and the equity shares allotted pursuant to exercise of options attached to warrants issued on preferential basis to such persons shall be locked-in for a period of six months from the date of trading approval. In this regard, shareholders are requested to note that shares held by persons other than the promoters during the open offer period which are under lock-in, are not permitted to be tendered in the open offer in accordance with regulation 167(2) of SEBI ICDR Regulations and if tendered, shall not be accepted in the open offer.
- l) The Acquirers and the Manager to the Offer accept no responsibility for the statements made otherwise than in the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer or in the pre and post offer advertisements or any material issued by or at the instance of the Acquirers or the Manager to the Offer in relation to the Offer and anyone placing reliance on any other source of information (not released by the Acquirers or the Manager to the Offer) would be doing so at his/her/their own risk.

- m) None of the Acquirers, the Manager or the Registrar to the Offer accept any responsibility for any loss of documents during transit (including but not limited to Open Offer acceptance forms, etc.), and Public Shareholders are advised to adequately safeguard their interest in this regard.

2) Relating to Acquirers

- a) The Acquirers make no assurance with respect to the future performance of the Target Company or the impact on the employees of the Target Company. The Public Shareholders should not be guided by the past performance of the Target Company and/ or the Acquirers, when arriving at their decision to participate in the Open Offer. The Acquirers disclaim any responsibility with respect to any decision of Public Shareholders on whether to participate in the Open Offer or not.
- b) The Acquirers make no assurance with respect to its investment/divestment decisions relating to its proposed shareholding in the Target Company.
- c) The Acquirers do not provide any assurance with respect to the market price of the Equity Shares of the Target Company before, during or after the Offer and expressly disclaims any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by any shareholder on whether to participate or not to participate in the Offer.
- d) For the purpose of disclosures in the LOF, all information relating to the Target Company has been obtained from publicly available sources or from the Target Company. The accuracy of such details of the Target Company has not been independently verified by the Acquirers and the Manager to the Offer.
- e) As per Regulation 38 of the SEBI (LODR) Regulations read with Rules 19(2) and 19A of the Securities Contracts (Regulation) Rules, 1957, as amended (“SCRR”), the Target Company is required to maintain at least 25% public shareholding as determined in accordance with SCRR, on a continuous basis for listing. Pursuant to completion of this underlying transaction and Open Offer, the public shareholding in the Target Company may fall below the minimum public shareholding requirement as per Rule 19A of the Securities Contracts (Regulation) Rules, 1957 (“SCRR”) read with the SEBI (LODR) Regulations. In such an event, the Acquirers shall undertake such actions within the timelines specified under the SCRR, as deemed appropriate, to meet the minimum public shareholding requirements specified under SCRR.
- f) The Acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the Public Announcement (PA)/ Detailed Public Statement (DPS)/ Draft Letter of Offer (DLOF) and Letter of Offer (LOF) and anyone placing reliance on any other sources of information (not released by the Acquirers) would be doing so at his/ her/ its own risk.
- g) The Hon’ble Securities Appellate Tribunal (SAT) has rescheduled the hearing in the Generic Group of SAT Appeals to February 10, 2026. The said appeal is part of a larger batch of matters involving other entities and individuals and does not relate to the instant Open Offer or the Target Company.

The Hon’ble SAT has rescheduled the hearing in the said batch of appeals to February 10, 2026, and no adverse orders have been passed against the Acquirer as on date. The matter is sub-judice and pertains to proceedings unrelated to the current acquisition or Open Offer transaction.

The risk factors set forth above, pertain to the Offer and are not in relation to the present or future business or operations of the Target Company or any other related matters, and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a shareholder in the Offer. Each Shareholder of the Target Company is hereby advised to consult with legal, financial, tax, investment or other advisors and consultants of their choosing, if any, for further risks with respect to each such Shareholder’s participation in the Offer and related sale and transfer of Equity Shares of the Target Company to the Acquirers.

NOTICE TO SHAREHOLDERS IN OTHER COUNTRIES

This LOF does not in any way constitute an offer to sell or an invitation to sell, any securities in any jurisdiction in which such an offer or invitation is not authorized or to any person to whom it is unlawful to make such an offer or solicitation. The Potential users of the information contained in this LOF are requested to inform themselves about and to observe any such restrictions. The Open Offer described in this LOF is not being made to, nor will tender of shares be accepted from or on behalf of Public Shareholders in any jurisdiction in which such offer or invitation is not in compliance with applicable law or to any person to whom it is unlawful to make such offer or solicitation.

Potential users of the information contained in this LOF are requested to inform themselves about and to observe any such restrictions.

NOTICE TO SHAREHOLDERS IN UNITED STATES

In addition to the above, please note that the Open Offer is being made for acquisition of securities of an Indian company and Public Shareholders in the U.S. should be aware that this LOF and any other documents relating to the Open Offer have been or will be prepared in accordance with Indian procedural and disclosure requirements, including requirements regarding the Offer timetable and timing of payments, all of which differ from those in the U.S. Any financial information included in this LOF or in any other documents relating to the Open Offer, has been or will be prepared in accordance with non U.S. accounting standards that may not be comparable to financial statements of companies in the U.S. or other companies whose financial statements are prepared in accordance with U.S. generally accepted accounting principles

CURRENCY OF PRESENTATION

In this Letter of Offer, all references to “₹”, “Rupees”, “Rs.” or “INR” are references to Indian National Rupees(s) (INR). Throughout this Letter of Offer, all figures have been expressed in “Lakhs” unless otherwise specifically stated. In this Letter of Offer, any discrepancy in any table between the total and sums of the amount listed are due to rounding off.

The remaining page has intentionally been left blank

TABLE OF CONTENTS

Sr. No.	Particulars	Page No.
1	Abbreviations / Definitions	9
2	Disclaimer Clause	13
3	Details of the Offer	14
4	Background of the Acquirers	23
5	Background of the Selling company	26
6	Background of the Target Company	29
7	Offer Price and Financial Arrangements	39
8	Terms and Conditions of the Offer	43
9	Procedure for Acceptance and Settlement of the Offer	48
10	Notes on Taxation	56
11	Documents for Inspection	63
12	Declaration by the Acquirers	64

1. ABBREVIATIONS / DEFINITIONS

The following abbreviations / definitions apply throughout this document, unless the context requires otherwise:

Term / Abbreviation	Description
Acquirer 1	Mr. Tarak Bipinchandra Gor
Acquirer 2	Mr. Jayesh Sheshmal Rawal
Acquirers	Acquirer 1 and Acquirer 2
Acquisition Window	The facility for acquisition of Equity Shares through stock exchange mechanism pursuant to this Offer shall be available on the BSE, in the form of a separate window
Acquisition Window Circulars	Stock exchange mechanism as provided under SEBI (SAST) Regulations and the SEBI circulars bearing reference number 'CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015', 'CFD/DCR2/CIR/P/2016/131 dated December 09, 2016' and 'SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021' and on such terms and conditions as may be permitted by law from time to time
AoA	Articles of Association
Board/ Board of Directors	The Board of Directors of the Target Company.
BSE/ Stock Exchange	BSE Limited, Mumbai
Buying Broker	Stock broker appointed by Acquirers for the purpose of this Open Offer i.e. NNM Securities Private Limited
CDSL	Central Depository Services (India) Limited
CKYC	Central know your client
CIN	Corporate Identification Number
Clearing Corporation	Indian Clearing Corporation Limited
Closing Date	The date on which the Closing of the transactions contemplated under this Agreement takes place, upon fulfillment of all conditions precedent and completion requirements specified herein. On the Closing Date, the Sellers shall cease to act as Promoters and management representatives of the Target Company, and the Acquirers (and/or their nominees) shall assume full control, including changes in the Board of Directors, shareholding, bank signatories, and promoter status of the Target Company, in accordance with the terms of the SPA and applicable laws.
Companies Act	The Companies Act, 1956 and the Companies Act, 2013 (to the extent applicable) as amended, substituted or replaced from time to time.
Depositories	NSDL and CDSL
Designated Stock Exchange	BSE Limited
DIN	Director Identification Number issued and allotted under the Companies Act 1956/ Companies Act, 2013, and the rules made thereunder
DLOF/ Draft Letter of Offer	The Draft Letter of Offer dated Thursday, 11 September, 2025, filed and submitted with SEBI pursuant to the provisions of Regulation 16(1) of the SEBI (SAST) Regulations, for its observations.
DP	Depository Participant
DPS/ Detailed Public Statement	Detailed Public Statement which appeared in the newspaper on Wednesday, September 03, 2025 issued by the Manager to the Offer, on behalf of the Acquirers, in relation to the Offer.
ECS	Electronic Clearing Service

Eligible Shareholders/ Public Shareholders	shall mean all the equity shareholders of the Target Company who are eligible to tender their Equity Shares in the Open Offer, except the Acquirers, existing Promoter(s) of the Target Company, Selling Company, public shareholders who have been issued equity shares in preferential issue and any person deemed to be acting in concert with them, pursuant to and in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011
Emerging Equity Share & Voting Capital / Emerging Share Capital / Emerging Voting Capital	6,35,16,500 fully paid-up Equity Shares of the face value of Rs. 10/- each of the Target Company being the capital post allotment of 6,09,00,000 Equity Shares on a fully diluted basis
EPS	Earnings Per Share calculated as profit after tax divided by number of equity shares issued
Equity Shares	The fully paid-up equity shares of the Target Company of face value of ₹10.00/- each.
Escrow Bank Agreement	Escrow Bank Agreement dated August 30, 2025 entered among the Acquirers, Escrow Bank and Manager to the Offer
Escrow Demat Agreement	Escrow Demat Agreement dated September 01, 2025 entered among the Acquirers, Escrow Depository and Manager to the Offer.
Escrow Bank	Kotak Mahindra Bank Limited (“Escrow Agent”), a banking company duly incorporated under the Companies Act, 1956 and registered as a banking company within the meaning of the Banking Regulation Act, 1949.
Escrow Depository	NNM Securities Private Limited, a company incorporated under the Companies Act, 1956
Existing Equity Share Capital	The paid-up share capital of Target Company is ₹2,61,65,000/- comprising of 26,16,500 Equity Shares of ₹10.00/- each fully paid-up.
Finance Act	The Finance Act, 2025
Financial year	Has the same meaning as ascribed to it in the SEBI (SAST) Regulations, 2011
FATCA	Foreign Account Tax Compliance Act.
FEMA	Foreign Exchange Management Act, 1999 including rules and regulations formulated there under.
FI	Financial Institutions
FII	Erstwhile Foreign Institutional Investor(s), as defined under Section 2(1)(f) of the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995, as amended and modified from time to time.
FIPB	Erstwhile Foreign Investment Promotion Board or the Foreign Investment Facilitation Portal, and which shall include the erstwhile Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Government of India, and which shall include the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry, Government of India

FPIs	Foreign Portfolio Investor(s), as defined under Regulation 2(1)(j) of the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2019, as amended and modified from time to time.
Form of Acceptance	Form of Acceptance-cum-Acknowledgement.
Identified Date	The date falling on the 10 th (Tenth) Working Day prior to the commencement of Tendering Period, for the purposes of determining eligible shareholders to whom the Letter of Offer will be sent i.e. Wednesday, December 10, 2025
IFSC	Indian Financial System Code
Income Tax Act	Income Tax Act, 1961, as amended from time to time
ISIN	International Securities Identification Number
Letter of Offer/ LoF	The Letter of Offer dated December 17, 2025, duly incorporating SEBI's comments on the Draft Letter of Offer
Manager/ Manager to the Offer/ SCOPL	Sobhagya Capital Options Private Limited
MICR	Magnetic Ink Character Recognition
MF	Mutual Funds
NBFC	Non-Banking Financial Company
NECS	National Electronic Clearing Service
NEFT	National Electronic Funds Transfer
NSDL	National Securities Depository Limited
NRI(s)	Non – Resident Indians
OCB(s)	Overseas Corporate Bodies, as defined under the Foreign Exchange Management (Deposit) Regulations, 2000
Offer/ Open Offer	Open Offer for acquisition of 1,65,14,290 (One Crore Sixty-Five Lakhs Fourteen Thousand Two Hundred and Ninety) fully paid Equity Shares of the face value of ₹10/- each ("Offer Shares"), representing 26.00% (Twenty Six Percent) of the Emerging Voting Share Capital of the Target Company at a price of ₹ 10/- (Rupees Ten Only) per fully paid up Equity Share payable in cash.
Offer Period	Period between the date of entering into an agreement, formal or informal, to acquire shares, voting rights in, or control over a target company requiring a public announcement, or the date of the public announcement, as the case may be, and the date on which the payment of consideration to shareholders who have accepted the open offer is made i.e. December 24, 2025 (Wednesday) to January 07, 2026 (Wednesday) or the date on which open offer is withdrawn, as the case may be.
Offer Price	₹ 10/- (Rupees Ten Only) per share for each fully paid-up Equity Shares payable in cash.
Offer Size/ Offer Shares	1,65,14,290 (One Crore Sixty-Five Lakhs Fourteen Thousand Two Hundred and Ninety) fully paid Equity Shares of the face value of ₹ 10/- each ("Offer Shares"), representing 26.00% (Twenty Six Percent) of the Emerging Voting Share Capital of the Target Company.
PAC	"PAC" or "Persons Acting in Concert" shall have the meaning ascribed to it under Regulation 2(1)(q) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations, 2011"), and shall include individuals or entities who, with a common objective or purpose of acquisition of shares or voting rights in, or exercising control over, the Target Company, directly or indirectly, cooperate pursuant to an agreement or understanding (formal or informal) between them. In the context of this Open Offer, the Acquirers have confirmed that there are no Persons Acting in Concert (PACs) with them for the purpose of this acquisition and the ensuing Open Offer, within the meaning of Regulation 2(1)(q) of the SEBI (SAST) Regulations, 2011.
PAN	Permanent Account Number
PA/ Announcement Public	Public Announcement of the Offer published on Wednesday, August 27, 2025.
Preferential Issue	Means the preferential issue of fully paid up 6,09,00,000 (Six Crores Nine Lakhs) Equity Shares of face value of ₹10 (Indian Rupees Ten only) each equity shares as approved by the Board of Directors of the Target Company at their meeting held on August 27, 2025.

Promoter(s)/ Promoter Group of the Target Company	Persons shown as Promoter or a part of Promoter Group in shareholding pattern as on 30 th September, 2025 filed by FEL with BSE being Sadanand Ganpati Hegde, Sadanand Ganapati Hegde Huf, Chetna Sadanand Hegde, Bharati Sadanand Hegde, Ishwar Pandurang Dighe, K Gangaraju, P M Subramaniam, Rajnikant Laxmichand Vora, Saroj Rajnikant Vora, T Veera Reddy, G Devanath, Madhu Suresh Verma, Baban Sahebrao Dalavi, Shaila Namdeo Dalavi, Shreekant Laxman Sant, Ashok Vishnu Dravid, Namdeo Sahebrao Dalvi, Sant Sucheta Shrikant, Mangal Ashok Dravid, Shriniwas Padmakar Kashyapi, Prakash Ramchandra Bang, Swati Shirish Kale, Bhaskar Gopal Aher, Sunita Singh Dyashankar Singh Pal, Sujata Kiran Vaidya, Raghunathmal Bharmalji Jain, Vinita Ramavatar Panjiar, Avinash Sadashiv Muley, Padma Padmakar Kashyapi, Meera Ganapati Hegde, Ravindra Narhar Natu, Pushpa Bhaskar Aher, Popular Herbals Products Pvt Ltd, M/S Catalche and Joachim Friedsch.
RBI	Reserve Bank of India
Registrar/ Registrar to the Offer	Purva Sharegistry (India) Private Limited, an entity registered with SEBI under the SEBI (Registrar to Issue and Share Transfer Agents) Regulations, 1993, as amended or modified from time to time.
Rs. / INR	Indian Rupees, the legal currency of India
RTGS	Real Time Gross Settlement
Sale Shares	13,68,250 (Thirteen Lakhs Sixty-Eight Thousand Two Hundred Fifty) i.e. 52.29% of the Existing Fully paid-up Equity share Capital of the Target Company.
SCOPL	Sobhagya Capital Options Private Limited
SCRR	Securities Contract (Regulation) Rules, 1957, as amended
SEBI	Securities and Exchange Board of India
SEBI Act	Securities and Exchange Board of India Act, 1992
SEBI (LODR) Regulation/ Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendments thereof.
SEBI (SAST) Regulations/ Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeover) Regulations, 2011 and subsequent amendments thereof.
Selling Company	Gabrielle Infra Speciality Private Limited, a company incorporated under the provisions of the Companies Act, 2013, having its registered office at 208, 2nd Floor, Vardhaman Industrial Complex, LBS Marg, Vikhroli (West), Mumbai - 400079, Maharashtra, India, bearing Corporate Identification Number (CIN), U45400MH2022PTC387418, whose equity shares are being Offered by the Acquirers as consideration against the preferential allotment of shares made by Filtron Engineers Limited ("Target Company").
Selling Shareholders	Mr. Sadanand Ganapati Hegde ("Seller-1"), Sadanand Ganapati Hegde HUF ("Seller-2"), Ms. Chetna Sadanand Hegde ("Seller-3"), Mrs. Bharati Sadanand Hegde ("Seller-4") and Mr. Avinash Sadashiv Muley (Seller). Also, they are the Promoters of the Target Company.
Selling Member/ Broker	Respective stock brokers of all Shareholders who desire to tender their Shares under the Open Offer
Share Purchase Agreement/ SPA/ Agreement	Share purchase agreement dated August 27, 2025 executed between the Acquirers and Selling Shareholders.
Stock Exchange	Means BSE Limited
STT	Securities Transaction Tax
Target Company/ TC	Filtron Engineers Limited having its registered office at Plot No. 36, WMDC Industrial Area (Estate), Ambethan Road, Chakan, Pune – 410501, Maharashtra, India
Tendering Period	Period within which Shareholders of the Target Company may tender their Equity Shares in acceptance to the Offer i.e. the period between and including Wednesday, December 24, 2025 to Wednesday, January 07, 2026.
TRS	Transaction Registration Slip generated by the Designated Stock Exchange bidding system
Working Day	Working days of SEBI

2. **DISCLAIMER CLAUSE**

“IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE LOF HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF FILTRON ENGINEERS LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRERS OR THE COMPANY WHOSE SHARES/CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THIS LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRERS IS PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS LETTER OF OFFER, THE MANAGER TO THE OFFER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT ACQUIRERS DULY DISCHARGE ITS RESPONSIBILITY ADEQUATELY. IN THIS BEHALF AND TOWARDS THIS PURPOSE, THE MANAGER TO THE OFFER SOBHAGYA CAPITAL OPTIONS PRIVATE LIMITED HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED SEPTEMBER 11, 2025 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES & TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENT(S) THEREOF. THE FILING OF THIS LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRERS FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER.”

General Disclaimer

This LOF together with the PA dated August 27, 2025 and the DPS that was published on September 03, 2025 in connection with the Offer, has been prepared for the purposes of compliance with SEBI (SAST) Regulations. Accordingly, the information disclosed may not be the same as that which would have been disclosed if this document had been prepared in accordance with the laws and regulations of any jurisdiction outside India. Neither the delivery of this LOF, under any circumstances, create any implication that there has been no change in the affairs of the Target Company and/or the Acquirers, since the date hereof or that the information contained herein is correct as at any time subsequent to this date. Nor is it to be implied that the Acquirers are under any obligation to update the information contained herein at any time after the date of LOF.

No action has been or will be taken to permit this Offer in any jurisdiction where action would be required for that purpose. The LOF shall be sent to all Public Shareholders whose names appear in the register of members of the Target Company, as of the Identified Date. However, receipt of the LOF by any Public Shareholder in a jurisdiction in which it would be illegal to make this Offer, or where making this Offer would require any action to be taken (including, but not restricted to, registration of this LOF under any local securities laws), shall not be treated by such Public Shareholder as an offer being made to them, and shall be construed by them as being sent for information purposes only. Accordingly, no such Public Shareholder may tender his, her or its Equity Shares in this Offer in such jurisdiction. Persons in possession of the PA, the DPS, DLOF, the LOF and/or any other advertisement/ publication made or delivered in connection with the Offer are required to inform themselves of any relevant restrictions. Any Public Shareholder who tenders his, her or its Equity Shares in this Offer shall be deemed to have declared, represented, warranted and agreed that he, she, or it is authorized under the provisions of any applicable local laws, rules, regulations and statutes to participate in this Offer.

3. DETAILS OF THE OFFER

3.1 BACKGROUND OF THE OFFER

3.1.1 This Offer is a mandatory open offer being made by the Acquirers in compliance with Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011, to the Public Shareholders of the Target Company, to acquire up to 1,65,14,290 (One Crore Sixty-Five Lakhs Fourteen Thousand Two Hundred and Ninety) fully paid Equity Shares of face value of ₹ 10/- (Rupees Ten only) each (“**Offer Shares**”), representing 26.00% of the Total Emerging Voting Share Capital of the Target Company (“**Offer Size**”), at an offer price of ₹ 10/- (Rupees Ten Only) (“**Offer Price**”), subject to the terms and conditions mentioned in the PA, this DPS and to be set out in the letter of offer (“**LoF**”) to be issued for the Offer in accordance with the SEBI (SAST) Regulations, 2011.

The Board of Directors of the Target Company at their meeting held on August 27, 2025, has authorized a preferential allotment of 4,50,00,000 (Four Crores Fifty Lakhs) fully paid-up Equity Shares of face value of Rs. 10/- (Rupees Ten only) each on preferential basis representing 70.85% (Seventy Point Eight Five percent) of Emerging Voting Share Capital of the Target Company for kind i.e. part consideration for against the acquisition of 5,10,000 (Five Lakh Ten Thousand) equity shares of Gabrielle Infra Speciality Private Limited of Face Value Rs. 10/- (Rupees Ten only) per fully paid-up Equity Share to the Acquirers (2,25,00,000 equity shares to Acquirer 1 and 2,25,00,000 equity shares to Acquirer 2), in compliance with the provisions of the Companies Act, 2013 (“Act”) and Chapter V of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 and subsequent amendments thereto (“SEBI ICDR Regulations, 2018”). The Board of Directors of the Target Company, also at their meeting held on, August 27, 2025, has authorized a preferential allotment of 1,59,00,000 (One Crore Fifty-Nine Lakhs) fully paid- up Equity Shares of face value of Rs. 10/- each on preferential basis to public category investors at a price of Rs. 10/- (Rupees Ten only) per Equity Share. Also, the consent of the members of the Target Company for the proposed preferential allotment is being sought through issuance of Postal Ballot Notice dated August 27, 2025. The Target Company has received in principle approval dated December 02, 2025 from BSE for the proposed preferential issue in accordance with Regulation 28 of SEBI (LODR) Regulations, 2015 in respect of Proposed Preferential Issue announced earlier, there are no other statutory approvals required for this Offer.

3.1.2 These two transactions, individually and collectively, constitute the underlying transactions that have triggered the present open offer under Regulation 3 and 4 of the SEBI (SAST) Regulations, 2011. As required following are the details:

Sr. No.	Transaction Details	No of Shares	Mode and Manner of Consideration	Current Status as on 20.11.2025
1	Purchase of shares by the Acquirers under the SPA	13,68,250	Cash consideration	<p>a. Share Transfer/ Allotment - Pending due to non-receipt of approval of SEBI</p> <p>b. Consideration payment</p> <ul style="list-style-type: none"> - Out of the total consideration amount payable to Seller-1, Seller-2, Seller-3 and Seller-4, an earnest deposit money amounting Rs. 10,00,000/- (Rupees Ten Lakhs Only) was paid as per Clause 3 of Share Purchase (SPA) on signing of SPA-1. - Further, an amount of Rs. 11,900/- (Rupees Eleven Thousand Nine Hundred

				Only) also paid to the seller in accordance with Clause 3 of the SPA-2 at the time of signing.
2	Preferential allotment of shares to the Acquirers	4,50,00,000	Consideration other than Cash i.e. Swap of shares	a. Share Transfer/ Allotment – Not Completed due to pending receipt of BSE In-principal approval for the said Allotment. b. Consideration payment – Pending since allotment is not completed, or swap will occur post-allotment

3.1.3 The detailed allotment of Equity Shares of the Target company to the Acquirers and the details of their acquisition are as follows:

Sr. No	Particulars	ACQUIRER 1		ACQUIRER 2	
		No. Of Shares	%*	No. of Shares	%*
i.	Shareholding as on PA date	Nil	Nil	Nil	Nil
ii.	Shares agreed to be acquired under Proposed Preferential Issue	2,25,00,000	35.42%^	2,25,00,000	35.42%^
iii.	Shares Agreed to be acquired under SPA	6,84,125	1.08%^	6,84,125	1.08%^
iv.	Post Proposed Preferential Issue shareholding	2,31,84,125	36.50%^	2,31,84,125	36.50%^

^ Computed as a percentage of Emerging Equity and Voting Share Capital of the Target Company

THE REMAINDER OF THIS PAGE HAS BEEN INTENTIONALLY LEFT BLANK

3.1.4 Objects of the Preferential Issue:

i. For Swap of Shares:

The object of the preferential issue is to discharge the Part Purchase Consideration payable for the acquisition of shares of GISPL by acquiring all the 5,10,000 Shares constituting 100% of the paid-up share capital of GISPL - settled by allotment of Equity Shares of the Company, subject to the provisions of SEBI (ICDR) Regulations and requisite approvals from stock exchange. This is an allotment for consideration other than cash.

ii. Issue of shares for Cash Consideration:

The funds received from the cash allotment will be utilized for the following objects:

Sr. No.	Objects of Utilisation of Funds	Amount (₹)	Remarks
1	To meet working capital requirements of the Company	Not less than 3,97,50,000	For funding incremental working capital needs
2	Investment in Subsidiaries / Proposed Subsidiaries for development of existing and new business, either in the form of equity / quasi-equity / unsecured loan	Up to 7,95,00,000	Investments / loans to subsidiaries or proposed subsidiary
3	General corporate purposes	Not exceeding 3,97,50,000	Limited to 25% of the Issue Size
	Total	Up to Issue Size	

Any amount in excess unutilised portion of the receipt under general corporate purpose or Investment in Subsidiaries/ Proposed Subsidiaries will be utilised by the Company for meeting working capital requirement of the Company.

3.1.5 The pre and post-preferential allotment capital of the Target Company would be as under:

Particulars	No. of Equity Shares	Nominal Value (Rs.)
Existing Voting Share Capital:		
Promoter	16,02,700	1,60,27,000
Acquirers	0	0
Public Shareholders	10,13,800	1,01,38,000
Proposed Preferential Allotment of Equity Shares	6,09,00,000	60,90,00,000
Post Preferential Allotment Emerging Voting Share Capital	63,516,500	63,51,65,000

3.1.6 Pursuant to the Share Purchase Agreement (“SPA”) dated August 27, 2025, the Acquirers shall acquire 100% of the equity shares of the Target Company from the Selling Shareholders, and consequent to such acquisition, the Selling Shareholders shall cease to have any shareholding or control in the Target Company.

3.1.7 Objective of the share purchase agreement - The Acquirers and Selling Shareholders have entered into a share purchase agreement dated August 27, 2025, pursuant to which the Acquirers have agreed to acquire 13,68,250 (Thirteen Lakh Sixty-Eight Thousand Two Hundred and Fifty) fully paid-up equity shares of the Target Company, constituting 52.29% of the existing fully paid-up equity share capital of the Target Company, from the Promoter Sellers, at a negotiated price of ₹7/- (Rupees Seven Only) per Sale Share, aggregating to a total consideration of ₹95,77,750/- (Rupees Ninety Five Lakhs Seventy Seven Thousand Seven Hundred and Fifty only).

3.1.8 The Salient features of the Share Purchase Agreement are as follows:

- The Purchaser agrees to purchase from the Seller, and the Seller agrees to sell to the Purchaser, the Sale Shares, free from all encumbrances, together with all rights, benefits, and entitlements thereto, for cash consideration at ₹7 (Rupees Seven only) per Sale Share, aggregating to ₹95,77,750 (Rupees Ninety-Five Lakhs Seventy-Seven Thousand Seven Hundred and Fifty only).
- In consideration of the Sellers selling the Sale Shares to the Purchaser and transferring the title thereto, the Purchaser shall, subject to the terms and conditions contained herein issue and allot to the Seller on the Closing Date, the Consideration Shares, free from all Encumbrances, on the terms and conditions as set out in

this Agreement, towards the discharge of the Consideration for the purchase of the Sale Shares by the Purchaser from the Seller.

- c. The Sale Shares are fully paid-up Shares carrying voting rights and are sold, free from any Encumbrance and together with all rights, title and interest and shall continue to be owned and held, legally and beneficially, by the Seller till the Closing Date.

The issue price of consideration payable for the transfer of shares between the Seller and the Purchaser has been mutually agreed between the parties.

- d. The Sellers shall have received all Authorizations as may be required for the consummation of the transactions contemplated under this Agreement and corporate authorizations for approving/ including transfer of the Sale Shares from the Seller to the Purchaser, and (ii) authorization for execution, delivery and performance of its obligations under this Agreement;
- e. On the Closing Date, the Parties agree that, on completion, the Sellers will exit management and promoter roles of the Target Company, and the Acquirers (and their nominees) will take full control, including Board, shareholding, bank signatories, and promoter status.
- f. For some of the above terms more specifically defined in the share purchase agreement and other details of share purchase agreement, Public Shareholders of the Target Company may refer to the share purchase agreement, which would be available to them for inspection during the Tendering Period at the Office of the Manager to the Offer.

- 3.1.9 In compliance with Regulation 17 of the SEBI (SAST) Regulations, 2011, the Acquirers have opened an escrow account titled “Escrow Account – SCOPL – FEL – Open Offer” with Kotak Mahindra Bank Limited, a banking company incorporated under the Companies Act, 1956 and licensed under the Banking Regulation Act, 1949, having its registered office at 2nd Floor, 27 BKC, Plot No. C-27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai – 400 051 (the “Escrow Bank”). The Escrow Account has been opened at the Escrow Bank’s branch office at Mittal Court, Nariman Point, Mumbai, India. The Acquirers have deposited the Initial Escrow Amount in compliance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, at least two business days prior to the date of the Detailed Public Statement (“DPS”). The Escrow Bank has confirmed the balance in the Escrow Account to the Manager and to the Acquirers. The Acquirers shall deposit any additional escrow amounts as may be required in the event of an increase in the Offer Size (whether due to a revision in the Offer Price or the number of shares), such that the balance in the Escrow Account is at all times not less than the minimum amount required under the Regulations. The Escrow Account includes the cash deposit of Rs. 5,00,000/- (Rupees Five Lakhs Only), which is in excess of 1% of the total Offer Size, in compliance with the SEBI (SAST) Regulations, 2011.

Further, the Acquirers have created a demat escrow account with NNM Securities Private Limited, Mumbai (the “DP Escrow Account”) and have deposited securities in favour of the Manager to the Offer, Sobhagya Capital Options Private Limited, as security for the obligations under the Offer. As on date, the DP Escrow Account comprises 8,16,00,000 equity shares of Generic Engineering Construction and Projects Limited, having a market value of ₹5,006,550,400/-, based on the closing price of ₹40.94 per equity share on BSE Limited as on September 01, 2025.

The Acquirers confirm that 100% of the total offer consideration shall be maintained in the Escrow Account through a combination of cash and securities, ensuring full compliance with Regulation 22(2A) of the SEBI (SAST) Regulations, 2011, as applicable.

In accordance with Regulation 22(2A) of the SEBI (SAST) Regulations, 2011, the Acquirers shall not complete the acquisition of shares or control under the Share Purchase Agreement (SPA) dated August 27, 2025, until completion of all obligations under the Open Offer. However, pursuant to the proviso to Regulation 22(2A), the Acquirers may acquire shares of the Target Company through the Preferential Allotment, provided that such shares are kept in a separate escrow account, and the Acquirers shall not exercise any voting rights over such shares until completion of the Open Offer process. The Escrow Account shall be operated strictly in accordance with the Escrow Agreement, the instructions of the Manager, and the Regulations. The Acquirers acknowledge that the Escrow Account and the Special Account shall be used solely for the purpose of discharging their obligations under the Offer, including payment of consideration to shareholders whose shares are validly tendered and accepted.

As per regulation 22(2A) of SEBI (SAST) Regulations, 2011:

Notwithstanding anything contained in sub-regulation (1), the Acquirers may acquire shares of the target company through preferential issue or through the stock exchange settlement process, subject to-

- (i) such shares being kept in an escrow account,

- (ii) the Acquirers not exercising any voting rights over such shares kept in the escrow account. Provided that such shares may be transferred to the account of the Acquirers, subject to the Acquirers complying with requirements specified in sub-regulation (2).
- 3.1.10 Consequent upon the preferential allotment, the post-preferential shareholding of Acquirer 1 will be 2,31,84,125 (Two Crore Thirty-One Lakhs Eighty-Four Thousand One Hundred and Twenty-Five) equity shares and the post-preferential shareholding of Acquirer 2 will be 2,31,84,125 (Two Crore Thirty-One Lakhs Eighty-Four Thousand One Hundred and Twenty-Five) equity shares. Together, the Acquirers will hold 4,63,68,250 (Four Crore Sixty-Three Lakhs Sixty-Eight Thousand Two Hundred and Fifty) equity shares, constituting 73.00% (Seventy-Three per cent) of the emerging voting share capital. Pursuant to the proposed allotment, the Acquirers will hold a substantial stake and will be in control of the Target Company. Accordingly, this Offer is being made in terms of Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011.
- 3.1.11 The primary objective of the Acquirers in the above-mentioned acquisition is the substantial acquisition of shares, voting rights and control of the Target Company. The Acquirers do not presently intend to make any major changes to the existing line of business of the Target Company; however, they may review and modify business plans in the future as deemed appropriate in the interests of the Company and its stakeholders. Depending on business requirements and subject to all applicable laws, rules and regulations, the Board of Directors of the Target Company will take appropriate decisions from time to time to improve the Company's performance.
- The Acquirers may at their discretion, seek to effect changes to the Board of Directors of the Target Company, in accordance with applicable laws (including without limitation, the Companies Act, 2013, the LODR Regulations and Regulation 24 of the SEBI SAST Regulations, 2011). No proposal in this regard has been finalised as on the date of this Letter of Offer. Any change to the board of directors of the Target Company shall be effected by the Acquirers only after completion of Open Offer.
- 3.1.12 The consideration for the shares accepted under the Open Offer payable to the respective shareholders shall be paid in cash.
- 3.1.13 The Acquirers have not entered into any non-compete arrangement and/or agreement with anyone with respect to the operation of the Target Company.
- 3.1.14 This Offer is not made pursuant to any indirect acquisition, arrangement or agreement and is not a conditional offer.
- 3.1.15 The Offer is not a result of global acquisition resulting in indirect acquisition of equity shares of the Target Company or Open Market Purchase.
- 3.1.16 As on date, the underlying transactions are yet to be consummated. Further, in accordance with Regulation 22 of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, the Acquirers have not deposited entire consideration payable under the open offer in Escrow Account. On August 27, 2025, the Board of Directors of the Target Company has authorised the proposed preferential issue of equity shares for consideration in form of cash as well as for consideration other than cash. The equity shares proposed to be allotted to the Acquirers will be kept in separate demat escrow account in accordance with Regulation 22(2A) of SEBI (SAST) Regulations, 2011 until the expiry of the offer period.
- 3.1.17 The Acquirers, the Promoters, the Sellers, and the Target Company have not been prohibited by SEBI from dealing in securities in terms of any directions issued under Section 11B of the SEBI Act, 1992 or under any other regulation made under the SEBI Act. Further, none of the Acquirers, Promoters, or Sellers have been declared as Fugitive Economic Offenders under Section 12 of the Fugitive Economic Offenders Act, 2018.
- 3.1.18 The Board of the Target Company shall in accordance with Regulation 26(6) of the SEBI SAST Regulations, 2011, constitute a committee of independent directors who would provide its written reasoned recommendation on the Offer to the Shareholders of the Target Company. In accordance with Regulation 26(7) of the SEBI SAST Regulations, 2011, the committee of independent directors of the Target Company shall provide their reasoned recommendations on this Open Offer to its shareholders and the Target Company shall in accordance with Regulation 26(6) of the SEBI SAST Regulations, 2011, cause to publish such recommendation at least two working days before the commencement of the tendering period, in the same newspapers where the Detailed Public Statement (DPS) of the Offer was published.

- 3.1.19 The Acquirers have not been categorized as a “willful defaulter” in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations. It has further confirmed that it is not appearing in the willful defaulters list of the Reserve Bank of India appearing on the website of MCA [www.mca.gov.in].
- 3.1.20 There are no directions subsisting or proceedings pending against the Acquirers, Target Company, Manager to the Open Offer under SEBI Act, 1992 and regulations made there under.

The remaining page has intentionally been left blank

3.2 DETAILS OF THE PROPOSED OFFER

3.2.1 The Public Announcement was made under Regulation 3(1) and 4 of the SEBI SAST Regulation, 2011 on Wednesday, August 27, 2025, by the Manager to the Offer on behalf of the Acquirers and submitted to the Stock Exchange, to the registered office of the Target Company and filed with SEBI.

3.2.2 In accordance with the Regulation 13(4) and Regulation 14(3) of SEBI (SAST) Regulations, 2011, the Acquirers have published a Detailed Public Statement on Wednesday, September 03, 2025, which appeared in the following newspapers:

Publication	Language	Edition
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Pratahakal	Marathi	Mumbai Edition
Rashtrasanchar	Marathi	Pune Edition

A Copy of the Public Announcement (PA) and the Detailed Public Statement (DPS) are/ will be available on the SEBI's website: www.sebi.gov.in, BSE at www.bseindia.com and on the website of the Manager to the Open offer at www.sobhagvacapital.com. Simultaneously with the publication of DPS in the newspaper, a copy of the DPS was filed through the Manager to the Offer with SEBI, BSE and the Target Company at its registered office.

3.2.3 This Open Offer is a mandatory open offer being made by the Acquirers to all the Public Shareholders of Target Company to acquire up to 1,65,14,290 (One Crore Sixty-Five Lakh Fourteen Thousand Two Hundred and Ninety) fully paid equity shares of the Target Company, of face value of ₹ 10/- each ("Offer Shares") representing 26.00% (Twenty Six Percent) of the Emerging Voting Share Capital of the Target Company, at a price of ₹ 10/- (Rupees Ten Only) per equity share ("Offer Price"), aggregating to Rs. 16,51,42,900/- (Rupees Sixteen Crores Fifty-One Lakhs Forty-Two Thousand and Nine Hundred Only) ("Offer" or "Open Offer").

3.2.4 The Offer Price is payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011.

3.2.5 This Open Offer is made under SEBI (SAST) Regulations, 2011 to all the shareholders of the Target Company, in term of the Regulation 7(6) of the Regulations, except the Acquirers, existing Promoter(s) of the Target Company, Selling Company, public shareholders who have been issued equity shares in preferential issue and any person deemed to be acting in concert with them.

3.2.6 There are no conditions as stipulated in the SPA, the meeting of which would be outside the reasonable control of the Acquirers, and in view of which the Offer might be withdrawn under Regulation 23(1) of the SEBI (SAST) Regulations, 2011.

3.2.7 As on date of this Letter of Offer, no statutory approvals are required in relation to this Offer except as detailed in paragraph 8.4 of this Letter of Offer. However, if any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of other statutory approvals. The Acquirers will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations, 2011. In the event of withdrawal, a public announcement will be made within 2 (two) working days of such withdrawal, in the same newspapers in which the DPS has been published, and such public announcement will also be sent to SEBI, BSE and to the Target Company at its registered office.

3.2.8 As on date of this Letter of Offer, all the Equity Shares of the Target Company are fully paid up and there are no partly paid-up Equity Shares in the Target Company. There are no outstanding convertible instruments (debentures/ warrants/ FCDs/ PCDs) etc. convertible into Equity Shares on any later date.

3.2.9 This is not a competitive bid. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company. Further there is no competitive bid in this Offer as on the date of this Letter of Offer.

3.2.10 This Open Offer is not a conditional offer and not subject to any minimum level of acceptance.

3.2.11 Further, there is no competing offer as on the date of this LOF in terms of Regulation 20 of the SEBI (SAST)

Regulations, 2011.

- 3.2.12 There is no differential pricing for Equity Shares under the Offer.
- 3.2.13 The Acquirers have not acquired any shares of Target Company after the date of P.A. i.e. August 27, 2025 and up to the date of this Letter of Offer i.e., September 11, 2025 except 2,25,00,000 (Two Crores Twenty Five Lakhs) equity shares to be allotted to each Acquirers comprising 4,50,00,000 (Four Crores Fifty Lakh) equity shares which will be kept in demat escrow account in accordance with Regulation 22A of SEBI (SAST) Regulations, 2011. The equity shares will be allotted only after the approval of the shareholders and receipt of in-principle approval. The Acquirers shall disclose during the Offer Period any acquisitions made by the Acquirers of any Equity Shares of the Target Company in the prescribed form, to each of the Stock Exchange and to the Target Company at its registered office within 24 (twenty- four) hours of such acquisition, in accordance with Regulation 18(6) of the SEBI SAST Regulations, 2011. As per Regulation 22(1) of SEBI (SAST) Regulations, 2011, the Acquirers shall not complete the acquisition of shares or voting rights in, or control over, the target company, whether by way of subscription to shares or a purchase of shares attracting the obligation to make an open offer for acquiring shares, until the expiry of the offer period. As per regulation 22(2A) of SEBI (SAST) Regulations, 2011:

Notwithstanding anything contained in sub-regulation (1), an Acquirers may acquire shares of the target company through preferential issue or through the stock exchange settlement process, subject to-

- (i) such shares being kept in an escrow account,
 - (ii) the Acquirers not exercising any voting rights over such shares kept in the escrow account.
- Provided that such shares may be transferred to the account of the Acquirers, subject to the Acquirers complying with requirements specified in sub-regulation (2).
- 3.2.14 The entire Equity Shares proposed to be acquired under this Offer will be acquired by the Acquirers under this Offer as fully paid up, free from all lien, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.
- 3.2.15 If the Acquirers acquire equity shares of the Target Company during the period of 26 (twenty-six) weeks after the tendering period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose shares have been accepted in the Offer within 60 (sixty) days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the SEBI (SAST) Regulations, 2011, or pursuant to Delisting Regulations, or open market purchases made in the ordinary course on the stock exchange, not being negotiated acquisition of shares of the Target Company in any form.
- 3.2.16 As per Regulation 38 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with Rules 19(2) and 19A of the Securities Contracts (Regulation) Rules, 1957 ("SCRR"), the Target Company is required to maintain a minimum public shareholding of at least 25% on a continuous basis for listing. Pursuant to completion of the underlying transaction and this Open Offer, and considering the shareholding of the Acquirers and the existing Promoters of the Target Company, the public shareholding may fall below the minimum public shareholding requirement prescribed under Rule 19A of the SCRR read with the SEBI (LODR) Regulations, 2015. In such an event, the Acquirers undertake that they shall take necessary steps within the timelines prescribed under the SCRR, the SEBI (LODR) Regulations, 2015, and other applicable laws, to restore the minimum public shareholding to the required level.

Any failure to comply with the said requirement may result in non-compliance with the provisions of the SCRR and the SEBI (LODR) Regulations, 2015, and the Acquirers and the Target Company shall take appropriate corrective measures to ensure compliance within the prescribed period.

- 3.2.17 Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers have appointed Sobhagya Capital Options Private Limited as the Manager to the Offer.
- 3.2.18 The Manager to the Offer, Sobhagya Capital Options Private Limited does not hold any Equity Shares in the Target Company as on the date of the Public Announcement, Detailed Public Statement and this Letter of Offer. The Manager to the Offer further declares and undertakes that it shall not deal in the equity shares of the Target Company during the period commencing from the date of its appointment as Manager to the Offer till the expiry of 15 days from the date of closure of this Open Offer.

3.3 OBJECT OF THE ACQUISITION/ THE OFFER

- 3.3.1 Pursuant to existing shareholding & the SPA, this Open Offer is being made by the Acquirers in accordance with Regulations 3(1) and 4 of the SEBI (SAST) Regulations, wherein Acquirers propose to take substantial acquisition of shares & management control of the Target Company.
- 3.3.2 At present, the Acquirers are the promoters of a business engaged in Integrated Construction & Infrastructure Services.
- 3.3.3 The Object of the acquisition is to acquire substantial Equity Shares and Voting Share Capital accompanied by control over the Target Company in due compliance of SEBI (SAST) Regulations, 2011. The Acquirer intends to expand the Target Company's business activities by carrying on additional business for commercial reasons and operational efficiencies. The Acquirers reserve the right to modify the present structure of the business in a manner which is useful to the larger interest of the shareholders. Any change in the structure that may be carried out, will be in accordance with applicable laws and may diversify into other business. The Acquirers reserve the right to modify the present structure of the business in a manner which is useful to the larger interest of the shareholders. Any change in the structure that may be carried out, will be in accordance with applicable laws.
- 3.3.4 The Acquirers do not have any plans to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of two years except in the ordinary course of business of the Target Company. Target Company's future policy for disposal of its assets, if any, for two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through special resolution passed by way of postal ballot in terms of Regulation 25(2) of the SEBI (SAST) Regulations, 2011.
- 3.3.5 The Acquirers have not formulated any proposal as on the date of this LOF which may have an adverse material impact on employees and location of place of business of the Target Company.
- 3.3.6 Pursuant to this Offer and the transactions contemplated in the Share Purchase Agreement, the Acquirers shall become the promoter of the Target Company to the extent that the existing Promoter and members of the promoter group have agreed to transfer their shareholding and control, such persons shall be reclassified and shall cease to be promoters in accordance with Regulation 31A(10) of the SEBI (LODR) Regulations. Any continuing promoters, if any, shall be classified appropriately in line with the regulatory framework.

The remaining page has intentionally been left blank

4. BACKGROUND OF THE ACQUIRERS:

4.1 Information about Mr. Tarak Bipinchandra Gor (“Acquirer 1”):

- 4.1.1 Mr. Tarak Bipinchandra Gor, S/o Bipinchandra Gor, aged about 47 years, is resident of 1107-B Sambhavnath Towers, Sudha Park, Opposite Eastern Express Highway, Ghatkopar (East), Mumbai – 400077, Maharashtra, India. His Permanent Account Number under Indian Income Tax Act, 1961 is AEJPG9330E. He holds the degree of Masters in Commerce from university of Mumbai, a qualified Chartered Accountant, and has successfully cleared the final examinations of the Company Secretary course. His Contact No. is +91 9820545909 and Email ID is tarakgor@gmail.com. He has not changed/ altered his name at any point of time.
- 4.1.2 Acquirer 1 is not part of any group.
- 4.1.3 Acquirer 1 holds a valid passport issued by the Republic of India and is a qualified Chartered Accountant with over 19 years of professional experience in banking and finance, debt and equity fund raising, secretarial matters, indirect taxation, and financial structuring. He has in-depth experience working with large infrastructure and real estate companies and a proven record of guiding organizations through complex financial environments. He is skilled in leading cross-functional teams, ensuring regulatory compliance, and formulating financial strategies that support business growth and operational effectiveness.
- 4.1.4 Acquirer 1 does not hold any position in any of the listed company.
- 4.1.5 Acquirer 1 does not hold any Equity Shares or voting rights in the Target Company as on date of Letter of Offer. However, Acquirer 1 has agreed to subscribe 2,25,00,000 Equity Shares and 96,04,500 Preference Shares in kind against acquisition of 2,55,000 (Two Lakhs Fifty-Five Thousand) Equity Shares of Gabrielle Infra Speciality Private Limited (“GISPL” or “Selling Company”) by way of Preferential Issue of Equity Shares and Private Placement of Preference Shares.
- 4.1.6 The Net worth of Acquirer 1 is ₹10,15,08,100 as on August 21, 2025 as certified by CA Karthik Shetty, (Membership No.:178690), Partner, M/s. KSDT & Co, Chartered Accountants (FRN: 146983W) vide certificate dated August 21, 2025, having Office at B-614, Pranik Chambers, Saki Vihar Road, Sakinaka, Andheri (East), Mumbai – 400072, Maharashtra, India. His Contact No. is +91 81042 04409/+91 83693 39245 and Email ID is info@ksdtca.in (UDIN: 25178690BBIKZJ6167)
- 4.1.7 The details of the Companies in which Acquirer-1 is Director is tabled as below:

Name of the Company	Designation	CIN
Gabrielle Infra Speciality Private Limited	Director	U45400MH2022PTC387418
Asedha Infraprojects Private Limited	Director	U41001MH2023PTC402813
Critech Power Private Limited	Director	U31904MH2017PTC295636

4.2 Information about Mr. Jayesh Sheshmal Rawal (“Acquirer 2”):

Mr. Jayesh Rawal, w/o Sheshmal Rawal, aged about 51 years, is resident of 1302-1303 Sunrise Point Neptune Living Point LBS Road, Bhandup (West), Mumbai PIN:400078, Maharashtra, India. His Permanent Account Number under Indian Income Tax Act, 1961 is ABJPR9028F. He holds the degree of Bachelors in Commerce and is a qualified Chartered Accountant .His Contact No. is +91 9833676161 and Email ID is rawaljayesh@gmail.com.

- 4.2.1 Acquirer 2 is not part of any group.
- 4.2.2 Acquirer 2 carries a valid passport of Republic of India and is having an experience of Jayesh Rawal is a qualified Chartered Accountant with over 27 years of professional experience. From 1997 to 2017, he practiced independently, providing consultancy in Financial Services, Direct & Indirect Taxation, Company Law, FEMA/ RBI compliances, Economic Zone regulations, and Accounting Services. During this period, he was actively engaged in the statutory, internal, and tax audits of Public Limited Companies as well as conducting independent audits of Banks and financial institutions, gaining extensive exposure across diverse industries. From 2017 to 2025, he served as an Executive Director of BSE and NSE listed company, where he contributed significantly to strategic management, corporate governance, financial planning, audits, taxation, and compliance functions. With strong expertise in designing internal control systems,

developing costing models, and providing management and financial consultancy, he consistently delivered value-driven outcomes and strengthened organizational performance.

- 4.2.3 Acquirer 2 does not hold any position in any of the listed company.
- 4.2.4 Acquirer 2 does not hold any Equity Shares or voting rights in the Target Company as on date of the Letter of Offer. However, Acquirer 2 has agreed to subscribe 2,25,00,000 Equity Shares and 96,04,500 Preference Shares in kind against acquisition of 2,55,000 (Two Lakhs Fifty-Five Thousand) Equity Shares of Gabrielle Infra Speciality Private Limited (“GISPL” or “Selling Company”) by way of Preferential Issue of Equity Shares and Private Placement of Preference Shares.
- 4.2.5 The Net worth of Acquirer 2 is ₹10,10,97,039 as on August 21, 2025 as certified by CA Karthik Shetty, (Membership No.:178690), Partner, M/s KSDT & Co, Chartered Accountants (FRN: 146983W) vide certificate dated August 21, 2025, having Office at B-614, Pranik Chambers, Saki Vihar Road, Sakinaka, Andheri (East), Mumbai – 400072, Maharashtra, India. Contact No. is +91 81042 04409/+91 83693 39245 and Email ID is info@ksdtca.in. (UDIN: 25178690BBIKZK7938)
- 4.2.6 The details of the Companies in which Acquirer-2 is Director is tabled as below:

Name of the Company	Designation	CIN
Gabrielle Infra Speciality Private Limited	Director	U45400MH2022PTC387418
Asedha Infraprojects Privat Limited	Director	U41001MH2023PTC402813
Critech Power Private Limited	Director	U31904MH2017PTC295636

- 4.3 Acquirers have confirmed that Acquirer and their UBOs/ Controllers have not been prohibited by any Statutory/Regulatory authority (Indian/Foreign) from dealing in securities in terms of the provisions of Section 11B of the SEBI Act, 1992 or under any other Regulation made under the SEBI Act. No action, penalty, or proceeding has ever been taken or levied by SEBI, RBI, or any Stock Exchange under the SEBI Act, 1992 or any rules/ regulations made thereunder except as under which is the pending matter:

Penalty of Rs. 25,00,000/- (Rupees Twenty-Five Lakhs Only) under the provisions of Section 15HA of the SEBI Act vide Order No. QJA/AA/IVD/ID12/28546/2023-24 dated August 10, 2023 on Mr. Jayesh Sheshmal Rawal. Further, he had filed an appeal with SAT against the said Oder vide Appeal no. Appeal no 849 of 2023 dated September 29, 2023. The said appeal is pending before the Hon’ble SAT. The next hearing is on February 10, 2026.

- 4.4 The Acquirers have not been categorized or declared as: (i) a ‘wilful defaulter’ issued by any bank, financial institution, or consortium thereof in accordance with guidelines on wilful defaulters issued by Reserve Bank of India in terms of Regulation 2(1)(ze) of SEBI (SAST) Regulations, 2011; or (ii) a fugitive economic offender under Section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) in terms of Regulation 2(1)(ja) of SEBI (SAST) Regulations, 2011.
- 4.5 The Acquirers undertake that since the proposed preferential issue of equity shares in its favour constitutes one of the triggers for the open offer under the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, the Acquirer shall fully comply with the proviso to Regulation 23(1)(c) of the SEBI (SAST) Regulations.
- 4.6 There are no Persons Acting in Concert (“PACs”) for the purpose of this Open Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations, 2011. The Acquirers undertake that they are not related to each other except through the entity disclosed to SEBI.
- 4.7 There are no persons acting in concert (Deemed PACs) with the Acquirers or the Selling Shareholders other than those specifically disclosed in the Draft Letter of Offer. Further, none of the Acquirers, PACs (if any), or the Selling Shareholders are eligible to tender their shares in the Open Offer in accordance with Regulation 25(4) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.
- 4.8 The Acquirers undertake that they shall not sell transfer, dispose of, or otherwise encumber any Equity Shares of Filtron Engineers Limited held by them, if any, during the Offer Period, in compliance with Regulation 25(4) of the SEBI (SAST) Regulations, 2011.
- 4.9 The Acquirers undertake that they will not withdraw open offer even if the proposed preferential issue is not successful in terms of provision to regulation 23(1)(c) of Takeover Regulations, 2011.
- 4.10 The Acquirers confirm that they were never anytime part of promoter or promoter group of a company which was compulsorily delisted in last 10 years.
- 4.11 In accordance with Regulation 24(1) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, the Acquirers have confirmed that no representation on the Board of the Target Company

shall be exercised by them or any of their nominees until the completion of the Open Offer formalities in accordance with law.

- 4.12** As on date, the Acquirers are neither holding any kind of stake in the Target Company nor are they having any relationship with/ interest association, arrangement or understanding, whether direct or indirect, in the Target Company and its promoters/ directors, other than as specifically disclosed in the Detailed Public Statement and this Letter of Offer. Further, the Acquirers, their promoters and directors do not have any relationship or connection with the public shareholders of the Target Company. However, the Acquirers have entered into Share Purchase Agreement with the Promoter/ Promoter Group Sellers for acquisition of 13,68,250 (Thirteen Lakh Sixty-Eight Thousand Two Hundred and Fifty) equity shares constituting 52.29% of the of the existing fully paid-up equity share capital of the Target Company entered into between Mr. Tarak Bipinchandra Gor (Acquirer 1) and Mr. Jayesh Sheshmal Rawal (Acquirer 2), and Mr. Sadanand Ganapati Hegde (“Seller-1”), Sadanand Ganapati Hegde HUF (“Seller-2”), Ms. Chetna Sadanand Hegde (“Seller-3”), Ms. Bharati Sadanand Hegde (“Seller-4”) (Seller-1, Seller-2, Seller-3 and Seller-4 hereinafter collectively referred to as the "Sellers") and other SPA with Mr. Avinash Sadashiv Muley (Seller), promoter shareholder at a purchase consideration of Rs. 7.00/- per Equity Share (“SPAs”).

The remaining page has intentionally been left blank

5 BACKGROUND OF THE SELLING COMPANY I.E. GABRIELLE INFRA SPECIALITY PRIVATE LIMITED (FORMERLY KNOWN AS GENERIC INFRA SPECIALITY PROJECTS PRIVATE LIMITED) (“GISPL” / “SELLING COMPANY”)

- 5.1 The Selling Company was incorporated as a private company under the provisions of Companies Act, 2013 as ‘Generic Infra Speciality Private Limited’ vide Certificate of Incorporation dated July 22, 2022, issued by Registrar of Companies, Central Registration Centre. Subsequently, the name of the Selling company was changed from ‘Generic Infra Speciality Private Limited’ to “Gabrielle Infra Speciality Private Limited” vide fresh Certificate of Incorporation dated June 26, 2023, issued by Registrar of Companies, Mumbai, India. The Corporate Identification Number (“CIN”) of Selling Company is U45400MH2022PTC387418.
- 5.2 The Registered office of Selling Company is presently situated at 208, 2nd Floor, Vardhaman Industrial Complex, LBS Marg, Vikhroli (West), Mumbai - 400079, Maharashtra, India, Email id: Geninfraspeciality@gmail.com
- 5.3 The main objects of Selling Company as per its MOA is to undertake infrastructure development, project consultancy, and construction activities in India and abroad, including DBOT, BOOT, BOT, BOLT and similar models. Its scope covers design, construction, operation, and maintenance of residential, commercial, industrial, and public infrastructure such as townships, hotels, hospitals, schools, bridges, roads, tunnels, power plants, pipelines, and environmental systems. The Company may act as builders, developers, contractors, sub-contractors, engineers, consultants, real estate promoters, owners, and agents, and is also authorized to manufacture, import, export, and trade in construction materials, prefabricated structures, tools, machinery, and provide allied IT-enabled and manpower services.
- 5.4 The equity share capital of Selling Company as on the date of this LOF is as follows:

Sr. No.	Particulars	Number of Equity Shares	Aggregate amount of Equity Shares
1.	Authorized Equity Share capital	5,50,000 (Five Lakh Fifty Thousand)	55,00,000 (Fifty-Five Lakh)
2.	Issued, subscribed, and paid-up Equity Share capital	5,10,000 (Five Lakh Ten Thousand)	51,00,000 (Fifty-One Lakh)

- 5.5 The Board of Directors of Selling Company as on date of this LOF is as follows:

Name	Designation	DIN	Date of Appointment
Mr. Tarak Bipinchandra Gor	Director	01550237	22 July 2022
Mr. Jayesh Sheshmal Rawal	Director	00464313	22 July 2022

- 5.6 The key financial information of the Selling Company for the period ended March 31, 2025, is tabled here under:

(Figures in ₹ lakhs)

Particulars	As at 31st March, 2025	As at 31st March, 2024
I. Equity and Liabilities		
(1) Shareholder’s Funds		
(a) Share Capital	51.00	1.00
(b) Reserves and Surplus	452.36	66.94
(2) Non-Current Liabilities		
(a) Long Term Borrowings	109.68	0.50
(b) Other Non-Current Liabilities	112.46	10.30
(3) Current Liabilities		
(a) Short Term Borrowings	119.42	–
(b) Trade Payables	1,445.92	635.79
(c) Other Current Liabilities	140.53	643.56
(d) Short Term Provisions	15.03	8.38
Total Equity & Liabilities	2,446.38	1,366.47
II. Assets		
(1) Non-Current Assets		

(a) Property, Plant, Equipment & Intangible Assets	33.82	0.13
(b) Deferred Tax Assets	0.10	0.0029
(c) Other Non-Current Assets	19.19	814.06
(2) Current Assets		
(a) Inventories	353.90	–
(b) Trade Receivables	1,783.87	467.09
(c) Cash and Cash Equivalents	151.45	6.73
(d) Short-Term Loans and Advances	43.66	75.00
(e) Other Current Assets	60.40	3.46
Total Assets	2,446.38	1,366.47

Particulars	For the period ended 31st March, 2025	For the period ended 31st March, 2024
I. Revenue from operations	7,224.99	983.94
II. Other Income	8.99	–
III. Total Income (I + II)	7,233.98	983.94
IV. Expenses:		
Purchases & Operating Cost	6,955.71	869.10
Changes in Inventories of finished goods, WIP and Stock-in-Trade	(353.90)	0.00
Employee Benefit Expense	22.44	1.17
Financial Costs	5.92	1.54
Depreciation and Amortization Expense	2.88	0.02
Other Expenses	56.76	20.89
Total Expenses	6,689.81	892.71
V. Net Profit / (Loss) Before Tax (PBT)	544.16	91.23
Provision for Tax	108.76	23.57
Deferred Tax	0.09	0.18
Short Provision	0.07	–
VI. Net Profit / (Loss) After Tax (PAT)	435.42	67.48
Earnings per Share (₹):		
– Basic	411.20	674.81
– Diluted	411.20	674.81

Note:

The financial information set forth above has been extracted from the data provided by the Selling Company for audited financial statements for the period ended March 31, 2025, audited by the statutory auditors of the Selling Company for the respective period.

- 5.7 Post completion of the share swap and the Offer, Selling Company will become wholly owned subsidiary (WOS) of the Target Company.
- 5.8 Confirmations by the Selling Company:
- There has been no merger, demerger or spin-off during the last three years involving the Selling Company.
 - The Selling Company, its promoters and directors have not been prohibited by SEBI from dealing in securities in terms of Section 11B of the SEBI Act. The Selling Company are neither sick companies within the meaning of the Sick Industrial Companies (Special Provisions) Act, 1985 nor are they under winding up.
 - On successful completion of the Preferential Issue, the Selling Company will become 100% subsidiary of the Target Company
 - As on the date of the LOF, neither the selling Company nor their Director's and/ nor their key managerial personnel have any interest in the Target Company, save and except the proposed shareholding to be acquired in the Target Company pursuant to Preferential Issue. As of the date of this LOF, there are no Directors representing the Selling Companies on the Board of Directors of the Target Company.
 - As on date of the LOF, the Selling Company does not hold any Equity Shares of the Target Company and therefore compliance with Chapter V of the SEBI (SAST) Regulations, 2011 is not applicable.

- f. The Selling Company undertakes that they will not sell the Equity Shares of the Target Company, if any held by them during the Offer Period in terms of Regulation 25(4) of the SEBI (SAST) Regulations, 2011.
- g. The Selling Company undertakes that it will not acquire any Equity Shares of the Target Company during the period between three working days prior to the commencement of the Tendering Period and until the closure of the Tendering Period as per the Regulation 18(6) of the SEBI (SAST) Regulations, 2011.
- h. The Fair value of Equity Shares of the Selling Company is Rs. 1,259/- per Equity Shares as certified by Bhavesh M Rathod, Chartered Accountants, Registered Valuer - SFA IBBI Reg. No.: IBBI/RV/06/2019/10708 Address: 12D, White Spring, A wing, Rivali Park Complex, Western Express Highway, Borivali East, Mumbai 400066 Email: bhavesh@cabr.in Mobile: +91 9769113490 vide valuation certificate dated August 26, 2025. (UDIN: 25119158BMGZDX9956).

The remaining page has intentionally been left blank

- 6 BACKGROUND OF THE TARGET COMPANY – FILTRON ENGINEERS LIMITED**
(The disclosure mentioned under this section has been sourced from information published by the Target Company or provided by the Target Company or publicly available sources)
- 6.1 The Target Company was incorporated on April 16, 1982 under the Companies Act 1956 as “Filtron Engineers Private Limited” and a Certificate of Incorporation was issued by Registrar of Companies, Pune. Thereafter, the name of the Target Company was changed to “Filtron Engineers Limited” and a fresh Certificate of Incorporation was issued on November 13, 1994 by Registrar of Companies, Pune. The Corporate Identification Number (CIN) of the Target Company is L57909PN1982PLC026929.
- 6.2 The Registered Office of the Target Company is situated at Plot No. 36, WMDC Industrial Estate, Ambethan Road, Chakan, Pune, Maharashtra – 410501, India, Tel: +91-9823161676; Email: info@filtronindia.com; Website: www.filtronindia.com.
- 6.3 As per the object clause of its Memorandum of Association, the Target Company is engaged in the business of engineering, manufacturing, and turnkey systems, with specialization in equipment for the food, beverage, dairy, fruits & vegetables, and related processing industries.
- 6.4 The entire Paid up and voting equity capital of the Target Company is listed at BSE Limited (“**BSE**”) (Scrip Code: 531191 and Scrip id: FILTRON). The ISIN of Equity Shares of Target Company is INE589N01017.
- 6.5 The Equity Shares of the Target Company are infrequently traded on BSE within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations. (Source: www.bseindia.com). (Further details provided in paragraph 7 (Offer Price) below of this Letter Of Offer).
- 6.6 The Promoters of the Target Company are Sadanand Ganpati Hegde, Sadanand Ganapati Hegde Huf, Chetna Sadanand Hegde, Bharati Sadanand Hegde, Ishwar Pandurang Dighe, K Gangaraju, P M Subramaniam, Rajnikant Laxmichand Vora, Saroj Rajnikant Vora, T Veera Reddy, G Devanath, Madhu Suresh Verma, Baban Sahebrao Dalavi, Shaila Namdeo Dalavi, Shreekant Laxman Sant, Ashok Vishnu Dravid, Namdeo Sahebrao Dalvi, Sant Sucheta Shrikant, Mangal Ashok Dravid, Shrinivas Padmakar Kashyapi, Prakash Ramchandra Bang, Swati Shirish Kale, Bhaskar Gopal Aher, Sunita Singh Dyashankar Singh Pal, Sujata Kiran Vaidya, Raghunathmal Bharmalji Jain, Vinita Ramavatar Panjiar, Avinash Sadashiv Muley, Padma Padmakar Kashyapi, Meera Ganapati Hegde, Ravindra Narhar Natu, Pushpa Bhaskar Aher, Popular Herbals Products Pvt Ltd, M/S Catalchem and Joachim Friedsch.
- 6.7 **Share Capital Structure of the Target Company**
- The Authorized Share Capital of the Target Company is Rs. 85,00,00,000/- (Rupees Eighty Five Crores Only) divided into (i). 6,55,00,000 (Six Crores Fifty-Five Lakhs) Equity Shares of Rs. 10/- each. (ii) 1,95,00,000 (One Crore Ninety Five Lakhs only) preference shares of face value of Rs.10/-each. As on date, the paid-up capital of the Target Company is Rs. 2,61,65,000/- (Rupees Two Crore Sixty-One Lakhs Sixty-Five Thousand only) divided into 26,16,500 (Twenty-Six Lakhs Sixteen Thousand Five Hundred) Equity Shares of Rs. 10/- each.
- 6.8 **The Share Capital of the Target Company is as follows:**

- 6.9 As on the date of this LOF, there is only one class of Equity Shares and there are no: (i) partly paid-up Equity Shares; (ii) Equity Shares carrying differential voting rights; and/ or (iii) outstanding convertible instruments (such as depository receipts, fully convertible debentures, warrants, convertible preference shares, etc.) issued by the Target Company which are convertible into Equity Shares of the Target Company. As on date, the shares of the Target Company are not suspended for trading from BSE Limited. The Company is compliant with the SEBI (LODR) Regulations, 2015 and no disciplinary actions are pending with BSE Limited, the listing exchange. There are no pending enforcement proceedings or monetary penalties as on date.
- 6.10 The Target Company was suspended from trading till January 08, 2025. The trading in equity shares of the company was suspended w.e.f. November 24, 2017 due to Non-compliance with Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 for two consecutive quarters i.e., March 2017 and June 2017. However, the suspension has since been revoked. As on date, the Target Company is in compliance with all listing requirements and SEBI (LODR) Regulations, and no punitive actions or penalties have been levied by the stock exchanges against the Target Company.
- 6.11 The Target Company and its Promoters/ Directors have confirmed that: No actions, investigations, or penalties have been taken or levied by SEBI, RBI, or any Stock Exchange under the SEBI Act, 1992 or any other applicable regulation other than as follows: The total fine amount of ₹10,57,627 (Rupees Ten Lakh Fifty-Seven Thousand Six Hundred Twenty-Seven only), comprising the basic fine of ₹8,96,294 and GST @18% amounting to ₹1,61,333, has been duly paid by the Company vide RTGS No. HDFCR52023100 dated October 04, 2023, drawn on HDFC Bank towards settlement of all outstanding fines as detailed in the below table.

This payment represents full and final settlement of fines levied under Regulation 31 and Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as applicable, for the periods mentioned.

Scrip Code	Company Name	Regulations	Quarter/ Month	Non-Submission/ Late submission	Due Date	Submission Date	No of Days	Basic Fine Levied	Basic Fine waived	Basic Fine Paid	Outstanding Fine	Remark
531191	FILTRON ENGINEERS LTD.	Reg-31	Mar-15	Late Submission	21-04-2015	22-04-2015	1	1000			1000	
531191	Filtron Engineers Ltd	Reg-31	Mar-17	Late Submission	21-04-2017	29-06-2017	69	97147			97147	Addition al Fine 0.1% of Paid Cup Capital
531191	Filtron Engineers Ltd	Reg-33	Dec-16	Late Submission	14-02-2017	20-02-2017	6	30000			30000	
531191	Filtron Engineers Ltd	Reg-33	Mar-17	Late Submission	30-05-2017	22-09-2017	76	408147			408147	Addition al Fine 0.1% of Paid Cup Capital
531191	Filtron Engineers Ltd	Reg-33	Jun-17	Late Submission	14-08-2017	19-09-2017	36	360000			360000	
Total Basic Fine Outstanding											896294	
GST@18%											161333	
Net Fine Payable											1057627	

- 6.12 Based on the information available on the website of BSE, the Equity Shares of the Target Company are infrequently traded on BSE (within the meaning of explanation provided in 2(j) of the SEBI (SAST) Regulations).

6.13 Details of Directors of Filtron Engineers Limited:

As on the date of this Letter of Offer, the Board of Directors of the Target Company comprises of 4 (Four) members as given below:

Sr No.	DIN	Name of Directors	Designation	Date of Appointment
1.	00195106	Mr. Sadanand Hegde	Whole-time Director	April 16, 1982
2.	00195154	Mr. Gajanan Hegde	Non-Executive Director	November 11, 2022
3.	08425482	Mr. Tanaji Gunaji Kadu	Independent Director	November 11, 2022
4.	11238725	Ms. Saloni Sonkar	Independent Director	August 12, 2025

(Source: www.bseindia.com, www.mca.gov.in)

- 6.14 As of the date of this LOF, there are no directors representing the Acquirers on the board of the Target Company. Notwithstanding the shareholding or directorships referred to above, the Acquirers along with Directors or related parties do not exercise any control (as defined under Regulation 2(1)(e) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended) over the Target company.
- 6.15 There has not been any merger / demerger or spin-off in the Target Company during the past 3 (three) years.
- 6.16 Promoters, Directors, and Key Managerial Personnel (KMPs) of Filtron Engineers Limited (“Target Company”) are not classified as wilful defaulters or fugitive economic offenders under any applicable law in India. There are no proceedings pending or adverse orders subsisting in this regard as on the date of this LOF.
- 6.17 There are no shares of the Target Company, pledged or encumbered by any of the Promoters or Public Shareholders as on date. Further, there are no existing or proposed encumbrances over any shares held by the Promoters or Public Shareholders
- 6.18 The promoters and directors of the Target Company do not have any relationship, association or arrangement with the public shareholders of the Target Company. Additionally, there is no relationship, association or connection between the public shareholders of the Acquirers and/or Persons Acting in Concert and the promoters and directors of the Acquirers and/or Persons Acting in Concert. Further, the public shareholders of the Acquirers and/or Persons Acting in Concert do not have any relationship, association or connection with the Target Company or its promoters and directors.
- 6.19 The Target Company undertakes that no corporate action has been undertaken by Filtron Engineers Limited (“Target Company”) which would warrant any adjustment to the Open Offer price or size in terms of Regulation 8(9) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.
- 6.20 The financial information of the Target Company based on its audited standalone financial statements as of and for the financial years ended on March 31, 2025, March 31, 2024, and March 31, 2023 is as set out below:

Profit & Loss Account

(₹ in Thousands)

Particulars	For the half year ended September 30, 2025 (Unaudited Limited Review)	FY 2025 (Audited)	FY 2024 (Audited)	FY 2023 (Audited)
Revenue from operations	0.00	2,500.00	-	-
Other income	0.00	2,265.08	1,331.68	900.35
Total income (A)	0.00	4,765.08	1,331.68	900.35
Expenses				
Purchase	-	-	-	-
Changes in inventories of work-in-progress, stock-in-trade and finished goods	-	-	-	2,211.36
Employee benefit expense	-	106.45	153.00	57.50
Depreciation and amortisation expense	321.36	1,285.43	1,285.43	1,286.82
Other expenses	670.78	6,368.90	3,372.17	3,747.27
Finance costs	-	-	-	-
Total expenses (B)	992.97	7,760.78	4,810.60	7,302.95
Profit before tax (A-B)	(992.97)	(2,995.70)	(3,478.92)	(6,402.60)
Tax expense				
Current tax	-	-	-	-
MAT Credit entitlement	-	-	-	-
Tax charge/(credit) in respect of earlier years	-	-	-	(1,312.06)
Deferred tax charge / (credit)	-	-	-	-
Total tax expense	-	-	-	(1,312.06)
Net profit for the year (C)	(992.97)	(2,995.70)	(3,478.92)	(5,090.54)
Other comprehensive income	-	-	-	-
Items that will not be reclassified to profit and loss (D)	-	-	-	-
Remeasurements of post employment benefit obligations	-	-	-	-
Tax effect on remeasurements of the defined benefit liabilities / (asset)	-	-	-	-
Total other comprehensive income for the year (D)+(E)	-	-	-	-
Total comprehensive income for the year (C)+(D)	(992.97)	(2,995.70)	(3,478.92)	(5,090.54)
Earnings per equity share				
Basic (In ₹)	(0.38)	(1.14)	(1.33)	(1.95)
Diluted (In ₹)	(0.38)	(1.14)	(1.33)	(1.95)

Balance Sheet

(₹ in Thousands except for per share data)

Particulars	For the half year ended September 30, 2025 (Unaudited Limited Review)	FY 2025 (Audited)	FY 2024 (Audited)	FY 2023 (Audited)
Assets				
Non-current assets				
Property, plant and equipment	7,003.14	7,645.86	8,931.30	10,216.74
Capital work-in-progress	521.04	521.04	-	-
Financial assets				
i. Other non-current financial assets			-	-
Other non-current assets			-	-
Total non-current assets	7,524.18	8,166.90	8,931.30	10,216.74
Current assets				
Inventories	2,211.35	2,211.35	2,211.35	2,211.35
Financial assets				
i. Trade receivables			-	-
ii. Cash and cash equivalents	211.04	41.05	40.65	42.17
iii. Other current financial assets	111.29	111.29	111.29	111.29

Current tax assets			-	-
Other current assets	1,200.69	1,077.04	672.48	461.96
Total current assets	3,734.37	3,440.73	3,035.77	2,826.77
Assets classified as held for sale			-	-
Total assets	11,258.55	11,607.63	11,967.07	13,043.51
Equity and Liabilities				
Equity				
Equity share capital	26,165.00	26,165.00	26,165.00	26,165.00
Other equity	(68,335.45)	(66,568.48)	(63,572.78)	(60,093.86)
	(42,170.45)	(40,403.48)	(37,407.78)	(33,928.86)
Liabilities				
Non-current liabilities				
Financial liabilities				
i. Borrowings	19,932.00	19,932.00	19,932.00	19,932.00
Total non-current liabilities	19,932.00	19,932.00	19,932.00	19,932.00
Current liabilities				
Financial liabilities				
i. Borrowings	20,885.29	18,911.29	12,778.31	10,002.51
ii. Trade payables	7,467.12	8,159.62	10,293.17	10,644.49
iii. Other current financial liabilities	-	1,460.62	2,559.58	2,581.58
Current tax liabilities	470.00	470.00	719.99	719.99
Other current liabilities	4,674.60	3,077.58	3,091.80	3,091.80
Total current liabilities	33,497.01	32,079.11	29,442.85	27,040.37
Liabilities directly associated with assets classified as held for sale	-	-	-	-
Total liabilities	53,429.01	52,011.11	49,374.85	46,972.37
Total equity and liabilities	11,258.55	11,607.63	11,967.07	13,043.51

Statement of Cash Flow

Particulars	For the half year ended September 30, 2025 (Unaudited Limited Review)	FY 2025	FY 2024	FY 2023
Profit before tax	(1,766.98)	(2,995.70)	(3,478.92)	(6,402.60)
Depreciation and amortisation expense	642.72	1,285.43	1,285.43	1,286.82
Impairment loss	-	-	-	-
Interest income	-	-	-	-
Profit on sale of assets	-	-	-	(200.00)
Dividend income	-	-	-	-
Finance income on lease deposits	-	-	-	-
Remeasurements of post-employment benefit obligations	-	-	-	-
Balance written back	-	(2,265.08)	(31.68)	(700.35)
Provision for doubtful receivables	-	-	(1,300.00)	-
Bad debts	-	-	-	-
Balances written off	-	-	-	133.22
Operating profit before working capital changes	(1,124.26)	(3,975.35)	(3,525.17)	(5,882.91)
(Increase)/Decrease in trade receivables	-	-	-	-
(Increase) in inventories	-	-	-	2,211.36
Increase in trade payables	(758.30)	(2,133.55)	948.68	(463.48)
(Increase) in other financial assets	-	-	-	-
(Increase)/decrease in other non-current assets	-	-	-	-
(Increase)/decrease in Loans	(123.65)	(404.56)	(210.52)	(394.92)
(Increase)/decrease in other current assets	-	-	-	-
Increase/(decrease) in provisions	-	-	-	1,312.06
Increase in employee benefit obligations	-	-	-	-
Increase/(decrease) in other current liabilities	202.22	901.91	9.68	(2,366.89)
Increase in other financial liabilities	-	-	-	-
Cash generated from operations	(1,804.00)	(5,611.55)	(2,777.33)	(5,584.78)
Taxes paid (net of refunds)	-	-	-	-
Net cash flows by operating activities	(1,804.00)	(5,611.55)	(2,777.33)	(5,584.78)
Cash flows from investing activities				

Payments for property, plant and equipment	-	(521.03)	0.01	-
Proceeds from sale of property, plant and equipment	-	-	-	200.00
Interest received	-	-	-	-
Net cash provided by / (used in) investing activities	-	(521.03)	0.01	200.00
Cash flows from financing activities				
Proceeds from borrowings	1,974.00	6,132.98	2,775.80	5,908.14
Repayment of borrowings	-	-	-	(540.12)
Interest paid	-	-	-	-
Net cash provided by / (used in) financing activities	1,974.00	6,132.98	2,775.80	5,368.02
Net change in cash and cash equivalents	170.00	0.40	(1.52)	(16.76)
Cash and cash equivalents at the beginning of the year	41.05	40.65	42.17	58.93
Exchange difference on translation of foreign currency cash and cash equivalents	-	-	-	-
Cash and cash equivalents at the end of the year	211.05	41.05	40.65	42.17
Other Financial Data	For the half year ended September 30, 2025 (Unaudited Limited Review)	FY 2025	FY 2024	FY 2023
Net Worth (₹ in Lacs)	(421.70)	(404.03)	(374.08)	(339.29)
Dividend (%)	0.00	0.00	0.00	0.00
Earnings Per Share – Basic (₹)	(0.38)	(1.14)	(1.33)	(1.95)
Return on Net Worth (%)	Negative	Negative	Negative	Negative
Book Value per Share (₹)	(16.12)	(15.45)	(14.31)	(12.97)

6.21 Pre and Post Offer Shareholding Pattern of the Target Company is as follows:

The remaining page has intentionally been left blank

Shareholders' Category	Equity Shares/ voting rights prior to the agreement/ acquisition and offer		Equity Shares/ voting rights agreed to be acquired which triggered the SEBI (SAST) Regulations, 2011				Equity Shares/voting rights to be acquired in this Offer (Assuming full acceptances)		Shareholding/ voting rights after the acquisition and this Offer (Assuming full acceptances)	
	A		B				C		D=A+B+C	
			Underlying Transaction 1		Underlying Transaction 2					
	Number of Equity Shares	% of Pre Issue Share Capital	Number of Equity Shares to be acquired through SPA	% of Pre-Issue Share and Voting Capital	Number of Equity Shares allotted under Preferential Allotment	% of Fully Diluted Share and Voting Capital	Number of Equity Shares	% of Fully Diluted Share and Voting Capital	Number of Equity Shares	% of Fully Diluted Share and Voting Capital
(1) Promoter and Promoter Group										
Sadanand Ganpati Hegde	11,54,980	44.14	-11,54,980	-44.14	-	-	-	-	-	-
Sadanand Ganpati Hegde HUF	1,42,500	5.45	-1,42,500	-5.45	-	-	-	-	-	-
Chetna Sadanand Hegde	50,400	1.93	-50,400	-1.93	-	-	-	-	-	-
Bharti Sadanand Hegde	18,670	0.71	-18,670	-0.71	-	-	-	-	-	-
Avinash Sadashiv Muley	1,700	0.06	-1,700	-0.06	-	-	-	-	-	-
b) Promoter other than (a) above										
Ishwar Pandurang Dighe	12,500	0.48	-	-	-	-	-	-	12,500	0.02
K Gangaraju	9,900	0.38	-	-	-	-	-	-	9,900	0.02
P M Subramaniam	9,900	0.38	-	-	-	-	-	-	9,900	0.02
Rajnikant Laxmichand Vora	8,800	0.34	-	-	-	-	-	-	8,800	0.01
Saroj Rajnikant Vora	8,700	0.33	-	-	-	-	-	-	8,700	0.01
T Veera Reddy	6,600	0.25	-	-	-	-	-	-	6,600	0.01
G Devanath	6,600	0.25	-	-	-	-	-	-	6,600	0.01
Madhu Suresh Verma	3,400	0.13	-	-	-	-	-	-	3,400	0.01
Baban Sahebrao Dalavi	3,300	0.13	-	-	-	-	-	-	3,300	0.01
Shailla Namdeo Dalavi	2,500	0.10	-	-	-	-	-	-	2,500	0.00
Shreekant Laxman Sant	2,400	0.09	-	-	-	-	-	-	2,400	0.00
Ashok Vishnu Dravid	2,400	0.09	-	-	-	-	-	-	2,400	0.00
Namdeo Sahebrao Dalvi	2,400	0.09	-	-	-	-	-	-	2,400	0.00
Sant Sucheta Shrikant	2,300	0.09	-	-	-	-	-	-	2,300	0.00
Mangal Ashok Dravid	2,300	0.09	-	-	-	-	-	-	2,300	0.00
Shrinivas Padmakar Kashyapi	2,100	0.08	-	-	-	-	-	-	2,100	0.00
Prakash Ramchandra Bang	2,000	0.08	-	-	-	-	-	-	2,000	0.00
Swati Shirish Kale	2,000	0.08	-	-	-	-	-	-	2,000	0.00
Bhaskar Gopal Aher	-	-	-	-	-	-	-	-	-	-
Pushpa Bhaskar Aher	2,000	0.08	-	-	-	-	-	-	2,000	0.00
Sunita Singh Dyashankar Singh Pal	1,700	0.06	-	-	-	-	-	-	1,700	0.00
Sujata Kiran Vaidya	1,700	0.06	-	-	-	-	-	-	1,700	0.00
Raghunathmal Bharmalji Jain	1,700	0.06	-	-	-	-	-	-	1,700	0.00
Vinita Ramavatar Panjiar	1,700	0.06	-	-	-	-	-	-	1,700	0.00
Padma Padmakar Kashyapi	807	0.03	-	-	-	-	-	-	807	0.00
Meera Ganapati Hegde	323	0.01	-	-	-	-	-	-	323	0.00
Ravindra Narhar Natu	120	0.00	-	-	-	-	-	-	120	0.00
Popular Herbs Products Pvt Ltd	66,000	2.52	-	-	-	-	-	-	66,000	0.10
M/S Catalchem	3,300	0.13	-	-	-	-	-	-	3,300	0.01
Joachim Friedsch	65,000	2.48	-	-	-	-	-	-	65,000	0.10
Total 1 (a + b)	16,02,700	61.25	-13,68,250	-52.29	-	-	-	-	2,34,450	0.37
(2) Acquirers										
Acquirer 1 - Tarak Bipinchandra Gor	-	-	6,84,125	26.15	2,25,00,000	35.42	82,57,145	13	3,14,41,270	49.50
Acquirer 2 - Jayesh Sheshmal Rawal	-	-	6,84,125	26.15	2,25,00,000	35.42	82,57,145	13	3,14,41,270	49.50
Total 2 (a + b)	-	-	13,68,250	52.29	4,50,00,000	70.85	1,65,14,290	26.00	6,28,82,540	99.00
(3) Parties to agreement other than 1 (a) & 2										
(4) Public (other than parties to the agreement and the Acquirers)										
a) Fls/ MFs/ FIs/ Banks/ SFIs	-	-	-	-	-	-	-	-	-	-
b) Others	10,13,800	38.75	-	-	1,59,00,000	25.03	-1,65,14,290	-26	3,99,510	0.63
Total (4) (a + b)	10,13,800	38.75	-	-	1,59,00,000	25.03	-1,65,14,290	-26	3,99,510	0.63
Grand Total (1+2+3+4)	26,16,500	100.00	-	-	6,09,00,000	95.88	-	-	6,35,16,500	100.00

Notes:

- 1) * Calculated on the total Existing Voting share Capital of Target Company.
- 2) ^ Calculated on the total emerging Voting share Capital of Target Company.
- 3) The existing promoters of the Target Company who intend to be reclassified as public shareholders have submitted their written intention letters in accordance with the provisions of Regulation 31A(10) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

6.22 Pursuant to the consummation of the Underlying Transaction subject to compliance with the SEBI (SAST) Regulations, 2011 the Acquirers will acquire control over the Target Company and will become the Promoter of the Target Company and, the Existing Promoter and promoter group will cease to be the promoter and promoter group of the Target Company in accordance with the provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("SEBI (LODR) Regulations 2015").

- 6.23 The number of Shareholders in Filtron Engineers Limited in public category is 1,442 as on September 30, 2025.
- 6.24 Target Company is not a sick company.
- 6.25 The Target Company confirms that it is not a promoter or part of the promoter group of any other listed company in India.

6.26 Details of Compliance Officer of the Target Company

Ms. Soniya Ajmera

Filtron Engineers Limited

Plot No. 36, WMDC Industrial Area, Ambethan Road, Chakan, Pune,

Maharashtra, India – 410501;

Tel No: +91 6358128991;

E-mail ID: info@filtronindia.com

- 6.27 As per the Information received from the Target company and from the Watchout Investors website, there have been few instances of Non-Compliance/ delayed Compliance by Target Company during the last eight Financial years under SEBI (LODR) Regulations SEBI may take appropriate action against the Promoters of the Target Company in terms of SEBI (LODR) Regulations 2015 and provisions of SEBI Act for any non-compliance of SEBI (LODR) Regulations 2015.
- 6.28 There are no major contingent liabilities pertaining to the Target Company as per its latest audited financial statements.
- 6.29 None of the existing Promoters / Promoter Group of the Target Company (“TC”) are connected in any manner with the Selling Promoters. Upon completion of the Open Offer, the Selling Promoters / Selling Shareholders, who currently hold the majority stake, will apply for reclassification from the “Promoter/Promoter Group” category to “Public Shareholders” in accordance with Regulation 31A of the SEBI (LODR) Regulations, 2015.

After such reclassification and completion of the Open Offer formalities, the aggregate shareholding of all persons classified as Promoter / Promoter Group (other than the Acquirer) will not exceed 10% of the paid-up share capital of the TC. None of these persons will be represented on the Board of Directors or will act as Key Managerial Personnel, nor will they participate in the management, strategic decision-making, or day-to-day operations of the TC.

Further, there are no shareholders' agreements, voting arrangements, family arrangements, veto rights, affirmative rights, or any other formal or informal understandings among them that may confer control i.e. direct or indirect over the TC. Accordingly, no joint control will arise among such entities.

The Acquirer will exercise full and exclusive control over the TC post completion of the Open Offer, subject to applicable laws and receipt of required statutory approvals. The reclassified outgoing promoters shall continue to comply with the conditions specified under Regulation 31A(3) of the SEBI (LODR) Regulations, 2015. The list of existing promoters seeking reclassification post–open offer are as follows:

S. No.	Name	Pertains to Promoter or Promoter Group	Pre-Open Offer Shareholding (in %)	Whether Undertaking/ intent letter received for reclassification	Post-Open Offer Shareholding (in %)	Status after open offer (Promoter or Promoter Group or Public Category)
1	Mr. Sadanand Ganapati Hegde	Promoter	44.14	Yes	0.00	Public
2	Sadanand Ganapati Hegde HUF	Promoter	5.45	Yes	0.00	Public
3	Chetna Sadanand Hegde	Promoter	1.93	Yes	0.00	Public
4	Bharati Sadanand Hegde	Promoter	0.71	Yes	0.00	Public
5	Ishwar Pandurang Dighe	Promoter	0.48	No	0.02	Promoter
6	K. Gangaraju	Promoter	0.38	Non-Traceable	0.02	Promoter
7	P. M. Subramaniam	Promoter	0.38	No	0.02	Promoter
8	Rajnikant	Promoter	0.34	Non-Traceable	0.01	Promoter

	Laxmichand Vora					
9	Saroj Rajnikant Vora	Promoter	0.33	Non-Traceable	0.01	Promoter
10	T. Veera Reddy	Promoter	0.25	No	0.01	Promoter
11	G. Devanath	Promoter	0.25	Non-Traceable	0.01	Promoter
12	Madhu Suresh Verma	Promoter	0.13	Non-Traceable	0.01	Promoter
13	Baban Sahebrao Dalavi	Promoter	0.13	Non-Traceable	0.01	Promoter
14	Shaila Namdeo Dalavi	Promoter	0.10	No	0.00	Promoter
15	Shreekant Laxman Sant	Promoter	0.09	No	0.00	Promoter
16	Ashok Vishnu Dravid	Promoter	0.09	Non-Traceable	0.00	Promoter
17	Namdeo Sahebrao Dalvi	Promoter	0.09	No	0.00	Promoter
18	Sant Sucheta Shrikant	Promoter	0.09	No	0.00	Promoter
19	Mangal Ashok Dravid	Promoter	0.09	Non-Traceable	0.00	Promoter
20	Shriniwas Padmakar Kashyapi	Promoter	0.08	No	0.00	Promoter
21	Prakash Ramchandra Bang	Promoter	0.08	Non-Traceable	0.00	Promoter
21	Swati Shirish Kale	Promoter	0.08	Non-Traceable	0.00	Promoter
22	Bhaskar Gopal Aher	Promoter	0.00	No	0.00	Promoter
23	Sunita Singh Dyashankar Singh Pal	Promoter	0.06	Non-Traceable	0.00	Promoter
24	Sujata Kiran Vaidya	Promoter	0.06	No	0.00	Promoter
25	Raghunathmal Bharmalji Jain	Promoter	0.06	No	0.00	Promoter
26	Vinita Ramavatar Panjiar	Promoter	0.06	No	0.00	Promoter
27	Avinash Sadashiv Muley	Promoter	0.06	Yes	0.00	Public
28	Padma Padmakar Kashyapi	Promoter	0.03	Died	0.00	Promoter
29	Meera Ganapati Hegde	Promoter	0.01	No	0.00	Promoter
30	Ravindra Narhar Natu	Promoter	0.00	No	0.00	Promoter
31	Pushpa Bhaskar Aher	Promoter Group	0.08	No	0.00	Promoter Group
32	Popular Herbals Products Pvt. Ltd.	Promoter Group	2.52	Non-traceable	0.10	Promoter Group
33	M/s Catalchem	Promoter Group	0.13	Non-traceable	0.05	Promoter Group
34	Joachim Friedsch	Promoter	2.48	Non-traceable	0.10	Promoter
	Total		61.21		0.37	

6.30 As per the information and documents made available to us, the Promoter and Promoter Group of the Target Company has delayed in filing the necessary disclosures in accordance with the provisions of Chapter V of the SEBI (SAST) Regulation, details of which are as under:

Sr. No.	Regulation/ Sub Regulation	Financial Year	Due Date for compliance as mentioned, in the regulation	Actual date of compliance	Delay, if any (in No. of days)	Status of compliance with Takeover Regulations	Remarks/ Observations
1	Reg 31(4)	2025	9-Apr-2025	7-Apr-2025	(2)	Complied	-
2	Reg 31(4)	2024	9-Apr-2024	6-Apr-2024	(3)	Complied	-
3	Reg 31(4)	2023	13-Apr-2023	25-Sep-2023	165	Delayed - Complied	-
4	Reg 31(4)	2022	11-Apr-2022	25-Sep-2023	532	Delayed - Complied	-
5	Reg 30(1) and (2)	2021	10-Apr-2021	25-Sep-2023	898	Delayed - Complied	-
6	Reg 30(1) and (2)	2020	1-Jun-2020	25-Sep-2023	1,211	Delayed - Complied	SEBI/HO/CF D/DCR1/CIR /P/2020/49 dated 27.03.2020 revised the date of filing on June 01, 2020
7	Reg 30(1) and (2)	2019	9-Apr-2019	25-Sep-2023	1,630	Delayed - Complied	-
8	Reg 30(1) and (2)	2018	10-Apr-2018	25-Sep-2023	1,994	Delayed - Complied	-

** SEBI may take appropriate action against the Promoters/ Promoter Group of the Target Company in terms of SEBI (SAST) Regulations, 2011 and provisions of SEBI Act for any non-compliance/delay of SEBI (SAST) Regulations, 2011.*

7 OFFER PRICE AND FINANCIAL ARRANGEMENTS

7.1 JUSTIFICATION OF OFFER PRICE

7.1.1 The equity shares of the Target Company are listed on BSE Limited (“BSE”) only, having a Scrip ID of “FILTRON” & Scrip Code of 531191 and is currently underlying in Group “XT” on BSE Limited. The ISIN of Equity Shares of Target Company is INE589N01017.

(Source: www.bseindia.com)

7.1.2 The annualized trading turnover in the equity shares of the Target Company on BSE based on trading volume during the 12 (twelve) calendar months prior to the month of Public Announcement is as given below:

Name of the Stock Exchange	Total number of Equity Shares traded during the 12 (Twelve) calendar months prior to the month of PA 12 (twelve) calendar months prior to the month of Public Announcement, we have considered the period from August 01, 2024 to July 31, 2025	Total Number of Listed Shares	Annualized Trading Turnover (in terms of % to Total Listed Shares)
BSE	0	26,16,500	0.00

The remaining page has intentionally been left blank

(Source: www.bseindia.com)

- 7.1.3 The Equity Shares of the Target Company are infrequently traded on the BSE within the meaning of explanation provided in Regulation 2(1)(j) of the SEBI (SAST) Regulations, 2011.
- 7.1.4 As on date of this LOF, Target Company has no outstanding instruments in the nature of warrants/ compulsorily convertible debentures/ partly convertible debentures, etc. convertible into equity shares of the Target Company on any later date.
- 7.1.5 The Offer Price of ₹ 10/- (Rupees Ten Only) per fully paid-up Equity Share has been determined as per the parameters as set out in terms of Regulation 8(1) and 8(2) of the SEBI (SAST) Regulations, being highest of the following:

(a)	Highest of Negotiated Price under the Share Purchase Agreement attracting the obligations to make a Public Announcement for the Offer i.e. Rs.7/- and the price at which the equity shares allotted to the Acquirers on preferential basis i.e. ₹ 10/- per share	₹10.00/- (Rupee Ten Only)
(b)	The volume-weighted average price paid or payable for acquisition(s) by the Acquirer, during the 52 (Fifty-Two) weeks immediately preceding the date of Public Announcement	Not Applicable
(c)	The highest price paid or payable for any acquisition by the Acquirer, during the 26 (Twenty-Six) weeks immediately preceding the date of Public Announcement	Not Applicable
(d)	The volume-weighted average market price of Equity Shares for a period of 60 (Sixty) trading days immediately preceding the date of Public Announcement as traded on BSE where the maximum volume of trading in the Equity Shares of the Target Company are recorded during such period, provided such shares are frequently traded	Not Applicable
(e)	Where the Equity Shares are not frequently traded, the price determined by the Acquirer and the Manager considering valuation parameters per Equity Share including, book value, comparable trading multiples, and such other parameters as are customary for valuation of Equity Shares	₹8.14 (in Rs)

**Fair Value of Equity Shares of the Target Company is Rs. 8.14/- (Rupees Eight and Paise Fourteen Only) as certified by Fellow Chartered Accountant, Rashmi Shah (Membership No.:123478), M/s R V Shah & Associates, Chartered Accountants (FRN: 133958W) vide certificate dated August 26, 2025, UDIN: 25123478BMIPUA1738 having Office at 702, Shah Trade Centre, Station Road, Malad (East), Mumbai - 400097, Maharashtra, India. Contact No. is +91 98202 99754 and Email ID is rashmi@rvs-ca.com.*

- 7.1.6 The Price and volume data of the Equity Share on BSE, being the stock exchange where the maximum volume of trading in the equity shares of the Target Company are recorded during the period of 60 trading days immediately preceding the date of the PA i.e. August 27, 2025, as per Regulation 8(2) of SEBI (SAST) Regulation, 2011 in set forth below:

Sr. No	Date	No. of Shares	Total Turnover (Rs.)
1	01/08/2025	1	7
2	05/08/2025	100	735
3	21/08/2025	100	882
4	22/28/2025	100	1,058
5	25/08/2025	50	581
6	26/08/2025	125	1598

(Source: www.bseindia.com)

- 7.1.7 In view of the parameters considered and presented above, and in the opinion of the Acquirers and Manager to the Open Offer, the Offer Price of **Rs. 10/- (Rupees Ten Only)** per fully paid-up Equity Share is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, 2011.

- 7.1.8 Details of market price (closing) of the shares of the Target Company:

Event	Closing Price (₹)	Date
Public Announcement	12.79	27-08-2025
Day after Public Announcement	14.06	28-08-2025
Detailed Public Statement	17.07	03-09-2025
Draft Letter of Offer	20.95	11-09-2025
As on Date of Letter of Offer	76.83	17-12-2025

- 7.1.9 Pursuant to regulation 8 (17) of the SEBI (SAST) Regulations, there has been no confirmation for any reported event or information provided by the Target Company due to any material price movement as per the framework specified under sub-regulation (11) of Regulation 30 of the SEBI (LODR) Regulations and thus no exclusion or adjustment has been made for determination of offer price under the SEBI (SAST) Regulations.
- 7.1.10 There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations.
- 7.1.11 In the event of any acquisition of Equity Shares by the Acquirers during the Offer period, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations. However, the Acquirers shall not acquire any Equity Shares after the 3rd Working Day prior to the commencement of the tendering period of this Offer and until the expiry of the tendering period of this Offer.
- 7.1.12 As on date of this LOF, there is no revision in open offer price or open offer size. In case of any revision in the open offer price or open offer size, the Acquirers shall (i) make corresponding increases to the escrow amounts; (ii) make a public announcement in the same newspapers in which DPS has been published; and (iii) simultaneously with the issue of such announcement, inform SEBI, Stock Exchange and the Target Company at its registered office of such revision. The revised Offer Price would be paid to all the Public Shareholders whose Equity Shares are accepted under the Open Offer.
- 7.1.13 In terms of Regulations 18(4) and 18(5) of the SEBI (SAST) Regulations, the Offer Price or the Offer Size may be revised, on account of competing offers or otherwise, at any time prior to the commencement of the last one Working Day before the commencement of the Tendering Period. In the event of such revision: (a) the Acquirers shall make corresponding increase to the Escrow Amount (as defined below); (b) make a public announcement in the same newspapers in which this Detailed Public Statement has been published; and (c) simultaneously with the issue of such public announcement, inform SEBI, the Stock Exchanges and the Target Company at its registered office of such revision.
- 7.1.14 If the Acquirers acquire Equity Shares during the period of twenty-six weeks after the closure of tendering period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all the Public Shareholders whose Equity Shares have been accepted in this Open Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the SEBI (SAST) Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2021 or open market purchases made in the ordinary course on the Stock Exchanges, not being negotiated acquisition of Equity Shares in any form.

7.2 FINANCIAL ARRANGEMENTS

- 7.2.1 The Total consideration for the Open Offer, assuming full acceptance under the offer, i.e. for the acquisition of 1,65,14,290 (One Crore Sixty-Five Lakhs Fourteen Thousand Two Hundred and Ninety) Equity Shares, at the Offer Price of Rs. 10/- (Rupees Ten only) (the "Offer Consideration") is Rs. 16,51,42,900/- (Indian Rupees Sixteen Crore Fifty-One Lakh Forty-Two Thousand Nine Hundred only) (the "Offer Consideration").
- 7.2.2 The Acquirers have adequate resources and have made firm financial arrangements for financing the acquisition of the Equity Shares under the Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations. The acquisition will be financed through internal resources and no funds are borrowed from banks or financial institution for the purpose of this Open Offer. The Acquirers hereby declares and confirms that it has adequate and firm financial resources to fulfil the total financial obligation under the Open Offer. Chartered Accountant, Karthik Shetty, (Membership No.:178690), Partner, M/s KSDT & Co, Chartered Accountants (FRN: 146983W) vide certificate dated August 21, 2025, having Office at B-614, Pranik Chambers, Saki Vihar Road, Sakinaka, Andheri (East), Mumbai – 400072, Maharashtra, India. Contact No. Is +91 81042 04409/+91 83693 39245 and Email ID is info@ksdtca.in. Dated, August 21, 2025, has certified that sufficient resources are available with the Acquirers, and for fulfilling their Offer obligations in full.
- 7.2.3 Sobhagya Capital Options Private Limited, Manager to the open offer, is satisfied about the following: (i) the adequacy of resources to meet the financial requirements of the Open Offer and the ability of the Acquirers to implement the Open Offer in accordance with SEBI (SAST) Regulations, and (ii) that firm financial arrangements for the payments through verifiable means are in place to fulfill the obligations under the Open Offer.

7.2.4 In accordance with Regulation 17 of the SEBI (SAST) Regulations, 2011, the Acquirers have opened an escrow account titled “Escrow Account – SCOPL – FEL – Open Offer” with Kotak Mahindra Bank Limited (the “Escrow Bank”), a banking company incorporated under the Companies Act, 1956 and licensed under the Banking Regulation Act, 1949, having its registered office at 2nd Floor, 27 BKC, Plot No. C-27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai – 400 051. The Escrow Account has been opened at the Escrow Bank’s branch office at Mittal Court, Nariman Point, Mumbai. The Acquirers have deposited the Initial Escrow Amount in compliance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, at least two business days prior to the date of the Detailed Public Statement (“DPS”). The Escrow Bank has confirmed the balance in the Escrow Account to the Manager and to the Acquirers. The Escrow Account includes a cash deposit of Rs. 5,00,000/- (Rupees Five Lakhs only), which is in excess of 1% of the total Offer Size, in compliance with the SEBI (SAST) Regulations, 2011.

Further, the Acquirers have created a demat escrow account with NNM Securities Private Limited, Mumbai (the “DP Escrow Account”), and have deposited securities in favour of the Manager to the Offer, Sobhagya Capital Options Private Limited, as security for the obligations under the Offer. As on date, the DP Escrow Account comprises 8,16,00,000 equity shares of M/s Generic Engineering Ltd. (market value: Rs. 5,006,550,400/-), calculated on the basis of the closing price of Rs. 40.94 per equity share on BSE Limited as on September 01, 2025. The deposit of securities with Sobhagya Capital Options Private Limited, in favour of the Manager to the Offer, is in excess of the requisite amount of the total consideration payable under the revised Offer as required by Regulation 28(9) of the SEBI (SAST) Regulations and shall comply all relevant compliances.

7.2.5 In case of upward revision of the Offer Price and/ or the Offer Size, the Acquirers would deposit appropriate additional amount into an Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, prior to effecting such revision.

7.2.6 The Manager to the Offer is duly authorised to operate the Escrow Account to the exclusion of all others and has been duly empowered to realize the value of Escrow Account in terms of the SEBI (SAST) Regulations.

The remaining page has intentionally been left blank

8 TERMS AND CONDITIONS OF THE OFFER

8.1 OPERATIONAL TERMS AND CONDITIONS

- 8.1.1 The Tendering period will commence on Wednesday, December 24, 2025, and will close on Wednesday, January 07, 2026.
- 8.1.2 The Equity Shares offered under this Offer should be free from all lien, charges, equitable interests, encumbrances and are to be offered together with, if any, of all rights of dividends, bonus or rights from now on and hereafter.
- 8.1.3 This Offer is not conditional upon any minimum level of acceptance i.e. it is not a conditional offer.
- 8.1.4 The Letter of Offer along with Form of Acceptance cum Acknowledgement will be mailed to all those public shareholders of the Target Company (except the Acquirers, existing Promoter(s) of the Target Company, Selling Company, public shareholders who have been issued equity shares in preferential issue and any person deemed to be acting in concert with them, pursuant to and in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011) whose name appear on the Register of Members, at the close of business hours on December 10, 2025 ("**Identified Date**").
- 8.1.5 The Target Company has signed agreements with both the Depositories for offering Shares in dematerialized form. The ISIN Number is **INE589N01017**. [Source: www.bseindia.com]
- 8.1.6 The Marketable lot for the Equity Shares of the Target Company for the purpose of this Offer shall be 1(one).
- 8.1.7 Locked-in Equity Shares, if any, may be tendered in the Open Offer and transferred to the Acquirers subject to the continuation of the residual lock-in period in the hands of the Acquirers, as may be permitted under applicable law. It is the sole responsibility of the seller to ensure that the locked-in Equity Shares are free from lock-in before such transfer to Acquirers. The Manager to the Open Offer shall ensure that there shall be no discrimination in the acceptance of locked-in and non-locked-in Equity Shares.
- 8.1.8 The LOF shall be sent through electronic means to those Public Shareholder(s) who have registered their email ids with the depositories and also will be dispatched through physical mode by registered post/ speed post/ courier to those Public Shareholder(s) who have not registered their email ids and to those Public Shareholder(s) who hold Equity Shares in physical form. Further, on receipt of request from any Public Shareholder to receive a copy of LOF in physical format, the same shall be provided. In case of non-receipt of LOF and the Acceptance Form, please follow the procedure mentioned in paragraph 9. Accidental omission to dispatch the Letter of Offer to any member entitled to this Open Offer or non-receipt of Letter of Offer by any member entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.
- 8.1.9 This Open Offer is being made by the Acquirers to the Public Shareholders to acquire up to 1,65,14,290 (One Crore Sixty-Five Lakhs Fourteen Thousand Two Hundred and Ninety) Equity Shares of face value of ₹ 10/- (Indian Rupees Ten) each representing 26.00% (Twenty Six) percent of the Voting Share Capital of the Target Company at a price of ₹ 10.00/- (Indian Rupees Ten only) each payable in cash, whose Equity Shares are validly tendered and accepted in the Offer subject to the terms and conditions mentioned in the PA, the DPS and this LOF.
- 8.1.10 A copy of the PA, DPS and LOF (along with Form of Acceptance cum Acknowledgement) will also be available on SEBI's website at www.sebi.gov.in and on the website of Manager to the offer at www.sobhagycapital.com. The Public Shareholders may download copy of the PA, DPS and LOF from SEBI's website or Manager to the offer's website.
- 8.1.11 The Public Shareholders may tender their Equity Shares in the Offer at any time from the commencement of the Tendering Period but prior to the closure of the Tendering Period. The Acquirers has up to 10 Working Days from the closure of the Tendering Period to pay the consideration to the Public Shareholders whose Equity Shares are accepted in the Open Offer. The Acquirers shall complete all procedures relating to payment of consideration under this Offer within ten (10) working days from the date of closure of the Tendering Period to those Public Shareholders who have validly tendered their Equity Shares and/or other documents are in order and are accepted for acquisition.

- 8.1.12 This Offer is subject to the receipt of any statutory and other approvals as mentioned under paragraph 8.4 of this Letter of Offer. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, if the statutory approvals are refused, the Offer would stand withdrawn.
- 8.1.13 Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases/ attachment orders/ restriction from other statutory authorities wherein the Shareholder may be precluded from transferring the Equity Shares during pendency of the said litigation are liable to be rejected if directions/ orders regarding these Equity Shares are not received together with the Equity Shares tendered under the Offer.
- 8.1.14 The Acquirers will not be responsible in any manner for any loss of Equity Share certificate(s) and Offer acceptance documents during transit. The Equity shareholders of the Target Company are advised to adequately safeguard their interest in this regard.
- 8.1.15 The Public Shareholders are advised to consult their respective tax advisors for assessing the tax liability, pursuant to this Offer, or in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take.
- 8.1.16 Each Public Shareholder to whom this Offer is being made is free to offer the Equity Shares in whole or in part while accepting this Offer.
- 8.1.17 In terms of the Regulation 18(9) of the SEBI (SAST) Regulations, Public Shareholders who tender their Equity Shares in the Offer shall not be entitled to withdraw such acceptance.

8.2 LOCKED IN SHARES

As on the date of this Letter of Offer, no Equity Shares of the Target Company are subject to lock-in, except for Equity Shares held by the Acquirers pursuant to preferential shares acquisition.

8.3 ELIGIBILITY FOR ACCEPTING THE OFFER

- 8.3.1 The Offer is made to all the public shareholders (except the Acquirers, existing Promoter(s) of the Target Company, Selling Company, public shareholders who have been issued equity shares in preferential issue and any person deemed to be acting in concert with them, pursuant to and in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011) whose names appeared in the register of shareholders on December 10, 2025 and also to those persons who own shares any time prior to the closure of the Offer, but are not registered shareholders(s).

The remaining page has intentionally been left blank

8.4 STATUTORY AND OTHER APPROVALS

- 8.4.1 The Target Company has received in principle approval dated December 02, 2025 from BSE for the proposed preferential issue in accordance with Regulation 28 of SEBI (LODR) Regulations, 2015 in respect of Preferential Issue announced earlier, there are no other statutory approvals required for this Offer. However, if any statutory approval that becomes applicable prior to completion of this Offer, this Offer would also be subject to the receipt of such other statutory approvals that may become applicable at a later date.
- 8.4.2 In accordance with Regulation 23(1)(c) of the SEBI (SAST) Regulations, 2011, the Acquirers shall have the right to withdraw the Open Offer in the event that: (i) any of the statutory or regulatory approvals specified in this Letter of Offer, or those which may become applicable prior to the completion of the Open Offer, are not received or are denied, for reasons beyond the reasonable control of the Acquirers; or (ii) any condition precedent to the underlying transaction that triggers the obligation to make the Open Offer is not fulfilled due to circumstances outside the reasonable control of the Acquirers; and (iii) in the opinion of SEBI, such circumstances warrant the withdrawal of the Open Offer. In the event of such a withdrawal of the Open Offer, the Acquirers, through the Manager to the Open Offer, shall, within 2 (Two) Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2)(a) of the SEBI (SAST) Regulations, 2011.
- 8.4.3 As on the date of the Letter of Offer, no approval is required from any bank/ financial institutions for the purpose of this Offer.
- 8.4.4 Shareholders of the Target Company who are either non-resident Indians (“NRIs”) or overseas corporate bodies (“OCBs”) and wish to tender their Equity shareholding in this Open Offer shall be required to submit all the applicable approvals of RBI which have been obtained at the time of acquisition of Equity Shares of the Target Company. In the event such RBI approvals are not submitted, the Acquirers reserve the sole right to reject the Equity Shares tendered by such shareholders in the Open Offer. This Open Offer is subject to receipt of the requisite RBI approvals, if any, for acquisition of Equity Shares by the Acquirers from NRIs and OCBs.
- 8.4.5 In case of delay in receipt of any statutory approvals as disclosed above or which may be required by the Acquirers at a later date, as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied, that non-receipt of approvals was not attributable to any willful default, failure or neglect on the part of the Acquirers to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Open Offer subject to the Acquirers agreeing to pay interest to the Public Shareholders for the delay. Provided where the statutory approvals extend to some but not all holders of the Equity Shares, the Acquirers has the option to make payment to such holders of the Equity Shares in respect of whom no statutory approvals are required in order to complete this Open Offer.
- 8.4.6 In terms of Regulation 23 of the SEBI (SAST) Regulations, 2011, in the event that the approvals specified in paragraph 8.4 (Statutory and Other Approvals) of this LOF or those which become applicable prior to completion of the Open Offer are not received, for reasons outside the reasonable control of the Acquirers, then the Acquirers shall have the right to withdraw the Open Offer. The following conditions under which the Acquirers can withdraw the Open Offer, as provided in Regulation 23(1) of the SEBI (SAST) Regulations, 2011 are:
- statutory approvals required for the open offer or for effecting the acquisitions attracting the obligation to make an open offer under these regulations having been finally refused, subject to such requirements for approval having been specifically disclosed in the detailed public statement and the letter of offer;
 - the Acquirers, being a natural person, has died;
 - any condition stipulated in the agreement for acquisition attracting the obligation to make the open offer is not met for reasons outside the reasonable control of the Acquirers, and such agreement is rescinded, subject to such conditions having been specifically disclosed in the detailed public statement and the letter of offer; or
 - such circumstances as in the opinion of the Board, merit withdrawal.
- 8.4.7 Subject to the receipt of the statutory approval, if applicable, and other approvals set out herein, the Acquirers shall complete payment of consideration within 10 (ten) Working Days from the closure of the tendering period to those Public Shareholders whose documents are found valid and in order and are approved for acquisition by the Acquirers in accordance with Regulation 21(2) of the SEBI (SAST) Regulations. Where statutory or other approval(s) extends to some but not all of the Public Shareholders, the Acquirers shall have the option to

make payment to such Public Shareholders in respect of whom no statutory or other approval(s) are required in order to complete this Open Offer.

- 8.4.8 In Accordance with the provisions of Regulation 18(11A) of the SEBI (SAST) Regulations, if there any delay in making payment to the public shareholders who have accepted this offer, the Acquirers will be liable to pay interest at the rate of 10.00% per annum for the period of delay. This obligation to pay interest is without prejudice to any action that the SEBI may take under Regulation 32 of the SEBI (SAST) Regulations. However, it is important to note that if the delay in payment is not attributable to any act of omission or commission by the Acquirers, or if it arises due to reasons or circumstances beyond the control of the Acquirers, SEBI may grant a waiver from the obligation to pay interest. Public Shareholders should be aware that while such waivers are possible, there is no certainty that they will be granted, and as such, there is a potential risk of delayed payment along with the associated interest
- 8.4.9 Target Company is not required to obtain NOC from any regulatory / govt. authority for effecting change in control
- 8.4.10 The instructions and provisions contained in Form of Acceptance constitute an integral part of the terms of this Offer

The remaining page has intentionally been left blank

9 PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER

- 9.1 All the Public Shareholders, registered or unregistered, holding the shares in dematerialized form or physical form, are eligible to participate in this Open Offer at any time during the period from Offer Opening Date and Offer Closing Date (“Tendering Period”) for this Open Offer.
- 9.2 The Open Offer will be implemented by the Acquirers through stock exchange mechanism made available by the Stock Exchanges in the form of separate window (“Acquisition Window”) as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 issued by SEBI and as amended vide SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 as amended from time to time, and SEBI Circular bearing number SEBI/HO/CFD/DCR- III/CIR/P/2021/615 dated August 13, 2021. As per SEBI Circular bearing number SEBI/HO/CFD/DCR- III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified in the Annexure to the said circular.
- 9.3 BSE shall be the Designated Stock Exchange for the purpose of tendering Shares in the Open Offer.
- 9.4 The Letter of Offer with the Form of Acceptance-cum-Acknowledgement will be sent to the Public Shareholders whose names appear on the register of members of the Target Company and to the beneficial owners of the Equity Shares whose names appear in the beneficial records of the respective depositories, as of the close of business on the Identified Date.
- 9.5 The Public Announcement, the Detailed Public Statement, the Letter Of Offer, the Letter of Offer and the Form of Acceptance-cum-Acknowledgement will also be available on the website of SEBI at www.sebi.gov.in. In case of non-receipt of the Letter of Offer, all Public Shareholders including those who have acquired Equity Shares of the Target Company after the Identified Date, if they so desire, may download the Letter of Offer or the Form of Acceptance-cum-Acknowledgement from the website of SEBI or obtain a copy of the same from the Registrar to the Open Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company for applying in the Offer. The Letter of Offer and the Form of Acceptance-cum-Acknowledgment shall also be available on the website of the Manager to the Open Offer at www.sobhagyacapital.com and Registrar to the Open Offer at www.purvashare.com.
- 9.6 The facility for acquisition of shares through Stock Exchange mechanism pursuant to Offer shall be available on the Stock Exchange in the form of a separate window (Acquisition Window).
- 9.7 The Acquirers has appointed **NNM Securities Private Limited** (“Buying Broker”) for the Open Offer through whom the purchases and settlement of Open Offer shall be made during the tendering period. The Contact details of the buying broker are as mentioned below:

Name	NNM Securities Private Limited
Address	B 6/7, 2 nd Floor, Shri Siddhi Vinayak Plaza, off. Link Road, Opp. Citi Mall, Andheri (West), Mumbai - 400053
Contact Number	+91 022 40790032
E-mail Address	Nikunj.a.mittal@gmail.com
Contact Person	Mr. Nikunj Anilkumar Mittal

- 9.8 All Shareholders who desire to tender their Shares under the Open Offer would have to approach their respective stock brokers (“**Selling Broker**”), during the normal trading hours of the secondary market

during tendering period.

- 9.9** Public Shareholders have to ensure that their Equity Shares are made available to their Selling Brokers, before the closure of the Tendering Period.
- 9.10** The lien marked against unaccepted Equity Shares will be released, if any, or would be returned by registered post or by ordinary post or courier (in case of physical shares) at the Public Shareholders' sole risk. Public Shareholders should ensure that their depository account is maintained till all formalities pertaining to the Offer are completed.
- 9.11** The Registrar to the Offer will hold in trust the Form of Acceptance, Equity Shares, and/or other documents on behalf of the Public Shareholders of the Target Company who have accepted the Offer, until the warrants/cheques/drafts/e-payment for the consideration are dispatched and unaccepted share certificate/Equity Shares, if any, are dispatched/returned to the relevant Public Shareholders.
- 9.12** A Separate Acquisition Window will be provided by BSE to facilitate the placing of orders. The Selling Broker can enter orders for physical and dematerialized shares. Before placing the bid, the concerned Public Shareholder/ Selling Broker would be required to transfer the tendered Equity Shares to the special account of Indian Clearing Corporation Limited ("Clearing Corporation"), by using the settlement number and the procedure prescribed by the Clearing Corporation.
- 9.13** The details of settlement number for early pay-in of Equity Shares shall be informed in the issue opening circular that will be issued by BSE/Clearing Corporation, before the opening of the Offer.
- 9.14** The cumulative quantity tendered shall be displayed on the exchange website throughout the trading session at specific intervals by the stock exchange during tendering period.
- 9.15** Public Shareholders can tender their shares only through a broker with whom the shareholder is registered as client.
- 9.16** Public Shareholders can tender their shares only through a broker with whom the shareholder is registered as client (KYC Compliant). In the event Selling Broker(s) are not registered with BSE if the Shareholder does not have any stock broker, then that Shareholder can approach any BSE registered stock broker and can make a bid by using quick unique client code ("UCC") facility through that BSE registered stock broker after submitting the details as may be required by the stock broker to be in compliance with applicable law and regulations. In case Public Shareholder is not able to bid using quick UCC facility through any other BSE or NSE registered stock broker then the Public Shareholder may approach Buying Broker, to bid by using quick UCC facility. The Shareholder approaching BSE registered stock broker (with whom he does not have an account) may have to submit following details:
- 9.17 In case of Shareholder being an individual**
- a) If Shareholder is registered with KYC Registration Agency ("KRA"): Forms required:
 - i. Central Know Your Client (CKYC) form including Foreign Account Tax Compliance Act (FATCA), In Person Verification (IPV), Original Seen and Verified (OSV) if applicable.
 - ii. Know Your Client (KYC) form Documents required (all documents self-attested): Bank details (cancelled cheque)
 - iii. Bank details (cancelled cheque)
 - iv. Demat details (Demat Master /Latest Demat statement).
 - b) If Shareholder is not registered with KRA: Forms required:
 - i. CKYC form including FATCA, IPV, OSV if applicable
 - ii. KRA form
 - iii. KYC form Documents required (all documents self-attested):
 - PAN card Copy
 - Address Proof
 - Bank details (cancelled cheque)
 - iv. Demat details (Demat master /Latest Demat statement)

9.18 In case of Shareholder is HUF:

- a) If Shareholder is registered with KRA: Forms required:
 - i. CKYC form of KARTA including FATCA, IPV, OSV if applicable.

- ii. Know Your Client (KYC) form Documents required (all documents self-attested): Bank details (cancelled cheque)
- iii. Demat details (Demat Master /Latest Demat statement).

b) If Shareholder is not registered with KRA: Forms required:

- i. CKYC form of KARTA including FATCA, IPV, OSV if applicable
- ii. KRA form
- iii. KYC form Documents required (all documents self-attested):
PAN card copy of HUF & KARTA
Address Proof of HUF & KARTA
Bank details (cancelled cheque)
- iv. Demat details (Demat master /Latest Demat statement)

It may be noted that other than submission of above forms and documents in person verification may be required.

9.19 In case of Shareholder other than Individual and HUF:

a) If Shareholder is registered with KYC Registration Agency (“KRA”): Forms required:

- i. Know Your Client (KYC) form Documents required (all documents certified true copy):
Bank details (cancelled cheque)
- ii. Demat details (Demat Master /Latest Demat statement).
- iii. FATCA, IPV, OSV if applicable
- iv. Latest list of directors/authorised signatories/partners/trustees
- v. Latest shareholding pattern
- vi. Board resolution
- vii. Details of ultimate beneficial owner along with PAN card and address proof
- viii. Last 2 years financial statements

b) If Shareholder is not registered with KRA: Forms required:

- i. KRA form
- ii. KYC form Documents required (all documents certified true copy):
PAN card copy of company/ firm/trust
Address Proof of company/ firm/trust
Bank details (cancelled cheque)
- iii. Demat details (Demat master /Latest Demat statement)
- iv. FATCA, IPV, OSV if applicable
- v. Latest list of directors/authorised signatories /partners/trustees
- vi. PAN card copies & address proof of directors/authorised signatories/partners/trustees
- vii. Latest shareholding pattern
- viii. Board resolution/partnership declaration
- ix. Details of ultimate beneficial owner along with PAN card and address proof
- x. Last 2 years financial statements
- xi. MOA/Partnership deed /trust deed

It may be noted that, other than submission of above forms and documents, in person verification may be required.

It may be noted that above mentioned list of documents is an indicative list. The requirement of documents and procedures may vary from broker to broker.

9.20 Modification/ cancellation of bids will not be allowed during the Tendering Period. Multiple bids made by

single Public Shareholder for selling the Equity Shares shall be clubbed and considered as 'one' bid for the purposes of acceptance.

9.21 The reporting requirements for non-resident shareholders under FEMA and any other rules, regulations, guidelines, for remittance of funds, shall be made by the Public Shareholder and/ or their Selling Broker.

9.22 Procedure for tendering Equity Shares held in Dematerialised Form:

- a) The Equity Shareholders who are holding the Equity Shares in electronic/ dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their respective Stock Broker ('**Selling Broker**') indicating details of Shares they wish to tender in the Open Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period.
- b) The Selling Broker would be required to place an order/bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of the Stock Exchanges. Before placing the bid, lien will be required to be marked on the tendered Equity Shares. Details of the Equity Shares marked as lien in the demat account of the Public Shareholder shall be provided by their respective depositories to the Clearing Corporation. In case, the Public Shareholder's demat account is held with one depository ("Source Depository") and the clearing member pool and Clearing Corporation account is held with another depository ("Recipient Depository"), the Equity Shares shall be blocked in the shareholders demat account at the Source Depository during the Tendering Period. Inter depository tender offer ("IDT") instructions shall be initiated by the Public Shareholders at the Source Depository to the clearing member/Clearing Corporation account at Recipient Depository. Source Depository shall block the Public Shareholders' Equity Shares (i.e. transfers from free balance to blocked balance) and send IDT message to Recipient Depository for confirming creation of lien. Details of Equity Shares blocked in the Public Shareholder's demat account shall be provided by the Recipient Depository to the Clearing Corporation.
- c) The Public Shareholders shall earmark/ provide such early pay-in of the dematerialized Equity Shares to be tendered in the Offer (except for custodian participant orders) to the Clearing Corporation using the settlement number provided in the Offer opening circular which will be issued by the Stock Exchange/Clearing Corporation before the opening of the Offer, before any orders/ bids are placed on their behalf by their respective Selling Brokers.
- d) For Custodian participant order for demat Equity Shares, early pay-in is mandatory prior to confirmation of order by the Custodian. The Custodians shall either confirm or reject orders not later than the close of trading hours on the last day of the offer period. Thereafter, all unconfirmed orders shall be deemed to be rejected. For all confirmed Custodian Participant orders, order modification shall revoke the custodian confirmation and the revised order shall be sent to the custodian again for confirmation.
- e) Upon placing the bid, the Selling Broker shall provide a Transaction Registration Slip ("TRS") generated by the stock exchange bidding system to the Public Shareholder. TRS will contain details of order/bid submitted like bid identification number, depository participant identification, client identification number, number of Equity Shares tendered, etc. In case of non-receipt of the completed tender form and other documents, but where lien is marked on Equity Shares and a valid bid has been placed in the exchange bidding system, the bid by such Eligible Shareholder shall be deemed to have been accepted.
- f) On receipt of TRS from the respective Selling Broker, the Public Shareholder has successfully placed the bid in the Open Offer. Modification/cancellation of orders will not be allowed during the tendering period of the Offer.
- g) The duly filled in delivery instruction slips ("DIS") specifying the appropriate market type in relation to the Open Offer, and execution date along with all other details should be submitted by the Public Shareholders to their respective depository participant/Selling Broker so as to ensure that the Equity Shares are tendered in the Offer. For resident Public Shareholders holding Equity Shares in dematerialized form, submission of Form of Acceptance and TRS is not mandatory, but are advised to retain the acknowledged copies of the DIS and TRS with them until the expiry of the Offer Period. After lien is marked on Equity Shares and a valid bid is placed in the exchange bidding system, the bid shall be deemed to have been accepted for the Public Shareholders holding Equity Shares in dematerialized form.
- h) All non-resident Public Shareholders (i.e. Public Shareholders not residing in India including NRIs, OCBs and FPIs) are mandatorily required to fill the Form of Acceptance. The non-resident Public Shareholders holding Equity Shares in dematerialised form, directly or through their respective Selling Brokers, are required to send the Form of Acceptance along with the required documents to the Registrar to the Offer at its address given on the cover page of the LoF. The envelope should be super scribed as "**Filtron Engineers Limited – Open Offer**".
- i) In case any person has submitted Equity Shares in physical form for conversion to Demat, such Public Shareholders should ensure that the process of getting the Equity Shares converted to Demat mode is

completed well in time so that they can participate in the Offer before the closure of the Tendering Period

- j) The Equity Shareholders holding Equity Shares in Demat mode are not required to fill any Form of Acceptance.

9.23 Procedure for tendering Equity Shares held in Physical Form:

In accordance with the Frequently Asked Questions issued by SEBI, “FAQs – Tendering of physical shares in buyback offer/ open offer/ exit offer/ delisting” dated February 20, 2020, and SEBI circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, issued by SEBI Shareholders holding securities in physical form are allowed to tender shares in Open Offer through Tender Offer route. However, such tendering shall be as per the provisions of respective regulations.

Public Shareholders who are holding physical Equity Shares and intend to participate in the Open Offer shall approach Selling Broker. The Selling Broker should place bids on the Designated Stock Exchange platform with relevant details as mentioned on physical share certificate(s). The Selling Broker(s) shall print the TRS generated by the Exchange Bidding System. TRS will contain the details of order submitted like Folio No., Certificate No. Dist. Nos., No. of shares etc.

After placement of order, the Selling Broker(s)/ Eligible Shareholders must ensure delivery of the Form of Acceptance cum Acknowledgement duly completed and signed in accordance with the instructions contained therein along with the complete set of documents for verification procedures to be carried out (a) original share certificate(s), (b) valid share transfer form(s) duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favor of the Target Company, (c) self-attested copy of the shareholder’s PAN Card, and (d) TRS, any other relevant documents such as power of attorney, corporate authorization (including board resolution/ specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable either by registered post or courier or hand delivery to the Registrar to the Offer (at the address mentioned on the cover page not later than 2 (two) days from the Offer Closing Date (by 5 PM). The envelope should be superscripted as “**FILTRON ENGINEERS LIMITED- OPEN OFFER**”. One copy of the TRS will be retained by Registrar to the Offer and it will provide acknowledgement of the same to the Selling Broker.

In addition, if the address of the Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, the relevant Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: (a) Aadhar Card; (b) Voter Identity Card; or (c) Passport.

Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares for the Open Offer shall be subject to verification by the RTA. On receipt of the confirmation from the RTA, the bid will be accepted else rejected and accordingly the same will be depicted on the exchange platform.

Public Shareholders who have sent the Equity Shares held by them for dematerialization need to ensure that the process of dematerialization is completed in time for the credit in the Escrow Demat Account, to be received on or before the closure of the Tendering Period or else their application will be rejected.

Shareholders should also provide all relevant documents, which are necessary to ensure transferability of shares in respect of which the application is being sent failing which the tender would be considered invalid and would be liable to be rejected. Such documents may include (but not be limited to):

- a) Duly attested death certificate and succession certificate (for single shareholder) in case the original shareholder has expired.
- b) Duly attested power of attorney if any person apart from the shareholder has signed acceptance form or transfer deed(s).
- c) No objection certificate from any lender, if the Equity Shares in respect of which the acceptance is sent, were under any charge, lien, or encumbrance.

9.24 Procedure for tendering the shares in case of non-receipt of Letter of Offer:

Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.

Public Shareholder may participate in the Open Offer by approaching their broker/ Selling Broker and tender the Equity Shares in the Open Offer as per the procedure mentioned in the LoF and the Form of Acceptance

In case the Equity Shares are in dematerialised form: An Eligible Person may participate in the Offer by approaching their Selling Broker and tender Shares in the Open Offer as per the procedure mentioned in point 9.22 above.

In case the Equity Shares are in physical form: An Eligible Person may participate in the Offer by approaching their Selling Broker and tender Shares in the Open Offer as per the procedure mentioned in point 9.23 above.

The Letter of Offer along with Form of Acceptance will be e-mailed/ dispatched to all the Public Shareholders of the Target Company, as appearing in the list of members of the Target Company as on the Identified Date. A Public Shareholder receiving the Letter of Offer along with the Form of Acceptance through electronic mode will be entitled to be furnished with a physical copy of the said documents upon receipt of requisition, if any, by e-mail at newissuenewissue@purvashare.com or by a letter addressed to the Registrar to the Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders may (i) download the same from the SEBI website (www.sebi.gov.in) and can apply by using the same; or (ii) obtain a physical copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares.

Alternatively, in case of non-receipt of the LoF, Public Shareholders holding the Equity Shares may participate in the Open Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares being tendered and other relevant documents as mentioned in the LoF. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the Offer Closing Date.

Physical share certificates and other relevant documents should not be sent to Acquirers, Target Company, or the Manager.

9.25 Acceptance of Shares:

Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines.

In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Offer Shares, the Acquirers shall accept those Equity Shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Public Shareholder shall not be less than the minimum marketable lot.

In case of any practical issues, resulting out of rounding-off of Equity Shares or otherwise, The Acquirers will have the authority to decide such final allocation with respect to such rounding-off or any excess of Equity Shares or any shortage of Equity Shares.

9.26 Settlement Process:

- a) On closure of the Offer reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list shall be provided to the Stock Exchanges to facilitate settlement on the basis of Shares transferred to the account of Clearing Corporation.
- b) The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market. Selling Broker(s) should use the settlement number to be provided by the Clearing Corporation to transfer the Equity Shares in favour of the Clearing Corporation.
- c) The Public Shareholders holding shares in dematerialized form will have to ensure that they update their bank account details with their correct account number used in core banking and IFSC codes, keep their depository participant ("DP") account active and unblocked to successfully facilitate the tendering of the Equity Shares and to receive credit in case of return of Equity Shares due to rejection or due to prorated acceptance.
- d) For the Public Shareholder(s) holding Equity Shares in physical form, the funds pay-out would be given to their respective Selling Broker's settlement bank accounts for releasing the same to the respective Public Shareholder's account.
- e) For Equity Shares accepted under the Offer, the Clearing Corporation will make direct funds payout to respective Public Shareholders. If the relevant Public Shareholder's bank account details are not available

or if the funds transfer instruction is rejected by RBI / relevant bank, due to any reason, then such funds will be transferred to the concerned Selling Broker settlement bank account for onward transfer to their respective shareholders.

- f) In case of certain client types viz. NRIs, non-resident clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective Selling Broker's settlement accounts for onwards releasing the same to their respective Public Shareholder's account. For this purpose, the client type details would be collected from the Registrar to the Offer.
- g) Details in respect of acceptance for Open Offer process will be provided to the Clearing Corporation by the Company or Registrar to the Open Offer. On receipt of the same, Clearing Corporations will cancel the excess or unaccepted blocked shares in the demat account of the shareholder. On settlement date, all blocked shares mentioned in the accepted bid will be transferred to the Clearing Corporations
- h) In the case of inter depository, Clearing Corporations will cancel the excess or unaccepted shares in target depository. Source depository will not be able to release the lien without a release of IDT message from target depository. Further, release of IDT message shall be sent by target depository either based on cancellation request received from Clearing Corporations or automatically generated after matching with bid accepted detail as received from the Company or the Registrar to the Open Offer. Post receiving the IDT message from target depository, source Depository will cancel/release excess or unaccepted block shares in the demat account of the shareholder. Post completion of Tendering Period and receiving the requisite details viz., demat account details and accepted bid quantity, source depository shall debit the securities as per the communication/message received from target depository to the extent of accepted bid shares from shareholder's demat account and credit it to Clearing Corporation settlement account in target depository on settlement date.
- i) The Public Shareholders will have to ensure that they keep the Depository Participant account active and unblocked.
- j) In the event of any rejection of transfer to the Demat account of the Public Shareholder for any reason, the Demat Equity Shares shall be released to the securities pool account of their respective Selling Broker, and the Selling Broker will thereafter transfer the balance Equity Shares to the respective Public Shareholders.
- k) The Target Company is authorized to split the share certificate and issue a new consolidated share certificate for the unaccepted Equity Shares, in case the Equity Shares accepted are less than the Equity Shares tendered in the Open Offer by the Public Shareholders holding Equity Shares in the physical form. Any excess Equity Shares, in physical form, pursuant to proportionate acceptance/ rejection will be returned to the Public Shareholders directly by the Registrar to the Offer.
- l) Any excess physical Equity Shares, including to the extent tendered but not accepted, will be returned by registered post back to the Public Shareholder(s) directly by Registrar to the Offer. Unaccepted share certificate(s), transfer deed(s) and other documents, if any, will be returned by registered post at the registered Public Shareholders'/ unregistered owners' sole risk to the sole/ first Public Shareholder / unregistered owner.
- m) The direct credit of Equity Shares shall be given to the demat account of the Acquirers as indicated by the Buying Broker.
- n) Once the basis of acceptance is finalised, the lien marked against unaccepted shares shall be released. Buying Broker would also issue a contract note to the Acquirers for the Equity Shares accepted under the Open Offer. Further, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of Equity Shares to the demat account of the Acquirers. The Buying Broker will transfer the funds pertaining to the Offer to the Clearing Corporation's Bank account as per the prescribed schedule.
- o) Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases/ attachment orders/ restriction from other statutory authorities wherein the Public Shareholder may be precluded from transferring the Equity Shares during pendency of the said litigation are liable to be rejected if directions/ orders regarding these Equity Shares are not received together with the Equity Shares tendered under the Offer.
- p) Public Shareholders who intend to participate in the Offer should consult their respective Selling Broker for any cost, applicable taxes, charges and expenses (including brokerage) that may be levied by the Selling Broker upon the selling shareholders for tendering Equity Shares in the Offer (secondary market transaction). The Offer consideration received by the Public Shareholders, in respect of accepted Equity Shares, could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Acquirers and the Manager accepts no responsibility to bear or pay such additional cost, charges and

expenses (including brokerage) incurred solely by the Public Shareholders.

- q) The Acquirers intend to complete all formalities, including the payment of consideration to the Public Shareholders whose Equity Shares have been accepted in the Offer, within a period of 10 Working Days from the Offer Closure Date, and for this purpose, a Special Escrow Account in compliance with Regulation 21(1) of the SEBI (SAST) Regulations has been opened.
- r) Subject to the receipt of the statutory approval, if applicable, and other approvals set out herein, the Acquirers shall complete payment of consideration within 10 (ten) Working Days from the closure of the tendering period to those Public Shareholders whose documents are found valid and in order and are approved for acquisition by the Acquirers in accordance with Regulation 21(2) of the SEBI (SAST) Regulations. Where statutory or other approval(s) extends to some but not all of the Public Shareholders, the Acquirers shall have the option to make payment to such Public Shareholders in respect of whom no statutory or other approval(s) are required in order to complete this Open Offer.
- s) In Accordance with the provisions of Regulation 18(11A) of the SEBI (SAST) Regulations, if there any delay in making payment to the public shareholders who have accepted this offer, the Acquirers will be liable to pay interest at the rate of 10.00% per annum for the period of delay. This obligation to pay interest is without prejudice to any action that the SEBI may take under Regulation 32 of the SEBI (SAST) Regulations. However, it is important to note that if the delay in payment is not attributable to any act of omission or commission by the Acquirers, or if it arises due to reasons or circumstances beyond the control of the Acquirers, SEBI may grant a waiver from the obligation to pay interest. Public Shareholders should be aware that while such waivers are possible, there is no certainty that they will be granted, and as such, there is a potential risk of delayed payment along with the associated interest.
- t) In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to the Acquirers for payment of consideration to the Public Shareholders who have accepted the Open Offer within such period, subject to the Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulations 18 (11) and 18(11A) of the SEBI (SAST) Regulations, 2011

The remaining page has intentionally been left blank

10 NOTE ON TAXATION

THE SUMMARY OF THE TAX CONSIDERATIONS IN THIS SECTION ARE BASED ON THE CURRENT PROVISIONS OF THE IT ACT (AS AMENDED BY FINANCE ACT, 2024) AND THE REGULATIONS THEREUNDER.

THE LEGISLATIONS, THEIR JUDICIAL INTERPRETATION AND THE POLICIES OF THE REGULATORY AUTHORITIES ARE SUBJECT TO CHANGE FROM TIME TO TIME, AND THESE MAY HAVE A BEARING ON THE IMPLICATIONS LISTED BELOW. ACCORDINGLY, ANY CHANGE OR AMENDMENTS IN THE LAW OR RELEVANT REGULATIONS WOULD NECESSITATE A REVIEW OF THE BELOW.

THE JUDICIAL AND THE ADMINISTRATIVE INTERPRETATIONS THEREOF, ARE SUBJECT TO CHANGE OR MODIFICATION BY SUBSEQUENT LEGISLATIVE, REGULATORY, ADMINISTRATIVE OR JUDICIAL DECISIONS. ANY SUCH CHANGES COULD HAVE DIFFERENT INCOME-TAX IMPLICATIONS.

THIS NOTE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND IS NOT A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES.

THE IMPLICATIONS ARE ALSO DEPENDENT ON THE PUBLIC SHAREHOLDERS FULFILLING THE CONDITIONS PRESCRIBED UNDER THE PROVISIONS OF THE RELEVANT SECTIONS UNDER THE RELEVANT TAX LAWS. IN VIEW OF THE PARTICULARISED NATURE OF INCOME-TAX CONSEQUENCES, PUBLIC SHAREHOLDERS ARE REQUIRED TO CONSULT THEIR TAX ADVISORS FOR THE APPLICABLE TAX PROVISIONS INCLUDING THE TREATMENT THAT MAY BE GIVEN BY THEIR RESPECTIVE TAX OFFICERS IN THEIR CASE AND THE APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE.

THE ACQUIRERS DO NOT ACCEPT ANY RESPONSIBILITY FOR THE ACCURACY OR OTHERWISE OF SUCH ADVICE. THEREFORE, PUBLIC SHAREHOLDERS CANNOT RELY ON THIS ADVICE AND THE SUMMARY OF INCOME-TAX IMPLICATIONS, RELATING TO THE TREATMENT OF INCOME-TAX IN THE CASE OF TENDERING OF LISTED EQUITY SHARES IN OPEN OFFER ON THE RECOGNISED STOCK EXCHANGE, AS SET OUT BELOW SHOULD BE TREATED AS INDICATIVE AND FOR GUIDANCE PURPOSES ONLY.

THE SUMMARY ON TAX CONSIDERATIONS IN THIS SECTION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND DOES NOT PURPORT TO BE A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES. THIS NOTE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, YOU SHOULD CONSULT WITH YOUR OWN TAX ADVISORS FOR THE TAX PROVISIONS APPLICABLE TO YOUR PARTICULAR CIRCUMSTANCES. THE LAW STATED BELOW IS AS PER THE IT ACT.

GENERAL

- a) As the tendering of Equity Shares is being undertaken on the stock exchange, such transaction will be chargeable to STT. STT is payable in India on the value of securities on every purchase or sale of securities that are listed on the Indian stock exchange. Currently, the STT rate applicable on the purchase and sale of shares on the stock exchange is 0.1% of the value of security transacted.
- b) The basis of charge of Indian Income-tax depends upon the residential status of the taxpayer during a tax year. The Indian tax year runs from April 1 until March 31. A person who is an Indian tax resident is liable to income-tax in India on his worldwide income, subject to certain tax exemptions, which are provided under the IT Act.
- c) A person who is treated as a non-resident for Indian income-tax purposes is generally subject to tax in India only on such person's India-sourced income (i.e., income which is received or deemed to be received or accrues or arises or deemed to accrue or arise in India). In case of shares of a company, the source of income from shares would depend on the "situs" of such shares. As per judicial precedents, generally the "situs" of the shares is where a company is "incorporated" and where its shares can be transferred.
- d) Accordingly, since the Target Company is incorporated in India, the Target Company's shares should be

deemed to be “situated” in India and any gains arising to a non-resident on transfer of such shares should be taxable in India under the IT Act.

- e) Further, the non-resident shareholder can avail beneficial treatment under the Double Taxation Avoidance Agreement (“DTAA”) between India and the respective country of which the said shareholder is tax resident subject to satisfying relevant conditions including but not limited to (a) conditions (if any) present in the said DTAA read with the relevant provisions of the MLI as ratified by India with the respective country of which the said shareholder is a tax resident and (b) non-applicability of GAAR and (c) providing and maintaining necessary information and documents as prescribed under the IT Act.
- f) The IT Act also provides for different income-tax regimes/ rates applicable to the gains arising from the tendering of shares under the Offer, based on the period of holding, residential status, classification of the shareholder and nature of the income earned, etc.
- g) The shareholders may be required to undertake compliances such as filing an annual income tax return, as may be applicable to different categories of persons, with the income tax authorities, reporting their income for the relevant year.
- h) The summary of income-tax implications on tendering of listed Equity Shares on the recognised stock exchange in India is set out in the succeeding paras. All references to Equity Shares herein refer to listed Equity Shares unless stated otherwise.

Classification of Shareholders

Public Shareholders can be classified under the following categories:

Resident Shareholders being:

- 1. Individuals, Hindu Undivided Family (“HUF”), Association of Persons (“AOP”) and Body of Individuals (“BOI”)
- 2. Others
 - a. Company
 - b. Other than company

Non-Resident Shareholders being:

- 1. Non-Resident Indians (“NRIs”)
- 2. Foreign Institution Investors (FIIs)/ Foreign Portfolio Investors (FPIs)
- 3. Others:
 - a. Company
 - b. Other than company

Classification of Shares:

Shares can be classified under the following two categories:

- a) Shares held as investment (Income from transfer of such shares taxable under the head “Capital Gains”)
- b) Shares held as stock-in-trade (Income from transfer of such shares taxable under the head “Profits and Gains from Business or Profession”). As per the current provisions of the IT Act, unless specifically exempted, gains arising from the transfer of shares may be treated either as “Capital Gains” or as “Business Income” for income-tax purposes, depending upon whether such shares were held as a capital asset or trading asset (i.e., stock-in-trade). Shareholders may also refer to Circular No.6/2016 dated February 29, 2016 issued by the Central Board of Direct Taxes (CBDT) in this regard.

Shares held as investment: As per the provisions of the IT Act, where the shares are held as investments (i.e., capital asset), income arising from the transfer of such shares is taxable under the head “Capital Gains”.

Further, Section 2(14) of the IT Act has provided for deemed characterization of securities held by FPIs as capital assets, whether or not such assets have been held as a capital asset; and therefore, the gains arising in the hands of FPIs will be taxable in India as capital gains.

Capital gains in the hands of shareholders would be computed as per provisions of section 48 of the IT Act and the rate of income-tax would depend on the period of holding.

Period of holding: Depending on the period for which the shares are held, the gains would be taxable as “short-term capital gain/STCG” or “long-term capital gain/LTCG”:

- a) In respect of Equity Shares held for a period less than or equal to 12 months prior to the date of transfer, the same should be treated as a “short-term capital asset”, and accordingly the gains arising therefrom should

be taxable as “short term capital gains” (“STCG”).

- b) Similarly, where Equity Shares are held for a period more than 12 months prior to the date of transfer, the same should be treated as a “long-term capital asset”, and accordingly the gains arising therefrom should be taxable as “long-term capital gains” (“LTCG”).

Tendering of Shares in the Offer through a Recognized Stock Exchange in India:

Where a transaction for transfer of such Equity Shares (i.e., acceptance under the Open offer) is transacted through a Recognized Stock Exchange and is chargeable to STT, then the taxability will be as under (for all categories of shareholders):

- a) As per the current provisions of the IT Act, under Section 112A of the IT Act, LTCG arising from transfer of Equity Shares exceeding 1,25,000 (Rupees one lakh Twenty Five Thousand) will be taxed at a rate of 12.5% (twelve point five) percent without allowing benefit of indexation for resident shareholders and at a rate of 12.5% (twelve point five) percent without allowing benefit of indexation and foreign exchange fluctuation for non-resident shareholders, provided the same has been subjected to STT, upon acquisition and sale.

If no STT is paid on acquisition, then mode of such acquisition should be exempted under the notification issued by CBDT vide Notification No. 60/2018 dated October 1, 2018 in order to get benefit under Section 112A of the IT Act. Further, no deduction under Chapter VI-A would be allowed in computing LTCG subject to tax under Section 112A of the IT Act.

- b) LTCG that arise on shares purchased prior to February 1, 2018 shall be grandfathered for the notional gains earned on such shares till January 31, 2018 as per Section 55 of IT Act.

For computing capital gains under the grandfathering regime, the cost of acquisition for the long-term capital asset acquired on or before January 31, 2018 will be the actual cost. However, if the actual cost is less than the fair market value of such asset as on January 31, 2018, the fair market value will be deemed to be the cost of acquisition.

Further, if the full value of consideration on transfer is less than the fair market value, then such full value of consideration or the actual cost, whichever is higher, will be deemed to be the cost of acquisition.

- c) LTCG, as computed u/s. 112A, will not be liable to tax to the extent not exceeding ₹ 1,25,000 (Rupees One lakh Twenty-Five Thousand only).
- d) Where provisions of section 112A of the IT Act are not applicable (for example where STT was not paid at the time of acquisition of the Equity Shares):
- e)
- I. LTCG will be chargeable to tax at the rate of 20% (plus applicable surcharge and health and education cess) or 12.5% (plus applicable surcharge and health and education cess) without allowing benefit of indexation, in the case of a non-resident Public Shareholder (other than a FPI/FII, or a NRI who is governed by the provisions of Chapter XII-A of the IT Act) in accordance with provisions of section 112 of the IT Act.
 - II. In the case of FIIs/FPIs, LTCG would be taxable at 12.5% (plus applicable surcharge and health and education cess) in accordance with provisions of section 115AD of the IT Act (without benefit of indexation and foreign exchange fluctuation).
 - III. For a NRI who is governed by the provisions of Chapter XII-A of the IT Act, LTCG would be taxable at 12.5% (plus applicable surcharge and health and education cess) under Section 115E of the IT Act on meeting certain conditions. While computing the LTCG, the benefit of indexation of cost shall not be available.
 - IV. For a resident Public Shareholder, an option is available to pay tax on such LTCG at either 20% (plus applicable surcharge and cess) with indexation or 12.5% (plus applicable surcharge and health and education cess) without indexation. Further, in case of resident Individual or HUF, the benefit of maximum amount which is not chargeable to income-tax is to be considered while computing the income-tax on such LTCG.
 - V. Long term capital loss computed for a given year is allowed to be set-off only against LTCG computed for the said year, in terms of Section 70 of the IT Act. The balance loss, which is not set off, is allowed to be carried forward for subsequent eight assessment years, for being set off only against subsequent years' LTCG, in terms of Section 74 of the IT Act.

- f) As per the current provisions of the IT Act, STCG arising from such transaction, which is subject to STT, would be subject to tax @ 20% under section 111A of the IT Act. Further, no deduction under Chapter VI-A would be allowed in computing STCG subject to tax under Section 111A of the IT Act.
- g) In case of resident Individual or HUF, the benefit of maximum amount which is not chargeable to income-tax is considered while computing the income-tax on such STCG taxable under section 111A of the IT Act.
- h) Under Section 115AD(1)(ii) of the IT Act, STCG arising to a FII on transfer of shares (STT paid) will be chargeable at the rate of 20%.
- i) As per Section 70 of the IT Act, short term capital loss computed for a given year is allowed to be set off against STCG as well as LTCG computed for the said year. The balance loss, which is not set off, is allowed to be carried forward for subsequent eight assessment years, for being set-off against subsequent years' STCG as well as LTCG, in terms of Section 74 of the IT Act.
- j) Non-resident shareholder can avail benefits of the DTAA between India and the respective country of which the said shareholder is tax resident subject to satisfying relevant conditions as prescribed under the relevant DTAA read with MLI as may be in effect, and non-applicability of GAAR and providing and maintaining necessary information and documents as prescribed under the IT Act.
- k) As per the current provisions of the IT Act, in addition to the above STCG and LTCG tax, surcharge and health and education cess are leviable.

Investment Funds

Under Section 10(23FBA) of the IT Act, any income of an Investment Fund, other than the income chargeable under the head "Profits and gains of business or profession" would be exempt from income-tax on fulfilment of certain conditions specified therein. For this purpose, an "Investment Fund" means a fund registered as Category I or Category II Alternative Investment Fund and is regulated under the Securities and Exchange Board of India (Alternate Investment Fund) Regulations, 2012.

Mutual Funds

Under Section 10(23D) of the IT Act, any income of mutual funds registered under the Securities and Exchange Board of India Act, 1992 or regulations made thereunder or mutual funds set up by public sector banks or public financial institutions or mutual funds authorised by the Reserve Bank of India and subject to the conditions specified therein, is exempt from tax subject to such conditions as the Central Government may by notification in the Official Gazette, specify in this behalf.

Shares held as Stock-in-Trade:

- a) If the shares are held as stock-in-trade by any of the shareholders of the Target Company, then the gains would be characterized as business income and taxable under the head "Profits and Gains from Business or Profession."
- b) Resident Shareholders
 - i. Individuals, HUF, AOP and BOI will be taxable at applicable slab rates.
 - ii. Domestic companies having turnover or gross receipts not exceeding ₹ 400 crores in the relevant financial year as prescribed will be taxable @ 25%.
 - iii. Domestic companies which have opted for concessional tax regime under Section 115BAA will be taxable at 22%.
 - iv. For persons other than stated above, profits will be taxable @ 30%.
 - v. No benefit of indexation by virtue of period of holding will be available in any case.

Profits of:

- c) Non-Resident Shareholders: Non-resident shareholders can avail beneficial provisions of the applicable DTAA, read with the MLI, entered into between India and the respective country of which the said shareholder is tax resident, subject to satisfying relevant conditions (including non- applicability of GAAR) and providing and maintaining necessary information and documents as prescribed under the IT Act.

- d) Where DTAA provisions are not applicable:
- i. No benefit of indexation by virtue of period of holding will be available in any case.
 - ii. For non-resident individuals, HUF, AOP, BOI, profits would be taxable at applicable slab rates.
 - iii. For foreign companies, profits would be taxed in India @ 40%.
 - iv. For other non-resident shareholders, such as foreign firms, profits would be taxed in India @ 30%.
In addition to the above, surcharge and health and education cess are leviable for resident and non-resident shareholders.
- e) Other Matters: Further, the provisions of Minimum Alternate Tax on the book profits as contained in Section 115JB of the IT Act or Alternate Minimum Tax contained in Section 115JC of the IT Act, as the case may be, also need to be considered by the shareholders (other than resident company which has opted for concessional tax regime under Section 115BAA or Section 115BAB of the IT Act). Foreign companies will not be subject to MAT if the country of residence of such of the foreign country has entered into a DTAA with India under Sections 90/90A of the IT Act and such foreign company does not have a permanent establishment in India in terms of the DTAA. In case where the said conditions are not satisfied, MAT will be applicable to the foreign company. In case of non-corporate shareholders, applicability of the provisions of Alternative Minimum Tax as per Section 115JC of the IT Act will also need to be analysed depending on the facts of each case.

Tax Deduction at Source

- a) Resident Shareholders: In absence of any specific provision under the IT Act, the Acquirers is not required to deduct tax on the consideration payable to the shareholders pursuant to Tendering of the listed Equity Shares under the Offer on recognized stock exchange in India.
- b) Non-Resident Shareholders:
- i. **In case of FIIs:**
Section 196D of the IT Act provides for specific exemption from withholding tax in case of capital gains arising in hands of FIIs. Thus, no withholding of tax is required in case of consideration payable to FIIs/FPIs, subject to fulfilment of the following conditions.
 - ii. **In case of non-resident tax payer (other than FIIs):**
 - FIIs/FPIs furnishing the copy of the registration certificate issued by SEBI (including for subaccount of FII/FPI, if any);
 - FIIs/FPIs declaring that they have invested in the Equity Shares in accordance with the applicable SEBI regulations and will be liable to pay tax on their income as per the provisions of the IT Act.
 - If the above conditions are not satisfied, FIIs/FPIs may submit a valid and effective certificate for deduction of tax at a nil/lower rate issued by the income tax authorities under the IT Act (“TDC”), along with the Form of Acceptance-cum-Acknowledgement, indicating the amount of tax to be deducted by the Acquirers before remitting the consideration. The Acquirers shall deduct tax in accordance with such TDC.

In case of non-resident tax payer (other than FIIs):

Section 195(1) of the IT Act provides that any person responsible for paying to a non-resident, any sum chargeable to tax is required to deduct tax at source (including applicable surcharge and cess). Subject to regulations in this regard, wherever applicable and it is required to do so, tax at source (including applicable surcharge and cess) shall be deducted at appropriate rates as per the IT Act read with the provisions of the relevant DTAA and MLI, if applicable. In doing this, the Acquirers will be guided by generally followed practices and make use of data available in its records except in cases where the non resident shareholders provide a specific mandate in this regard.

However, the Acquirers will not be able to deduct income-tax at source on the consideration payable to such non-resident shareholders as there is no ability for the Acquirers to deduct taxes since the remittance/payment will be routed through the stock exchange, and there will be no direct payment by the Acquirers to the non-resident shareholders.

Since the tendering of the Equity Shares under the Offer is through the stock exchange, the responsibility to discharge tax due on the gains (if any) is primarily on the non-resident shareholder given that practically it is very difficult to withhold taxes. The Acquirers believes that the responsibility of withholding/ discharge of the taxes due on such gains (if any) on sale of Equity Shares is solely on the non-resident shareholders. It is therefore important for the non-resident shareholders to suitably compute such gains (if any) on this transaction and immediately

pay taxes in India in consultation with their custodians, authorized dealers and/or tax advisors, as appropriate. The non-resident shareholders must file their tax return in India inter-alia considering gains arising pursuant to this Offer in consultation with their tax advisors.

In the event the Acquirers is held liable for the tax liability of the shareholder, the same shall be to the account of the shareholder and to that extent the Acquirers is entitled to be indemnified. The non-resident shareholders also undertake to provide the Acquirers, on demand, the relevant details in respect of the taxability/ non-taxability of the proceeds pursuant to this Open Offer, copy of tax return filed in India, evidence of the tax paid etc.

Remittance/Payment of Interest:

- a) In case of interest, if any, paid by the Acquirers to resident and non-resident shareholder for delay in receipt of statutory approvals as per Regulation 18(11) of the SEBI (SAST) Regulations or in accordance with Regulation 18(11A) of the SEBI (SAST) Regulations, the final decision to deduct tax or the quantum of taxes to be deducted rests solely with the Acquirers depending on the settlement mechanism for such interest payments. In the event, the Acquirers decides to withhold tax, the same shall be basis the documents submitted along with the form of acceptance or such additional documents as may be called for by the Acquirers. It is recommended that the shareholders consult their custodians/ authorized dealers/ tax advisors appropriately with respect to the taxability of such interest amount (including on the categorization of the interest, whether as capital gains or as other income). In the event the Acquirers is held liable for the tax liability of the shareholder, the same shall be to the account of the shareholder and to that extent the Acquirers should be indemnified.
- b) The shareholders must file their tax return in India inter alia considering the interest (in addition to the gains on the sale of shares), if any, arising pursuant to this Open Offer. The shareholders also undertake to provide the Acquirers, on demand, the relevant details in respect of the taxability/ non-taxability of the proceeds pursuant to this Open Offer, copy of tax return filed in India, evidence of the tax paid etc.

Rate of Surcharge and Cess:

As per the current provisions of the IT Act, in addition to the basic tax rate, surcharge, health and education cess are leviable. Summary of the same is provided below:

Surcharge:

i. In case of domestic companies: Surcharge @ 12% is leviable where the total income exceeds ₹ 10 crore and @ 7% where the total income exceeds ₹ 1 crore but less than ₹ 10 crore for companies not opting for tax regime u/s. 115BAA and 115BAB.

In case of domestic companies which are liable to pay tax under section 115BAA or section 115BAB: Surcharge @ 10% is leviable.

ii. In case of companies other than domestic companies:

Surcharge @ 5% is leviable where the total income exceeds ₹ 10 crores.

Surcharge @ 2% where the total income exceeds ₹ 1 crore but less than ₹ 10 crores.

iii. In case of individuals, HUF, AOP, BOI:

Surcharge at the rate of 10% is leviable where the total income exceeds ₹ 50 lakhs but does not exceed ₹ 1 crore.

Surcharge at the rate of 15% is leviable where the total income exceeds ₹ 1 crore but does not exceed ₹ 2 crores.

Surcharge at the rate of 25% is leviable where the total income exceeds ₹ 2 crores but does not exceed ₹ 5 crores.

Surcharge at the rate of 37% is leviable where the total income exceeds ₹ 5 crores. However, for the purpose of income chargeable under section 111A, 112, 112A and 115AD(1)(b) (for income chargeable to tax under the head capital gains), the surcharge rate shall not exceed 15%.

In case of Firm and Local Authority: Surcharge @12% is leviable where the total income exceeds ₹ 1 crore.

Cess: Cess Health and Education Cess @ 4% is currently leviable in all cases.

THE ABOVE DISCLOSURE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND IS NOT A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES. THIS DISCLOSURE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT

TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, SHAREHOLDERS SHOULD CONSULT THEIR OWN TAX ADVISORS FOR THE TAX PROVISIONS APPLICABLE TO THEIR PARTICULAR CIRCUMSTANCES.

Note: The CBDT has vide Notification No. 9/2014 dated January 22, 2014 notified Foreign Portfolio Investors registered under the Securities and Exchange Board of India (FPI) Regulations, 2014 as FII for the purpose of Section 115AD of the IT Act.

11 DOCUMENTS FOR INSPECTION

The following documents will be available for inspection to the Shareholders of the Target Company at the Office of Sobhagya Capital Options Private Limited at C-7&7A, Hosiery Complex, Phase-II Extension, Noida-201305, Uttar Pradesh on Monday to Friday except bank holidays from 11.00 a.m. to 5.00 p.m. during the Tendering Period commencing from Wednesday, December 24, 2025 to Wednesday, January 07, 2026. Further, in light of SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020, copies of the following documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The Public Shareholders interested to inspect any of the following documents can send an email from their registered email addresses (including shareholding details and authority letter in the event the Public Shareholder is a corporate body) with a subject line “Documents for Inspection –FILTRON Open Offer”, to the Manager to the Open Offer at and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents.

1. Certificate of Incorporation, Memorandum and Articles of Association of Filtron Engineers Limited.
2. Copy of the certificate of Net worth of Acquirers 1 is ₹10,15,08,100 as on August 21, 2025 as certified by CA Karthik Shetty, (Membership No.:178690), Partner, M/s. KSDT & Co, Chartered Accountants (FRN: 146983W) vide certificate dated August 21, 2025, having Office at B-614, Pranik Chambers, Saki Vihar Road, Sakinaka, Andheri (East), Mumbai – 400072, Maharashtra, India. His Contact No. is +91 81042 04409/+91 83693 39245 and Email ID is info@ksdtca.in (UDIN: 25178690BMIKZJ6167)
3. Copy of the certificate of Net worth of Acquirers 2 is ₹10,10,97,039 as on August 21, 2025 as certified by CA Karthik Shetty, (Membership No.:178690), Partner, M/s KSDT & Co, Chartered Accountants (FRN: 146983W) vide certificate dated August 21, 2025, having Office at B-614, Pranik Chambers, Saki Vihar Road, Sakinaka, Andheri (East), Mumbai – 400072, Maharashtra, India. Contact No. is +91 81042 04409/+91 83693 39245 and Email ID is info@ksdtca.in. (UDIN: 25178690BMIKZK7938)
4. Copies of Annual reports of the Target Company and Acquirers for the financial years ending March 31, 2025, March 31, 2024 and March 31, 2023.
5. Escrow Bank Agreement dated August 30, 2025 executed between Acquirers, Kotak Mahindra Bank Limited and Sobhagya Capital Options Private Limited.
6. Escrow Demat Agreement dated September 02, 2025 executed between Acquirers, Depository Participant and Sobhagya Capital Options Private Limited.
7. Letter from Kotak Mahindra Bank Limited confirming the opening of the Escrow account.
8. Copy of Share Purchase Agreement dated August 27, 2025, executed between the Acquirers and Selling Shareholders.
9. Copies of the Public Announcement dated August 27, 2025, published copy of the Detailed Public Statement, which appeared in the Newspapers on September 03, 2025.
10. A copy of the recommendation dated December 19, 2025 made by the Committee of Independent Directors (IDC) of the Target Company.
11. Copy of the Agreement between the Acquirers and Purva Sharegistry (India) Private Limited (Registrar to the Offer).
12. Copy of Due Diligence certificate given by the Manager to the offer dated September 11, 2025.
13. Observation letter bearing reference number SEBI/HO/CFD/CFD-RAC-DCR2/P/OW/2025/0000030610/1 dated December 08, 2025 received from SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations.

12 DECLARATION BY THE ACQUIRERS

The Acquirers have made all reasonable inquiries, accept responsibility for, and confirm that this Letter Of Offer contains all information with regard to the Offer, which is material in the context of the issue. Further the Acquirers confirm that the information contained in the Public Announcement, Detailed Public Statement and this Letter of Offer is true and correct in all material respects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes this document as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect.

The Acquirers will be severally and jointly responsible for ensuring compliance with the applicable SEBI (SAST) Regulations

The information pertaining to the Target Company contained in the Public Announcement or the Detailed Public Statement or the Letter of Offer or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or provided by the Target Company or publicly available sources which has not been independently verified by Acquirers and /or the Manager to the Offer. Acquirers, and the Manager to the Open Offer do not accept any responsibility with respect to such information relating to the Target Company.

Issued by the Manager to the Open Offer for and on behalf of the Acquirers:

Mr. Tarak Bipinchandra Gor (Acquirer 1)
Sd/- Tarak Gor

Mr. Jayesh Sheshmal Rawal (Acquirer 2)
Sd/- Jayesh Rawal

Date: December 17, 2025

Place: Maharashtra

ENCLOSURES:

1. Form of Acceptance cum Acknowledgement
2. Blank Share Transfer Deed(s) in the case of shares held in physical mode.

This page has intentionally been left blank

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Public Shareholders holding shares in demat mode are not required to fill the Form of Acceptance, unless required by their respective Selling Broker. The Public Shareholders holding physical shares (resident and non-resident) are required to send this Form of Acceptance along with the enclosures to the Registrar to the Offer, at its registered office address provided in the Letter of Offer. Capitalized terms and expressions used herein but not defined, shall have the same meaning as ascribed to them in the Letter of Offer)

TENDERING PERIOD FOR THE OFFER	
OPENS ON	December 24, 2025
CLOSES ON	January 07, 2026

To,
The Acquirers,
Purva Shareregistry (India) Private Limited
Unit: Filtron Engineers Limited – Open Offer
Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha
Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India;.
Contact Person: Ms. Deepali Dhuri
Tel: 91 022-31998810 / 49614132,
Email: support@purvashare.com

Dear Sir/Madam,

SUB: OPEN OFFER TO THE SHAREHOLDERS OF FILTRON ENGINEERS LIMITED (“TARGET COMPANY”) FOR ACQUISITION OF UPTO 1,65,14,290 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH REPRESENTING 26.00% OF EMERGING VOTING SHARE CAPITAL AT A PRICE OF ₹ 10.00/- PER EQUITY SHARE BY TARAK BIPINCHANDRA GOR (“ACQUIRERS 1”) AND JAYESH SHESHMAL RAWAL (“ACQUIRERS 2”), (COLLECTIVELY KNOWN AS ACQUIRERS) PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3(1) AND 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

I/We refer to the Letter of Offer for acquiring the Equity Shares held by me/us in Filtron Engineers Limited - Open Offer.

I/We, the undersigned, have read the Public Announcement, the Detailed Public Statement, Letter of Offer and the Offer opening public announcement cum corrigendum, and understood its contents, terms and conditions, and unconditionally accept these terms and conditions.

I/We acknowledge and confirm that all the particulars/statements given by me/us, herein are true and correct.

Details of Public Shareholder:

Name (in BLOCK LETTERS)	Holder	Name of the Shareholder	Permanent Account Number (PAN)
(Please write names of the joint holders in the same order as appearing in the Equity Share certificate(s)/demat account)	Sole/First		
	Second		
	Third		
Contact Number(s) of the First Holder	Tel No. (with ISD/STD Code):		Mobile No.:
Full Address of the First Holder (with pin code)			
Email address of the First Holder			
Date & Place of incorporation (if applicable)			

FOR EQUITY SHARES HELD IN PHYSICAL MODE:

I/We, confirm that our residential status under the Income Tax Act is as below (tick whichever is applicable).

- Resident
 Non-Resident

I / We, holding physical shares, accept this Offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my / our Equity Shares as detailed below along with enclosures as mentioned herein:

Sr. No.	Regd. Folio Number	Share Certificate Number	Distinctive Numbers		No. of Equity Shares
			From	To	
1					
2					
3					
(In case the space provided is inadequate, please attach a separate sheet with the above details and authenticate the same)				TOTAL	

Enclosures (whichever is applicable)

- Duly attested power of attorney, if any person apart from the Public Shareholder, has signed the Form of Acceptance-cum Acknowledgement or Equity Share transfer deed(s)
 Original Equity Share certificate(s)
 Valid Equity Share transfer deed(s)
 Corporate authorization, in case of companies along with certified board resolution and specimen signatures of authorized signatories
 Duly attested death certificate and succession certificate / probate / letter of administration (in case of single Shareholder), in case the original Shareholder has expired
 Self-attested copy of PAN card of all the transferor(s)
 Other relevant documents (please specify)

FOR ALL PUBLIC SHAREHOLDERS:

I/We confirm that the Equity Shares which are being tendered herewith by me/us under this Open Offer, are free from any pledges, liens, charges, equitable interests, non-disposal undertakings or any other form of encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter.

I/We confirm that the sale and transfer of the Equity shares held by me/us will not contravene any applicable law and will not breach the terms of any agreement (written or otherwise) that I/we are a party to.

My/Our execution of this Form of Acceptance-cum-Acknowledgement shall constitute my/our warranty that the Equity Shares comprised in this application are owned by me/us and are sold and transferred by me/us free from all liens, charges, claims of third parties and encumbrances. If any claim is made by any third party in respect of the said Equity Shares, I/we will hold the Acquirers, harmless and indemnified against any loss they or either of them may suffer in the event of the Acquirers acquiring these Equity Shares.

I/We have obtained any and all necessary consents to tender the Offer Shares on the foregoing basis.

I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender Offer Shares in this Open Offer and that I/we am/are legally entitled to tender the Offer Shares in this Open Offer.

I/We agree that the Acquirers will pay the consideration as per secondary market mechanism, only after verification of the certifications, documents and signatures, as applicable submitted along with this Form of Acceptance-cum-Acknowledgment by the Public Shareholders, and subject to the adherence of the aforementioned Instructions. I/We undertake to return to the Acquirers any Open Offer consideration that may be wrongfully received by me/us.

I/We declare that regulatory approvals, if applicable, for holding the Offer Shares and/or for tendering the Offer Shares in this Open Offer are enclosed herewith.

I/We confirm that I/We am/are not persons acting in concert with the Acquirers.

I/We give my/our consent to the Acquirers , to file any statutory documents, if any, on my/our behalf in relation to accepting the Offer Shares in this Open Offer.

I/We confirm that I/we am/are in compliance with the terms of the Open Offer set out in the Public Announcement, the Detailed Public Statement, and the Letter of Offer.

I/We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by the Acquirers , to effectuate this Open Offer in accordance with the SEBI (SAST) Regulations.

I/We am/are not debarred from dealing in shares or securities.

I/We confirm that there are no taxes or other claims pending against me/us which may affect the legality of the transfer of Equity Shares under the Income Tax Act, including but not limited to Section 281 of the Income Tax Act. I/We confirm that no notice has been issued by the income tax authorities impacting the rights to transfer the shares.

I/We note and understand that the Offer Shares will be held by the Registrar to the Offer/Clearing Corporation in trust for me/us till the date the Acquirers make payment of consideration as mentioned in the Letter of Offer, or the date by which other documents are dispatched to the Public Shareholders, as the case may be.

I/We confirm that in the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy or omission of information provided/to be provided by me/us, or as a result of income tax (including any consequent interest and penalty) on the income arising from tendering of the Offer Shares, I/We will indemnify the Acquirers for such income tax demand (including interest, penalty, etc.) and provide the Acquirers with all information/documents that may be necessary and co-operate in any proceedings before any income tax/appellate authority.

I/We authorize the Acquirers to acquire all the Equity Shares so tendered by me/us or such lesser number of Equity Shares, which it/they may decide to accept, in consultation with the Manager to the Offer, and in terms of the Letter of Offer.

I/We authorize the Acquirers , and the Registrar to the Offer to return to me/us by registered post or ordinary post, unaccepted documents, if any, at my/our sole risk, without specifying the reasons thereof.

I/We, confirm that our residential status for the purposes of tax is:

Resident Non-resident, if yes please state country of tax residency: __

(If none of the above box is ticked, the residential status of the Public Shareholder will be considered as non-resident, for withholding tax purposes).

I/We, confirm that my/our status as a shareholder is: *(Please tick whichever is applicable)*

<input type="checkbox"/> Individual	<input type="checkbox"/> Domestic Company	<input type="checkbox"/> Foreign Company	<input type="checkbox"/> FII/FPI - Corporate	<input type="checkbox"/> FII/FPI - Others
<input type="checkbox"/> QFI	<input type="checkbox"/> FVCI	<input type="checkbox"/> Partnership/Proprietorship firm/LLP	<input type="checkbox"/> Private Equity Fund/AIF	<input type="checkbox"/> Pension/Provident Fund
<input type="checkbox"/> Sovereign Wealth Fund	<input type="checkbox"/> Foreign Trust	<input type="checkbox"/> Financial Institution	<input type="checkbox"/> NRIs/PIOs - repatriable	<input type="checkbox"/> NRIs/PIOs - non-repatriable
<input type="checkbox"/> Insurance Company	<input type="checkbox"/> OCB	<input type="checkbox"/> Domestic Trust	<input type="checkbox"/> Banks	<input type="checkbox"/> Association of person/Body of Individual
<input type="checkbox"/> Any others, please specify:				

FOR NRIs/OCBs/FIIs, FPIs AND SUB-ACCOUNTS/OTHER NON-RESIDENT SHAREHOLDERS:

I/We, confirm that my/our investment status is: *(Please provide supporting documents and tick whichever is applicable)*

- FDI Route
- PIS Route
- Any other - please specify _____

I/We, confirm that the Offer Shares tendered by me/us are held on: *(Please tick whichever is applicable)*

- Repatriable basis
- Non-Repatriable basis

I/We, confirm that: *(Please tick whichever is applicable)*

- No RBI or other regulatory approval was required by me for holding Offer Shares that have been tendered in this Open Offer and the Offer Shares are held under the general permission of the RBI
- Copies of all approvals required by me for holding Offer Shares that have been tendered in this Open Offer are enclosed herewith
- Copy of RBI Registration letter taking on record the allotment of shares to me/us is enclosed herewith

I/We, confirm that: *(Please tick whichever is applicable)*

- No RBI or other regulatory approval is required by me for tendering the Offer Shares in this Open Offer
- Copies of all approvals required by me for tendering Offer Shares in this Open Offer are enclosed herewith

-----**Tear along this line** -----
All future correspondence, if any, should be addressed to the respective Selling Broker, or the Registrar to the Offer at: Purva Sharegistry (India) Private Limited

Unit: Filtron Engineers Limited – Open Offer
Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg,
Lower Parel East, Mumbai - 400011, Maharashtra, India.; Contact Person:
Mr. Sunil Khade
Tel: + 91-22-4134-3264/496 ,
Email: newissuenewissue@purvashare.com

Additional confirmations and enclosures for all Public Shareholders, as applicable:

I/We, have enclosed the following documents: *(Please tick whichever is applicable)*

- Self-attested copy of PAN card
- Self-declaration form in Form 15G/Form 15H, if applicable to be obtained in duplicate copy (applicable only for interest payment, if any)
- Duly attested power of attorney if any person apart from the Public Shareholder has signed the Form-of-Acceptance- cum- Acknowledgement
- Corporate authorization, in case of Companies along with certified copy of the Board Resolution and Specimen Signatures of Authorised Signatories
- For Mutual funds/Banks/Notified Institutions under Section 194A (3) (iii) of the Income Tax Act, attested copy of relevant registration or notification
- Declaration that the investment in the Equity Shares is in accordance with the applicable SEBI regulations (mandatory to be submitted by FIIs/FPIs).
- SEBI Registration Certificate for FIIs/FPIs (mandatory to be submitted by FIIs/FPIs).
- 'Valid Tax Residency Certificate' issued by the income tax authority of a foreign country of which he/it claims to be a tax resident, in case the Public Shareholder intends to claim benefit under the DTAA between India and that jurisdiction in which the Public Shareholder claims to be resident and a duly filled in 'Form 10F' as prescribed under the Income Tax Act. Such other information and documentation as may be required depending upon specific terms of the relevant DTAA, including but not limited to a declaration of not having a permanent establishment in India.

- NOC/Tax clearance certificate from income tax authorities, for deduction of tax at a lower rate/NIL rate on income from sale of shares and interest income, if any, wherever applicable
- Other relevant documents (Please specify) _____

BANK DETAILS

In case of Public Shareholders holding Equity Shares in dematerialised form, the bank account details for the purpose of interest payment, if any, will be taken from the record of the depositories.

In case of interest payments, if any, by the Acquirers for delay in payment of Offer consideration or a part thereof, the final decision to deduct tax or not on the interest payments for delay in payment of consideration, or the quantum of taxes to be deducted rests solely with the Acquirers depending on the settlement mechanism for such interest payments.

So as to avoid fraudulent encashment in transit, the Public Shareholder(s) holding physical shares should provide details of bank account of the first/sole shareholder.

Name of the Bank:

Branch Address and Pin Code:

Account Number:

IFSC Code:

MICR Code:

Type of Account- Savings/ Current/ Others (please specify):

Yours faithfully, Signed and Delivered,

	Full name(s) of the holder	PAN	Signature(s)
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			
Joint Holder 3			

Note: In case of joint holdings, all holders must sign. In case of body corporate, the company seal should be affixed, and certified copies of the necessary Board resolutions/Corporate authorizations should be attached.

Place: _____ Date: _____

----- Tear along this line -----

Acknowledgement Slip – Filtron Engineers Limited - Open Offer

Received from Mr./Ms./M/s. _____

Address: _____

Form of Acceptance-cum-Acknowledgement for Filtron Engineers Limited - Open Offer as per details below:

Copy of delivery instruction to depository participant of DP ID/Client ID/Folio No. _____ for _____

Equity Shares

Date of Receipt: _____ Place of Receipt: _____

Stamp of Selling Broker: _____ Signature of Official: _____

INSTRUCTIONS

Capitalized terms used and not defined in these instructions will have the same meaning as provided in the Letter of Offer dated December 17, 2025.

1. **PLEASE NOTE THAT THE FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT OR ANY OTHER DOCUMENTS SHOULD NOT BE SENT TO THE ACQUIRERS, THE TARGET COMPANY OR TO THE MANAGER TO THE OFFER.**
2. The Form of Acceptance-cum-Acknowledgement should be legible and should be filled-up in English only.
3. All queries pertaining to this Open Offer may be directed to the Registrar to the Offer.
4. **AS PER THE PROVISIONS OF REGULATION 40(1) OF THE SEBI LODR REGULATIONS AND SEBI PR 49/2018 DATED 3 DECEMBER 2018, REQUESTS FOR TRANSFER OF SECURITIES SHALL NOT BE PROCESSED UNLESS THE SECURITIES ARE HELD IN DEMATERIALIZED FORM WITH A DEPOSITORY W.E.F. 1 APRIL 2019. HOWEVER, IN ACCORDANCE WITH THE CIRCULAR ISSUED BY SEBI BEARING REFERENCE NUMBER SEBI/HO/CFD/CMD1/CIR/P/2020/144 DATED 31 JULY 2020, SHAREHOLDERS HOLDING SECURITIES IN PHYSICAL FORM ARE ALLOWED TO TENDER SHARES IN AN OPEN OFFER. SUCH TENDERING SHALL BE AS PER THE PROVISIONS OF THE SEBI (SAST) REGULATIONS.**
5. The Public Shareholders who are holding the Equity Shares in physical form and who wish to tender their Equity Shares in this Offer shall approach the and submit the following set of documents for verification procedure as mentioned below:
 - a) Original share certificate(s)
 - b) Valid share transfer deed(s) duly filled, stamped and signed by the transferor(s) (i.e. by all registered shareholder(s) in the same order and as per specimen signatures registered with the Target Company), and duly witnessed at the appropriate place.
 - c) Self-attested copy of the Public Shareholder's PAN Card (in case of joint holders, the PAN card copy of all transferors)
 - d) This Form - for Public Shareholders holding Equity Shares in physical mode, duly completed and signed in accordance with the instructions contained therein, by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company;
 - e) A self-attested copy of the address proof consisting of any one of the following documents: valid Aadhar card, voter identity card, passport or driving license.
 - f) Any other relevant document including (but not limited to) such as power of attorney, corporate authorization (including board resolution(s)/ specimen signature(s)), notarised copy/(ies) of death certificate(s) and succession certificate(s) or probated will(s), if the original shareholder is deceased, etc., as applicable.**Public Shareholders holding physical shares should note that such Equity Shares will not be accepted unless the complete set of documents is submitted.**
6. In case of unregistered owners of Equity Shares in physical mode, the Public Shareholder should provide an additional valid share transfer deed(s) duly signed by the unregistered owner as transferor(s) by the sole/joint Public Shareholder(s) in the same order and duly witnessed at the appropriate place. The transfer deed should be left blank, except for the signatures and witness details. **PLEASE DO NOT FILL IN ANY OTHER DETAILS IN THE TRANSFER DEED.**
7. Attestation, where required (as indicated in the share transfer deed) (thumb impressions, signature difference, etc.) should be done by a Magistrate, Notary Public or Special Executive Magistrate or a similar authority holding a public office and authorized to issue the seal of his office or a member of a recognized stock exchange under their seal of office and membership number or manager of the transferor's bank.
8. In case the share certificate(s) and the transfer deed(s) are lodged with the Target Company/ its transfer agents for transfer, then the acceptance shall be accompanied by the acknowledgement of lodgment with, or receipt by, the Target Company / its transfer agents, of the share certificate(s) and the transfer deed(s).

The Public Shareholder should ensure that the certificate(s) and above documents should be sent only to the Registrar to the Offer either by registered post or courier or hand delivery so as to reach the Registrar to the Offer: i.e. Purva Sharegistry (India) Private Limited on or before the date of closure of the Tendering Period, at the following address: Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India;

9. The Selling Broker should place bids on the Exchange Platform with relevant details as mentioned on physical share certificate(s). The Selling Broker(s) shall print the Transaction Registration Slip (TRS) generated by the Exchange Bidding System. The TRS will contain the details of order submitted including Folio No., Certificate No. Dist. Nos., number of Equity Shares, etc.
10. Eligible Shareholders who desire to tender their Equity Shares in the dematerialized form under the Offer would have to do so through their respective selling member by indicating the details of Equity Shares they intend to tender under the Offer.
11. In case of Equity Shares held in joint names, names should be filled up in the same order in the On Market Form of Acceptance-cum-Acknowledgement as the order in which they hold the Equity Shares and should be duly witnessed. This order cannot be changed or altered, nor can any new name be added for the purpose of accepting the Offer.
12. If the Offer Shares tendered are rejected for any reason, the Offer Shares will be returned to the sole/first named Public Shareholder(s) along with all the documents received at the time of submission.
13. The Procedure for Acceptance and Settlement of this Offer has been mentioned in the Letter of Offer in (*Procedure for Acceptance and Settlement*).
14. The Letter of Offer along with the Form of Acceptance-cum-Acknowledgement is being dispatched/sent through electronic mail to all the Public Shareholders as on the Identified Date, who have registered their email ids with the Depositories and through speed post / registered post to shareholders who do not have registered email id and/or the Target Company. In case of non-receipt of the Letter of Offer, the Public Shareholders of the Target Company may download the same from the respective websites of SEBI (www.sebi.gov.in), the Registrar to the Offer (newissueneissue@purvashare.com), the Manager to the Offer (www.sobhagyacpial.com) and BSE (www.bseindia.com) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Offer Shares.
15. All the Public Shareholders should provide all relevant documents, which are necessary to ensure transferability of the Equity Shares in respect of which the acceptance is being sent.
16. All the Public Shareholders are advised to refer to Section 9 (*Compliance with Tax Requirements*) in the Letter of Offer. However, it may be noted that Shareholders should consult with their own tax advisors for the tax provisions applicable to their particular circumstances, as the details provided in Section 9 (*Compliance with Tax Requirements*), as referred to above, are indicative and for guidance purposes only.
17. All documents/remittances sent by or to Public Shareholders will be at their own risk. Public Shareholders are advised to adequately safeguard their interests in this regard.
18. The Selling Broker(s) shall print the Transaction Registration Slip (TRS) generated by the Exchange Bidding System.
19. In case any person has submitted Equity Shares in physical mode for dematerialisation, such Public Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Open Offer before close of Tendering Period.
20. The Procedure for Acceptance and Settlement of this Offer has been mentioned in the Letter of Offer at (*Procedure for Acceptance and Settlement*).
21. The Letter of Offer along with the Form of Acceptance-cum-Acknowledgement is being dispatched to all the Public Shareholders as on the Identified Date. In case of non-receipt of the Letter of Offer, such Public Shareholders may download the same from the SEBI website (www.sebi.gov.in), or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Offer Shares. The Letter of Offer will also be available on the website of the Registrar to the Offer (newissueneissue@purvashare.com), the Manager to the Offer () and BSE (www.bseindia.com).
22. The Tender Form and TRS is not required to be submitted to the Acquirers, the Manager to the Offer or the Registrar to the Offer. Shareholders holding shares in demat mode are not required to fill the On Market Form of Acceptance-cum- Acknowledgment unless required by their respective selling broker. Equity Shares under lock-in will be required to fill the respective On Market Form of Acceptance-cum-

Acknowledgment.

23. If non-resident Public Shareholders had required any approval from the RBI or any other regulatory body in respect of the Offer Shares held by them, they will be required to submit such previous approvals that they would have obtained for holding the Offer Shares, to tender the Offer Shares held by them pursuant to this Open Offer. Further, non-resident Public Shareholders must obtain all approvals required, if any, to tender the Offer Shares in this Open Offer (including without limitation, the approval from the RBI) and submit such approvals, along with the other documents required in terms of the Letter of Offer, and provide such other consents, documents and confirmations as may be required to enable the Acquirers to purchase the Offer Shares so tendered. In the event any such approvals are not submitted; the Acquirers reserve the right to reject such Offer Shares tendered in this Open Offer. If the Offer Shares are held under general permission of RBI, the non-resident Public Shareholder should state that the Offer Shares are held under general permission and whether they are held on repatriable basis or non-repatriable basis.
24. Interest payment, if any: In case of interest payments by the Acquirers for delay in payment of Offer consideration or a part thereof, the final decision to deduct tax or not on the interest payments for delay in payment of consideration, or the quantum of taxes to be deducted rests solely with the Acquirers depending on the settlement mechanism for such interest payments.
25. Public Shareholders who wish to tender their Equity Shares must submit the following documents to the Registrar to the Offer.

26. For resident Public Shareholders:

- Self-attested copy of PAN card
- Certificate from the income tax authorities under Section 197 of the Income Tax Act, wherever applicable, in relation to payment of interest, if any, for delay in payment of consideration (certificate for deduction of tax at lower rate)
- Self-declaration in Form 15G/Form 15H (in duplicate), if applicable
- For specified entities under Section 194A(3)(iii) of the Income Tax Act, self-attested copy of relevant registration or notification (applicable only for interest payment, if any)
- Self-attested declaration in respect of residential status and tax status of Public Shareholders (e.g. individual, Hindu Undivided Family (HUF), firm, company, Association of Persons (AOP), Body of Individuals (BOI), trust or any other – please specify).

27. For non-resident Public Shareholders:

- Self-attested copy of PAN card
- Certificate under Section 195(3) or Section 197 of the Income Tax Act, wherever applicable (certificate for deduction of tax at lower rate) from the income tax authorities under the Income Tax Act, indicating the amount of tax to be deducted by the Acquirers before remitting the amount of interest
- Tax Residency Certificate and Form 10F and other information or documents as may be required to claim relief under the provisions of applicable double taxation avoidance agreement
- Self-attested declaration that it does not have a Permanent Establishment in India either under the IT Act or applicable between India and any other foreign country or specified Territory (as notified under Section 90 or Section 90A of the Income Tax Act) of which the Public Shareholder claims to be a tax resident
- Self-attested declaration in respect of residential status and tax status of Public Shareholders (e.g. individual, Hindu Undivided Family (HUF), firm, company, Association of Persons (AOP), Body of Individuals (BOI), trust or any other – please specify)
- Tax certificate issued by the income tax/statutory authorities of the overseas jurisdiction where the non-resident Public Shareholder is a resident for tax purposes, indicating the quantum of Overseas Tax along with any other information as may be relevant for this transaction.

In an event of non-submission of NOC or certificate for deduction of tax at nil/lower rate, tax will be deducted up to the maximum marginal rate as may be applicable to the relevant category, to which the Public Shareholder belongs, by the Acquirers

FOR DETAILED PROCEDURE IN RESPECT OF TENDERING OFFER SHARES IN THIS OPEN OFFER, PLEASE REFER TO THE LETTER OF OFFER.

All future correspondence, if any, should be addressed to the respective Selling Broker, or to the Registrar to the Offer at the following address:



PURVA SHAREREGISTRY (INDIA) PRIVATE LIMITED

Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India;

Contact Details: 91 022-31998810 / 49614132;

E-mail ID: support@purvashare.com

Investor grievance e-mail: support@purvashare.com;

Website: www.purvashare.com;

Contact Person: Ms. Deepali Dhuri;

SEBI Registration Number: INR000001112;

Corporate Identification Number: U67120MH1993PTC074079;

Form No. SH-4 - Securities Transfer Form

[Pursuant to section 56 of the Companies Act, 2013 and sub-rule (1) of rule 11 of the Companies (Share Capital and Debentures) Rules 2014]

FOR THE CONSIDERATION stated below the “**Transferor(s)**” named do hereby transfer to the “**Transferee(s)**” named the securities specified below subject to the conditions on which the said securities are now held by the Transferor(s) and the Transferee(s) do hereby agree to accept and hold the said securities subject to the conditions aforesaid.

CIN: L57909PN1982PLC026929
Name of the company (in full): Filtron Engineers Limited
Name of the Stock Exchange where the company is listed, if any: BSE Limited

Date of execution

DESCRIPTION OF SECURITIES:

Kind/Class of securities (1)	Nominal value of each unit of security (2)	Amount called up per unit of security (3)	Amount paid up per unit of security (4)

No. of Securities being Transferred		Consideration Received (₹)	
In Figures	In words	In Figures	In words

Distinctive Number	From							
	To							
Corresponding Certificate Nos:								

TRANSFEROR'S PARTICULARS

Registered Folio Number	
Name(s) in full	Signature(s)
1.	
2.	
3.	
I, hereby confirm that the Transferor has signed before me:	
Name and Address of Witness	Witness Signature

TRANSFEEE'S PARTICULARS-

Name in Full (1)	Father's/ Mother's/ Spouse name (2)	Address & E-mail id (3)	Occupation (4)	Existing folio No., if any (5)	Signature (6)

Value of stamp affixed	₹
------------------------	---

Folio No. of Transferee	Specimen Signature of Transferee

DECLARATION:

Transferee is not required to obtain the Government approval under the Foreign Exchange Management (Non-debt Instruments) Rules, 2019 prior to transfer of shares;

Or

Transferee is required to obtain the Government approval under the Foreign Exchange Management (Non-debt Instruments) Rules, 2019 prior to transfer of shares and the same has been obtained and is enclosed herewith.

Enclosures:

- (1) Certificate of shares or debentures or other securities
- (2) If no certificate is issued, letter of allotment.
- (3) Copy of PAN Card
- (4) Other, Specify.....

Stamps:

--

For office use only

Checked by _____ Signature tallies by _____
 _____ Entered in the Register of Transfer on _____
 _____ vide Transfer No. _____
 _____ Approval Date _____
 Power of attorney / Probate / Death Certificate / Letter of administration
 registered on _____ at _____ No. _____